Deputy Chairman] Whether the Member who abstained from voting ean be deemed to be present and voting wUhm the meaning of the article. In other words, the point is whether the ab?tent"or could be counted n any way foi the purpose of voting. That is what exactly you want. It is esta? Wished thitabstentions in any voting are not taken into consideration in declaring the res"It on any question. A Member who votes 'abstention' either through the. electronic vote recorder or on voting slip or in any other manner does so only to indicate that his presence in the House and his intention to abstain from voting. He does not record his vote witnin the meaning of the words 'present and voting'. The expression 'present and voting' refers to these who vote for 'Ayes' or for 'Noes' and not to those who are merely present but not .voting either in favour or against any question before the House. This has also been the practice in this House in the past so that whenever Members have abstained from voting, they have not counted for the purpose of declaring the result of a Division; Even in an election if you abstain, your vote will not be counted.

#### (Interruptions)

SHRI LAL K. ADVANI: In a General Election or in any other election, there is no such column as abstention. In this particular case, we have a formal column like abstention. Therefore, this question arose. But I accept whatever you had said. As I said at the outset, I am not willing to incorporate so many perverse provisions in the Constitution today. No.

THE CONSTITUTION (SIXTY-FOURTH AMENDMENT) BILL, 1989,

and THE CONSTITUTION (SIXTY-FIFTH AMENDMENT) BILL, 1989— Contd. उपसभापतिः श्री चतुरानन मिश्र श्राप कृपया दस मिनिट बोलिएगा। मैं वर्ड दिया है कि ग्राज ही खतम कर देंगे।

श्री चस्रानन मिश्र (बिहार): श्रगः इतना वर्ड दे रखा है तो यह भी वर्ड दे तीजिए कि बिना बहस के हम इसके पास कर दें, यह भी हम लोगों के हाथ में है।

ज्यसमापितः ऐसी बात माप वयो कह रहे हैं? ग्राप नहीं बोलना चाहते तो ग्राप एब्सटेन हो जाइए।

श्री चतुरानम मिश्रः स्र<sub>ग</sub>र साहे तीन हजार करोड़ रुपया बिना बोले हुए हो सकता है तो इसको तो बेरोज<sub>गा</sub>र योजना में ही जाना है।

श्री गुलाम रसूल मट्टू (जम्मू भीर काश्मीर): साढ़े तीन हुजार करोड़ स्पए पर तीन दिन बहस हो सकती थी। (ध्यवधान)

श्री चतुरानन मिश्रः हम लोगों ने बहुस किया है। श्राप लोगों ने कहा कि यही कर दीजिए तो कर दिया । .... ३ (क्यवधान)

[उपसमाध्यक्ष (श्री बी. नारायणसामी) पीठासीन हुए।]

भी सतुरानन मिभः उपाध्यक्ष महोदय हाऊस को जरा शाहर में ले ग्राइए। यह भापके लिए भी भन्छा होना।

THE VICE CHAIRMAN (SHRI V. NARAYANASAMY): Order please.

श्री चतुरानन मिशः उपाध्यक्ष महोदय संविधान संशोधन के लिए जो बिल हम लोगों के सामने आए हैं ...(व्यवधान)

THE VICE .CHAIRMAN (SHRT V. NARAYANASAMY): Order please. You can cortinue, Mr. Mishra.

श्री चतुरानन मिश्रः महोदय, ग्रापके यहां बहुत लोग हैं, उनको बोट के बक्त पर बला लीजिएगा, तब तक सोने के लिए जाने दीजिए। यहां जरा शांति हो, भ्रार्डर हो।

Constitution

उपाध्यक्ष महोदय, मैं यह कह रहा था कि यह जो ग्राम पंचायत के संबंध में, नगरपालिका के संबंध में जो दो संविधान संशोधन बिल ग्राए हैं, उनमें कुछ ग्रन्छे प्रावधान हैं, जैसे-नियमित चुनाव हो, हरिजन-ग्रादिवासी ग्रीर महि-लाओं के लिए आरक्षण हो, कुछ कोष की व्यवस्था हो ग्रीर पंचायतों ग्रीर नगर-पालिकाओं के कुछ अधिकारों को अनुसुची में लाया जाये। ये वातें कुछ ग्रच्छी हैं श्रीर इसको पास करने में किसी का विरोध नहीं हो सकता। बात यह है कि ग्रपने देश के ग्रंदर जो कांग्रेस शासित राज्य हैं, वहां पंचायतें चल नहीं रही हैं। वहां पंचायतों के चनाव वर्षों से कहीं हुए हैं--कहीं 12 वर्ष से, कहीं 14 वर्ष से नहीं हुए हैं। नगरपालिकाओं के बारे में मैं जानता हूं कि जहां 17-17 वर्ष हो गए हैं कांग्रेस शासित राज्यों में चुनाव नहीं हुए हैं। इसलिए अगर सरकार ऐसा विधेयक लाना चाहती है तो यह सोचा जा सकता है। लेकिन जो गैर कांग्रेसी राज्य हैं, जैसा बंगाल है, केरल है, आंध्र है, वहां चुनाव नियमित हो रहे हैं। उन लोगों ने इसका संधार कर लिया है। फिर भी अगर इतनी हो बात रहती कि यह नियमित चुनाव हो और श्रारक्षण दिया जाए, तो इस पर गंभीरता से विचार किया जा सहता था। अब जो विषय विचारणीय है, वह यह है कि पंचायत और नगरपालिका हमारे संविधान के ग्रंदर स्टेट लिस्ट में हैं। स्टेट लिस्ट में रहने के कारण यह केन्द्रीय सरकार का कत्तेव्य था कि इसे राज्य सरकारों के मातहत ही करने के लिए रखा जायें क्योंकि वह कांकरेंट लिस्ट में नहीं हैं। जो हमारे शासक दल के कुछ लोग बोले, उनके भाषणों से ऐसा लगता था कि पंचायतः ग्राम पंचायत ग्रीर नगर-पालिका भी कांकरेंट लिस्ट में हैं। ऐसा नहीं है। इसीलिए हम लोग विरोध करने के लिए बाध्य हुए हैं। स्नाजकल हम लोगों के ख्याल से श्रगर देश में शांति स्थापति करना है तो इस बात की जरूरत है कि राज्य सरकारों को श्रीर ग्रधिकार दिए जाएं। लेकिन हमारी केन्द्र सरकार कर यह रही है कि राज्य सरकारों के ग्रधिकार को कंठित कर रही है। केन्द्रीय सरकार की नीति कुछ ऐसी हो गयी है कि जो राज्य सरकार बोट के द्वारा चुनी हुई सरकार है, उनके खिलाफ कांग्रेसी नेता लीग भाषण करते हैं कि उनको बंगाल की खाड़ी में फेंक दिया जाए। यह भाषण करने वाले केन्द्र के मंत्री लोग होते हैं। इस विधेयक में अगर सिर्फ इतनी ही सीमित बात होती कि नियमित चुनाव ही, हरिजन-ग्रादिवासी ग्रीर महिलाग्रों को ब्रारक्षण मिले या वित्तीय व्यवस्था का प्रावधान हो तो यह विधेय ह इतने तकसील में नहीं श्राता। जैसे इसमें लिखा है कि कितनी ब्राबादी पर नगरपालिका या कार्पीरेशन होगी? दो टायर होगी या तीन टायर होगी? कौन हिसाब ग्राडिट करेगा? केन्द्रीय सरकार के सी ए ० जी ० करेंगे या राज्य सरकार के ग्राडिटर जनरल करेंगे? चैयरमेन का कैसे चुनाव होगा? उसे कैसे हटाया जाएगा? ये सारी बातें घसीट दी गयी हैं जिनसे कोई मतलव सधता नहीं है। एक ही मतलव संधता है कि केन्द्रीय सरकार पंचायतों ग्रीर नगरपालिकाग्रो के कामों में हस्तक्षेप करना चाहती है। इससे एक ही बात जंचती है और हम को लगता है कि एक ही काम इसमें छट गया है कि वह पंचायत ग्रीर न्याय-पालिका में कुर्सी कैसी रहनी चाहिए, टेबिल कैसी रहनी चाहिए यह सिर्फ नहीं लिखा हमा, अच्छा होगा कि सरकार यह भी बिल ले आए कि यह कुर्सी ग्रीर टेबिल जो रहेगा वह मेड इन 24-ग्रकवर रोड ग्रखिल भारतीय कांग्रेस कमेटी का दफ्तर ही रहेगा, दूसरा कोई नहीं रहेगा। यह भी रख दिया जाए तो ग्रच्छा है। यह कोई तरीका है? श्रार ब्राप बाहते हैं सचमुच सुधार करना तो हम लोग इसके पक्ष में है कि नियमित हों और हरिजनों-ब्रादिवासियों, महिलाओं को आरक्षण हो। इसके लिए आप कितने ही इसमें प्रावधान रखें, विपक्ष उसके लिए

37 II 3

# [का चत्रामन मिश्र]

183

तयार है। हम लोग तो इसको खुशी से पास कर सकते हैं, राष्ट्र को इसकी जरूरत है कि जो सत्ता है उसका विकेन्द्री-यकरण किया जाए। राज्य सरकार ग्रीर केन्द्रीय सरकार का जो प्रशासन का खर्चा है, वह इतना बोझिल हो गया है कि हुमारे बजट का एक भारी हिस्सा रुसी में खर्च हो जाता है। इसलिए प्रमुद्द कम खर्चीला प्रशासन हो, हम इसके पक्ष में हैं। प्रगर बाप इतना ही लाते विधेयक में कि नियमित चुनाव हों, हरिजन-ग्रादिवासी, महिलाओं के लिए अधिकार हो या कुछ कोष के प्रावधान का, तो इस इसका समर्थन करते। लेकिन भाप को टोटल बना कर दे देते हैं। यह हुमको याथ भाता है कि अंग्रेजी में भारो कहाबत 🕏 कि :--

Love me and love my dog. धापके इन उद्देश्यों के लिए। जिसके लिए न्नाप टी.वी. पर रोज-रोज बोलते हैं, इसके कोई विरुद्ध नहीं है लेकिन यह तफसील में जाने का क्या मतलब है? इकमात उद्देश्य है कि श्राप राज्य सरकारों के अधिकार हुटा कर सीधे केन्द्र में लाते हैं। इसलिए हम मजबूर हो रहे हैं, सापके इन संशोधनों का विरोध करते **E** 1

क्टिंर ग्रापने इसमें दिया 🖁 कि काइमेंस कमीशन अने स्टेड के लेवल पर ग्रीर उसकी व्यवस्था करे। यह बात क्रक्टी हो सकती है लेकिन जरूरत इसमें यह है कि फाइनेंस भाएगा कहां से? भगर स्टेट के ही फाइनेंस में बंटवारा करना हैं तो कांग्रेसी सरकार के जितने भी मुख्य मंत्री हैं। वे सभी जानते हैं कि बहुभी स्वयं नहीं चला पाते हैं। विसीय संकट इसमा है कि सैंट्रल फाइनेंस कमीशन बार-बार इस पर विचार करता है। मगर झाप पैसा एक भी नहीं देते हैं। कम्सोलेटिङ फण्ड ग्राफ इण्डिया से अगर द्याप कुछ भी पैसा देने का प्रावधान करते तो हम समझते कि श्राप वित्तीय प्रावधान कर रहे हैं। मगर अपने कन्सी-सेटिड फण्ड आफ इण्डिया से फण्ड देने का कोई भी प्रावधान नहीं किया।

मैं श्रापका ध्यान ग्रेट ब्रिटेन की ग्रोर **माक्**षित करता हूं। उन्होंने पंचायतों के लिए, काऊंटीफ के लिए ग्रीर ग्रापने यहां के म्युनिसिपल कारप्रोरेशन के लिए, उनकी जो टोटल इन्कम होती है उसमें सै 45 प्रतिशत सैंट्रल गवर्नमेंट देती है। अगर आप ऐसा प्रावधान करते कि हम माम पंचायतीं के लिए, नगरपालिकाग्री के लिए कन्सोलिडेटिड फण्ड प्राफ इंग्डिया से 50 प्रतिशत देंगे, जैसा कि मैंने एक अमेंडमेंट में मूद किया है, तो मैं इसका पूरा समर्थन कर देता और यह पास होता। लेकिन भ्राप इसको नहीं करते। भ्राप जो यह भेद रख देते हैं कि स्टेट का अपना एक फाइनेंस कमीशन होगा, यह हमको ऐसा लगता है कि यह एक एसा लिफाफा है जिसमें मजम्त नहीं है। बिना मजमून का लिफाफा श्राप लोगों को दे रहे हैं और ढोल पोट रहे हैं कि हम इसके जरिए बहुत बड़ा काम कर रहे हैं। फिर इसमें जो जरूरी चीजें हैं हमने कई बार सुना है प्रधान मंत्री को भाषण कि न्यायं व्यवस्था पैरालाइज्ड हो गई है, ज्यूडीश्यरी हमारी पैरालाइउड हो गई है भीर लाखों केस जमा हो गए हैं सुप्रीम कोर्ट में ग्रीर हर स्तर पर कोर्ट में केस जमा हो गए हैं, लेकिन फिर भी भापके लिए यह जरूरी नहीं हुआ कि न्याय पंचायत की व्यवस्था हम इस विधेयक में करें। यह ग्रापने इसमें नहीं किया। ग्रारक्षण की बात की, लेकिन पिछड़े वर्गका भारक्षण होना चाहिए, यह ग्रापने नहीं किया। भ्रापने महिलाओं के लिए किया, ग्रन्छी बात है। हरिजन-झादिवासियों के लिए किया, लेकिन हुम श्रापसे जानना चाहेंगे कि जो दूसरी पिछडी जातियां हैं, उनके लिए ग्रारक्षण का श्रापने इसमें कोई प्रावधान क्यों महीं किया है? ब्रापने यह भी प्रावधान नहीं किया है कि जो हमारे यहां बी. डी. भ्रो. हैं, डी.सी. हैं, डी.एम. हैं वह पंचायतों के अधीनस्थ होंगे जैसा कि दैस्ट बंगाल की सरकार ने किया है। वहां भारतीय प्रशासिनक सेवा के ग्रिध-कारी भी चुने हुए प्रतिनिधियों के श्रधीन रहेंगे, यह ग्रापने किया नहीं और ढोंग पीट रहे हैं कि हमने सत्ता का विकेन्द्री करुण करने के लिए यह बिल रखा 🕏 🛚

**यगर पंचायतें श्रीर नगरपालिकाएं शाइ**. ए.एस. प्रकसरों के ब्रधीन रहेंगे तो उसी सरङ्घ से वहाँ भी इस्तक्षप बढ़ जाएगा।

मैं भाषका ध्यान ग्रेट ब्रिटेन की जो सोकल बाडीज हैं उनकी ग्रोर दिलाना चाहता हूं। वहां पर पुलिस के अधिकार. भी उनके हाथ में हैं, वे काउंटीज के शंदर है। इसलिए प्रशासन उतना खर्चीला नहीं हो पाता। एक भ्रौर बात जिसके लिए हम दिरोध करते हैं वह है भ्रापका राष्यपाल का अधिकार जिसकी आपने प्रधिकार बहुत दिए हैं। ग्राजकल राज्य-पाल ए.ब्राई.सी.सी. का सेकेटरी होता है। इससे राज्यपाल की गरिमा गिर गई है। यही उनका विहे वियर है जिसकी **ग्रालोच**ना सरकारिया कमीशन में बड़े पैमाने पर की गई है। उनकी सूची दी गुई है। तो केन्द्र के हस्तक्षेप का एक भीर साधन भापने रखा है। इसीलिए हम इसका विरोध करते हैं।

एक बात भीर है जिसको में भ्राप स कहना चाहुंगा और जो हमारे देश की विशेषता है। मैंने ग्रेट ब्रिटेन की चर्चा क़ी, बहां की रिपोर्ट की चर्चा की जिनमें कहा गया है कि वहां नगरपालिकाओं े के चुनाव के लिए कैंडिडेट नहीं मिलते। षहां पर 20 से 30 परसेंट नगरपालिकाओं के चुनावों में अन-कंटैस्टैंड लोग जाते हैं। भेकिन भारत में पंचायतों पर कब्जा फरने के लिए गोलियां चल जाती हैं, इत्याएं हो जाती है।

THE VICE CHAIRMAN <SHRI V. NARAYANASAMY) : Your time is .15 minutes and tnat- is over.

SHRI CHATURATMN MISH-RA: This is a Constitutional Bill. You asked meand I got up to speak.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) ; I give you three minutes more. Please conclude.

SHRI CHATURANAN MISH-RA: You said that rrling party will lot speak. That is why I am speakng. If you had told me that I have only 15 minutes, I would have ad jus-

Secretary of the second second

ted my speech. Anyway, I will now adjust.

हम प्रापसे कह रहे ये कि हमारे यहां ऐसी स्थिति हो गई है कि किमिनस्स का पोलिटिक्स पर, पंचायतों भौर नगर-पालिकाओं पर ग्रधिकार बढता जा रहा है भौर वे तमाम सीटों पर कब्जा कर ुलेते हैं। . . . . . . . . . . . . . .

ं श्री सस्य प्रकाश मालवोयः (उत्तर प्रदेश): विधान सभाष्ट्री में नहीं?!

श्री चतुरानन मिश्रः विद्यानसभाष्री ग्रीर पालियामेंट की बात तब होगी जब वह बिल शाएगा, अभी वह बिल नहीं द्याया है। उत्तर प्रदेश में जो नगरपालि-काओं के चुनाव हुए उनमें 14 पंचायता के ग्रंदर क्रिमिनल नेयरमेन चुनै गए हैं। यही नहीं, मैं आपसे कहना चाहता हूं कि इसे पर बड़ी चर्चा हुई थी जब सँविधान वनाया जा रहा था। डा. श्रंबेदकर ने कहा था कि पंचायतों को ये अधिकार अभी नहीं दिया जाना चाहिए क्यों कि हमारे देश की स्थिति ऐसी नहीं है कि अगर हम पंचायतों को प्रधिकार देदगेतो वह न्याय कर सकेंगे। जिस देश में 500, 600 हरिजर्नों की **इ**र साल हत्या हो जाती है वहां पर ये श्रधिकार दें दिए जाएं तो हम समझते हैं कि यह हरिजन हत्यात्रों को बढ़ाएंगे। इसलिए इस कानून में प्रावधान की जरूरत है कि किमिनल नहीं होंगे, कास्टिस्ट नहीं होंने, भूमि चोर नहीं होंगे, शील भंग करने वालें नहीं होंगे, बंधुवा मजदूर रखने वाले नहीं होंगे, हरिजन हत्या करने बाले खडेनहीं हो सर्केंगे ! इनके लिए प्रावधान किया जाए और इसके साथ हो राइट ट्रारिकॉल हो, तब ग्रापये ग्रक्षिकार पंचायतों को देंगे तो पंचायतें काम कर सकेंगी।

महोदय, मैं श्रापका ध्यान सरकारिया कमीशन की रिपोर्ट के पुष्ठ 14 की ग्रोर ग्राकर्षित करना चाहता हूं जिसमें इस देश में क्या स्थिति है, उसके बारे में लिखा है:

"Economic development led to the growth of affluent community of gentleman farmer who

### श्री चतुरानन मिश्र

now from the rural elite and the landless labourer continues to struggl: to maintain his place at the

जहां सात हरिजन सिर्फ इसलिए मारे

भोपा कांड की हृदय विदारक घटना

**Cdnstitution** 

perip hery."

गए कि वे गांव छोड़ कमाने के लिए पंजाब जाना चाहते थे ग्रीर ये जेन्टिलमैन फारमर उन्हें अपने ही गांव में मजबूर कर कम मजदूरी में काम लेना चाहते थे। एक नया वर्ग बन कर श्राया है हरित कांति में, ग्रीन रेबोलशन में। ग्राज पंजाव में नंगा नाच कर रहे हैं और वही वर्ग एग्रीकरूचर वर्कसं को सप्रैस करके रखा हुआ है। यह आपके सरकारिया कमीशन की रिपोर्ट है। ऐसी हालत में अगर आप एलिजिबल क्वाज को मजबत नहीं करते हैं, जैन्टलमैन फार्मर्स के हाथ पंचायतें रखते हैं तो उनके ऊपर ग्रत्याचार ग्रीर बढ़ जायेगा। अब आपकी पार्टी के बारे में कह रहा है। अभी तो आप वेयर पर हैं इसलिए ग्रापको पार्टी नहीं कहंगा श्लेकिन जब म्राप बिना चेयर पर जिस पार्टी में होते हैं उसकी मैं चर्चा कर रहा है। सरकारिया कमीशन की रिपोर्ट As tile old guard of the preindependence days began vanish from the political. scene by sheer afflux of time the composition of the Congress Party underwent a change particularly in the States. The new political leaders were distinctly different from thier predecessor'. They •were younger and not steeped in the Gandhian traditions of the pre Independence era. Political was not seen as in the days of ttn freedom struggle, as a sacrifice for the nation. Rather, it became a political carrier and a means of reaching for power and pe'f in vary- • ing proportions. It was no long er the lawyer or doctor sacrificing a lucrative prectice or the" teacher throwing up his calling to join politics. It was the local leader commanding money, muscle power and caste or communal loyalties wno cam? to tne forefront of State poltice

malitias 22

ग्रापकी पार्टी में यही लोग आ गये हैं सत्ता में। ये लोग कौन हैं---मनी वाले, मस्सल पावर वाले, कास्ट वाले ग्रीर कम्युनल लीडसं हैं। उन संशोधनों के जरिए आप इसी को अधिकार देना चाहते हैं। सम्भवतः हमारे प्रधान मंत्री इसी के लिए प्रयत्नशील हैं। यह हमारी रिपोर्ट नहीं है यह सरकारिया कमीशन की रिपोर्ट है और इसीलिए में कह रहा हं कि एलिजिबल क्लाज इसमें दोजिए ताकि हत्या करने बाले लोग इसमें न जा सकें। यह ग्रापको कांग्रेस पार्टी के वारे में कमीशन ने कहा है। ग्रब में इसी के चलते श्रापसे कहना चाहता हं कि क्या हो रहा है। पैरा 1.4.21 में

"Those in power at the national level have been obliged to use diverse strategies and tactics, whiGh were not always sound from longterm interests, in order to maintain their hold on the State level forces."

सिर्फ इतना ही कहना चाहता ह ग्रापकी पाठं का चरित्र ग्रात्यन्त ही भ्रष्ट हो गया है और सरकारिया कमीशन की रिपोर्ट को पढ़ कर कहता ह कि ग्रगर ग्राप यह बिल पास करते हैं तो गांव में हत्या बढ़ेगी, खेत मजदूरों को बड़ा सताया जायेगा, हरिजनों को सताया जायेगा, शीलहरण होगा, कम्युनल रायटस होंगे । इसलिये हम अपील करेंगे कि ग्राप इसको वापस कर लीजिये। हम लोगों के साथ ग्राप बैठिये। जो तीन वल ज मैंने ग्राप से कही-रेगलर इलेक्शन, हरिजनं ग्रादिवासी महिलाओं का ग्रारक्षण, फंड का प्रावधान, इसको ग्राप पास कर दीजिये। हमारे संशोधन मान लीजिये । हम आपका साथ दे देंगे और नही तो हम इसका घोर विरोध करते हैं । ग्रापके दल में भी जिनको थोड़ा सा भी जान है हरिजन म्रादिवासी भौर गरीब तबके के लिये उनको सहकारिया कमीशन की रिपोर्ट सुनाकर हम अपील करेंगे कि आप इस तरह के हत्यारों के हाथ ग्राम में पंचायत चाचे जीविको

Constitution

श्री चतुरानन मिश्र : तीन तो ठीक है लेकिन बाकी जो श्राप कहते हैं love me and - my dogs too. अपके कुत्तों की पूजानहीं करेंगे। ग्राप तीनों ले लीजिये हम ग्रापको देने लिये तैयार हैं । हमारा भ्रमेंड इसको ग्राप एक्सेप्ट कर लीजिये। भजन लोलं जी ग्राप जो यह कह रहे हैं कि अराप सी.ए.जी. ग्रांडिट करायेंगे राज्यों का ग्राडिटर जनरल क्या करेगा मारेगा । इन

श्री मजन लाल: ग्राप तह में जाइये। सोच कर बात कीजिये।

श्री चतुरानन मिश्र: सोच रहे हैं तो फिर आप यह डिलीवरी क्यों कर रहे हैं। हम अपकी इस डिलीवरी के खिलाफ हैं। पहेले अप फालतू प्रावधानों को भीर वहीं तीन डिलीट दीजिये सुद्दों पर बहस कराइये, अपोजीशन के इस पर विचार की जिये। मसला है। कांग्रेस स्टेटस में पंचायतें ग्रीर नगर-पालिकार्ये ग्रत्यन्त दुरावस्था में हैं। अपोजीशन रूला स्टेट्स में उससे कही ग्रन्छो व्यवस्था है । प्रधानमंत्री ने स्वयं यह बात कही है कि बंगाल में, यह व्यवस्था अच्छी है । ग्राप तो चाहते कुछ भीर हैं भीर रेडियो भीर टी० बी० के बल पर यह कहते हैं कि हम सत्ता का विकेन्द्रीकरण कर रहे हैं और एक नई क्रांति ला रहे हैं। यही ग्राप चिरुला रहे हैं। इससे कॉम नहीं चलेगा।

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : Shri G. Swaminathan. You have fifteen minutes. . Please try to conclude within that time.

SWAMINATHAN SHRI G. (TAMILNadu) : Sit, I stand to

support the Bills wh ole-heartediy. The inspected hon. Member, Shri Chaturanan Mishra, who spoke before me, used to be very clear and precise in his arguments. I have heard him many times and whatever he said, he used to be precise in his arguments and I could fathom whether he was supporting or opposing a Bill. If I have understood him correctly, he is opposing the Consitution (Amendment) Bills, but once he said in his speech that he was in favour of panchayats getting more powers because it was the dream of Mahatma Gandhi. We have been having that dream for the last so many years. It is a Wellknown fact and it is being talked

here that in our country pachayats have been having all the powers for the last thouasand or two thousand years. Even in Tamil Nadu, during the time of Chola kings and Pandyas, we were having the Panchatyat system. We were also having the election system. It is not as if panchaytats were wanted as a dream by Gandhrji. They were in existence in this country for a long time and naturrally when such an amendment is being brought, our hon. Prime Minister is giving life to the ancient methods by which our country was ruled and out panchayats were functioning. That is the intention with which he is bringing it.

While Mr. Chaturanan Mishra has been congratulating and saying. that he is in for panchayati raj, he has been saying that because of the criminalisation of politics at the village level and at the State level, he is not in favour of giving powers to the panchayats." Either you give powers to the panhayats or you do not give powers to the panchayats. And then you cannot change the system or the people who are in politics today.

He was also mentioning the Sarkaria Commission Reporu I do not know whether Sarkaria

[Shri G. Swamiaathan]

Commission mentioned only about We have all the Congress Party. kinds of people, whether it is a Congress-ried State or an Opposition-ruled State. Also those people who were freedom fighters are almost gone; 95 per cent have gone. We. have only four or five per cent of them, may be, who are alreav aged and who are not able to function in politics. A new generation of people has come who have the« own aspirations. They are entirely different from their forefathers. They think that politics has to be a full time As we all know, in those days, politics was a part-time job. Either you are a lawyer, or you are a doctor, or you are a teacher and you could still be in politics and could serve the country. Now a days, politics has become a full-time job, as you may know, Sir. You yourself are a lawyer and 1 have my own profession. 1 do not whether you have given up law, but I have almost given up my profession. It so happens, once you are in politios, either at the panehayat level, or at the higher Legisla-Assembly or Council level— I have myself been in the Council and Assembly foi nearly 24 vears and here for about 18-20 years I have found myself that hereafter it is difficult to be a part-time politician because once you are here in Parliament, you spend three or four months here and then you will be going with Committees-So most probably it nearly four or five months takes and when you go back home, you have no time\* to practise law. I have been meeting a friend of mine who • is from Tripura who has been telling me that he was a popular doctor in that place. He no longer practise can medicine in that Suppose you get a patient place. simply vanish from there and you to Parliament, there and come when you go back the patient cannot be waiting for you. And if you are a lawyer, your olient won't wait for vou. If you are a Chartered Accountant, your clients won't wait for you. If I am in any other profession, it is not possible to practise that profession and politics together because you have to satisfy so many people.

SHRI MURLIDHAR CHAN-DRAKANT BHANDARE (Maharashtra): That is why you have become a professional politician? ..(Interruptions)..

SHRI G. SWAMINATHAN: Naturally. But I did not say "professional," but he becomes a full time politician- There can be a difference between a professional politician and a fulltime politician. I am talking about the fulltime politician, because almost all of us are. Naturally, he cannot attend to both because the aspirations of the people are so high that for everything they go to him. I remember a person coming to my house at two o'olock in the night and ringing the bell- He wanted to admit his daughter into some maternity home. Sometimes we get people at ten o'clock in the night.

One says, "Sir, you are moving about everywhere. Why don't you find a bridegroom for my daughter?" I cannot chase him away because I depend upon his votes. Therefore, to say that there are all kinds of people in politics has ho meaning-

According to me, sincerely, because the times have changed, people have changed, and people will change, you cannot have the old days back. These days you have this kind of people everywhere, not only in the Congress. Everywhere, in any place, may be criminals will come, all kinds of people will come. It is the will of the people to reject them. I cannot say that because oriminals have come I cannot have Panchayati Raj. Tomorrow some body may say that communal riots are there and the majority community will oppress the minority community—even now they are oppressing—and now if you are going

to give them power they will oppress them all the more. Then to say that you will not give power to the panchayats has no meaning. To say that because criminals will come I will not have Panohayati Raj will have no meaning. Either you give panchayat powers or you don't give panchayat powers, once you accept that panchayats should have powers.

. Constitution

As one who has been in the District Development Council for a period of time, I had seen that panchayats were pleading with the Collectors, panchayats were pleading with the officers who were attending the District Development Council meetings. Most of them used to say. "The lights are not burning- What shall we do?" They will not put electric bulbs. The roads will not have any bridges. Even for maternity cases they will not be able to travel in rainy days. The school will not have a teacher and the DEO will not oblige.. The Panchayat Union will have a primary health centre, but the doctor will not be given- And they will not be able to report to anybody. This is the kind of pitiable condition in which our panchayats, panchayat unions and local bodies ate. How are you going to remove it? Unless you give them power, unless you constitutionalizethe whole thing, it cannot be removed.

What is happening is. orice elections are to take place, the Chief Minister feels, "Why should I conduct elections?" Take any State Government. May be my party is in power or the Opposition party is in power, whichever party may be in power, tomorrow if I find that I will not win a municipal election, I will not hold the election if I am the Chief Minister. Tomorrow the other party comes to power and if I find that I will hot be able to win the panchayat election, I will not hold the election. Whichever party is there, whether it is the Congress Party, DMR or

589 R.S.—7.

AI-ADMK, whatever may be the party, elections have not been held, not only in Tamil Nadu but in. many States elections have not been held over a number of years from Kashmir to Kanyakumari.

194

This is a State subject where the Government has to command elections. They have not done it. People have been saying, why power to hold elections should be given only to the States and why it should not be given to the Election Commission so that elections can be held periodically. This is what our ho-Prime nourable Minister said. Whether you want it or not, whether the State Government wants it or not whatever Government you may have or may not have, you will have to hold the elections every five years. Supposing superseded pan-\* chayats are there. Whether you supersede a panchayat or whatever you may do, within six months you will have to hold the eleotiOns. This is the mandate which the Constitution gives to the State Legislature.

Sir, the previous speaker Said, where is the money for me to give to the panchayats? This was the argument.

{Interruptions}

SHRI V. GOPALSAMY fTamil Nadu): They are not conducting elections. You know the States.

SHRI G. SWAM1NATHAN i I don't ku°w. You are talking about elections because you are always selective about power. ..(Interruptions) Mr. Mishra said that they might be conducting Parliamentary elections in which I am interested and you ate also interested. Elections are coming. You also know it. ... (Interruptions)

SHRI V. GOPALSAMY: For seven years the AI-DMK Govern - ment did not conduct elections.

THE VICE-CHAIRMAN (SHRI NARAYANASAMY) : Mr. Swaminathan, you address me. Pon't answer his interruptions. (Interruptions)

SHRI G. SWAMINATHAN: He is ray good friend and neighbour. (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : That is not the way to answer him.

SHRI V. GOPALSAMY: Because I don't want to distrub him.

SHRI G. SWAMINATHAN t He distrubs me from the back. And this gentleman is speaking from this tide and I have to see him also. He grants my time to collapse. I also know his intention. .. (Interruptions)

The point which Mr. Chatnra nan Mishta raised is, where is the money? If the Centre gives me money the State Governments will be able to do it. But, as one who has been in the State Legislature for a very long time. I know where the money goes, whatever Government may be there. Two-thirds of the people are living in villages and onethird of the State funds are going to the villages. Two-thirds of the money is being spent on urban areas. In the urban areas, if you take the Corporation areas, one-third of the money is being spent on corporation areas, one-third money is being spent on municipal areas and onethrid of the money only is being spent on village areas. This is what is happening in our country.

Even take a hospital. Whatever amount ypu give, a village man in a panchyat will get medicine worth 8 naye naise. When he goes to a medical college hospital, he will get medicines worth Rs. 1.20. Even in medical colleges, if you take a place like Thanjavur from where I come, which is a district headquarters, in the hospital bed, if my man goes

there, he will get it worth 80 paise, and the Madras Medical College man will get it worth about Re. 1. Even in Madras itself there are three more variations." The whole thing is a variation in this nation.

What we are now thinking is, whatever money we may have with the State Government, has to be allocated appropriately. If they are getting money from the Centre, nobody bothers. I would be very happy if the Centre gives more money. That is what our hon. Prime Minister says that under the Jawahar Rozgar Yojana he is going to give more money. That is there. Even when he gives money, we are disputing, "You are giving money. You have to give only through me. Don't give the moeny directly to the panchayats." They want money, and they say that they donot have money. Even the money they have, they do not allocate properly. If the money is given directly to those people because the Central Government is afraid that the money will not reach them, they say, "Don't give them money." What is the argument, Sir? accept the Finance Commission. They say that election has to be Conducted every five years. say that panchayatsare very necessay that panchayatsate very necessary. At the same "time, they say, "Don't give powers to the panchayats. It will create criminalisation." I am not able to understand any of the arguments because the whole argument seems to be confusing about whether they are for it or not. If. you are not for the panchayats getting powers, tell it frankly that you don't want powers to be given to them. Tell it frankly. But don't put your arugment and say "but" and "if". How many "buts" and how many "ifs?" Everything has become a very confusing affair.

So, from this point of view, Sir, I very strongly advocate and very strongly support the Bill because I feel that through this

Bill there will be a great change going to com.' in this country. What change has not come over the last 40, 50 year period, what has been dreamt by our forefathers, what has been laid down in the Constitution, this very fact has been brought by our Prime Minister. He is going to usher in a new India, I assure you. I am not from the Congress Party. I am taking out of my conviction. A new India is going to be ushered in. That is my firm conviction. I strongy support the Bill.

Then one more thing I say. Certain arguments have been given. One or two I may also like to give by the experience of Tamil Nadu. There are certain sections in this Bill two secjons which I would like the Government to deeply consider. One is indirect elections to Panchayat and Panchayat unions. Siri in Tamil Nadu we have direct elections to Panchayats ana panchayat unions. Panchayat Presidents and Panchayat Union Presidents are directly elected in Tamil Nadu. Here, Sir, according to your Bill, there is indirect election to Panchayat and indirect elec Jons to panchayat unions. They • are intermediate bodies. So, I wish, Sir, you consider whether there should be direct elections to panchayats and whether you can give power to the States to dectde whether it can be a direct election or an indirect election because the mode of the election will depend upon the ethos of a particular State. We were having indirect \* elections, and later we found that indirect election has brought in so much of trouble, so much of corruption, so much of lifting people ana trying to do these things. We changeO the whole thing and we held that direct elections to panchayat Presidents will be much better. Sir, I wish you considered this point. It is a very valid point, Sir.

Another very valid point that I Would like to point out is this.

The Panchayat Presidents are automatically members of the panchayat unions and the panchayat union members are automatically members of the District Development Councils. The District Development Council consists of the Panchayat Union Presidents. It consists also of other people from the municipalities and the Members of the Legislatures also. With voting rights we are members there. Now, Sir, according to your Bill, the Panchayat Presidents will not be members of the panchayat unions. The Panchayat Presidents will not be members of the District Develop-ment Council. You are going to elect them directly a representative from the panchayat to the panchavat union from the panchayat union to the District Development Council. That is what you are going to do. You have also given powers that the Panchayat Presidents and the Panchayat Union Presidents can also be nominated either to the panchayat union or to the District Development Council.

What may happen is that it may lead to diarchy. There will be one representative to the Panchayat Union as a representative of the Panchayat. There will also be the Panchayat President without having a voting right. He is a man who is functioning there as President. He knows the ethos of his village. He knows what actually he has to do. He, if the Government passes an appropriate legislation, may also become a member of the District Development Council- But still he will have no voling right in the Panchayat Union. Only a diretley elected Member will have a voting right and this man will be without a voting right. These are the two very points and 1 wish you to consider them.

About six objections have been raised against this Bill. One of the hon. Members who spoke here during the last session, raised one

objection that this Bill has been passed in the Lok Sabha without the Opposition Members having given their . views because they had resigned from the Lok Sabha. On this ground they feel that the Bill does, not have legistimacy. If somebody resigns ana goes away from the Lok Sabha on his own accord as the Opposition MembsiB have done and if a Bill is passed their logic regarding claiming the Bill not being legitimate is not unaerstandable.

The second objection raised by them is that the Opposition Members have not been consulated and therefore the Bill does not have legitimacy. The Prime Minister has, replied on that point saying that he had already consulted the Chief Ministers of various States. He called them at a meeting and had consultations with So there is no point them. their raising such ın The objection. Chief Ministers are great, Opposition leaders. My Chief Minister when he was there he was the Opposition leader. Even though I am hers as an Opposition leader. I was under him. It is because he has nominated me as a leader. I am here. My State Chief Minuter was asked to come here for consultations. So, the objection about not consulting the Opposition leaders has no meaning because the Caiet Ministers of various States, including those of the Opposition ruled States were askxi to com" for consultations. If they hav? not com? it is their decision. The most important point is whether they had been asked' to come or not.

Another objection raised against this is that the basic structure of the Constitution is being affected. If they have such a feeling they should go to the court and the court will strike it down if it is so, Naturally no Government in' iti senses would bring in such

The Centre nas got it own legal advisers who advis them whether the basic structutr of Constitution is being affect© The instance that wa quoted was regarding the propert of a parson. The property of person is a private property and if somebody says that his propert; has been affected that is something different. I do not undertsavu this kind of an argument beirij applied here. It is up to Government to find out whether i has get legality or not. If the Opposition leaders find there no legality they should goto the court. The Supreme Court is then and it can strike it down if it feels that the basic structure of the Constitution is being affetcled.

Another objection raised is that there is no strict demarcation and that the States powers have been eroded. As one who has been advocating for powers of the States for a very long time, I feel personally that they have not been .affected. Here a sort of indication has been given .to the States that these -are the powers you allocate to the various Panchayat unions and district councils., It is a sort of instruction under the Constitution given to the States. As long as they obey it nothing is going to happen to them. Nobody has gone away with your powers. Still you are lord of the Panchayats and still you -can supersede the Panchavats. Still you have powers to conduct elections to the Councls s. So to say that the powers of the States have been taken away is a wrong argument. The Opposition parties are taking such a stand because they don't like such powers to b e granted.

Finally I would say it is a very innovative Bill. It is going to bring in a new era ip the country. We are all looking forward to securing great achievements especially in the villages this Bill is passad. We hope

this will give them better amenities, better functioning and better authority over their own life. So, I support the Bill on behalf of my party.

कुमार (बिहार) : श्री ग्रश्विनी उपसभापति जो, मैं निवेदन करना चाहता ग्राज ऐसा ग्रन्भव हो रहा कि हं कि सदन काफी देर तक बैठेगा, 10-11 बर्जेंगे । कल भी हम लोग एक बजे तक बैठे थे । सदन के सदस्यों के लिये भी भोजन की व्यवस्था बहुत विलम्ब से हुई मझे यह जानकारी मिली है थी ग्रीर कि सदन के लिये व्यवस्था तो हुई थी परन्त सेकेटेरिएट स्टाफ ग्रीर सेक्यर्टी स्टाफ के भोजन की कोई व्यवस्था नहीं थी

मेरा ग्रापसे नम्म निवेदन है कि सदन कें सदस्यों के लिये, सेकेटेरिएट स्टाफ सेक्यरिटी स्टाफ के लिये भोजन की व्यवस्था की व्यवस्था करने जाये।

संतदीय कार्य मंत्रालय में राज्य मंत्री त्तया प्रधानमंत्री कार्यालय में राज्य मंत्री (श्रीमती शीला दीक्षित): ग्राई एप्रिशिएट ग्रानरेवल मेम्बरज सेंटीमेंट । लेकिन मैं ग्रापसे यह निवेदन करने जा रही। कि न केवल सदस्यों के लिये व्यवस्था बल्कि पूरे सेक्रेटेरिएट स्टाफ की है, प्रेसवालों के लिये भी हर्ड भी यहां पर सुरक्षा का स्टाफ है, ब्रादर या बाहर, उन सबके पूरी तरह से स्थवस्था की गई लिये

SHRIMATI BIJOYA CHA-(Assam) KRAVARTY Vice-Chairman, Sir, I feel and it is also true that no politically people will oppose conscious the lofty principles of Panchayati Raj system in the country. It was there and it will be there. we cannot support the Reformed Panchayat Raj Bill that is presented here in the House.

We cannot support the line of action of the Government so far as Amendthe 64th and 65th ments the Constitution of are concerned. Bills involving should national interest great ulterior motives. not have But now it is clear that two Bills smack of the interest of the party in power. We have seen that the ruling party here in its reaping political haste for. this harvest in election year Indian through an brend of perestroika is going to destabilise the veiy federal structure of the Country. Sir, I feel that most of have expressed their Members views that a major legislation involving the basic structure of the Constitution, presupposes countrywide discussion and deleberation. Moreover, expert opinion of legal limunaries and reference Select Committee for thorough scrutiny of the Bills have imbeen an perative necessity. People's opinions are taken lightly. I want to ask the Government, why are showing haste in passing these Bills? We are not going to wage any war with "the Panchayati Raj Nagarpalika Bills against\* and foreign any country. Sir, I am constrained to of the ruling that the Members party are not at all serious over and not at all concerned the technical and Constitutional aspects of the Bills. In their speeches . ruling party the Members here flung epithets to

[Shrimati Bijoya Chakravarty] the Opposition Members of course, to speak in the lanthe Prime Minister, guage of Mr. Rajiv Gandhi, "beimans and limpets" are there. If they are not mindless Robots, they cannot come out of their mental grooves. These limpets even turn the august session of Parliament into a of "Wah national conference all wah" party. We assert here that there is no controversy in the country about the necessity of reinforcing the Panchayati Raj and other local bodies. There is no controversy in the country about making these institutions more effective, \* vibrant, representative and vesting them with adequate power and financial resources and administrative authority. But what are these Bills presented in the House ? These Bills are simply meant or political convencience of the ruling party.

Constitutions

In my state of Assam, our Chief Minister, ShriPrafulla Kumar Mohanta, wrote a letter the Prime Minister regarding Panchayati Raj system, I quote;

"We welcome the objective of the strengthening of the local bodies. In fact, our Government has already introduced decentralised planning at the sub-divisional level in Assam for bringing administration closer to the people. We have already enacted Assam Panchayati Raj Act in 1986 making provision \* for three-tier Panchayati Raj system and providing adequate representation for women and Scheduled Castes and Scheduled Tribes at the various levels."

It is clear that all non-Congress (I) States in the country have taken these basic issues of decentralisation of powers more seriously and sincerely. We have seen how Andhra, West Bengal, Karnataka and other States have attained tremendous success in their attempt to develop responsible local bodies more adroitly than the Congress (I)-ruk States of the country. We hai ample proof how in UP and Biha these local bodies are turned vai dens of corruption. Shri Chaturana Mishra stated this fact. At a tin when the existing constitutional pre vision works commendably well an the process of decentralisation nowhere disrupted, this legislation at the cost of the State's autonomy is a monumental blunder on th part of the Central Government In this connection, I would like t refer to the report of the Sarkari Commission. The Commission sul gested three alternatives. First is a law may be made on the basis o a model Bill, prepared on the basi of consensus at the forum of Inter State Council. Secondly, by a lav on the subject, made by Parliamen under Article 252, with the conscn of the legislature of the State Thirdly, by Parliamentary law uni formly applicable throughout India Sir, adoption of number one anc number two alternatives require no amendment of the Constitution. But the Commission very clearly said, if the Government wants to make a uniform law, it has to amend the Seventh Schedule and take item number 5 out of the purview of the State Legislature. Sir, the Prime Minister did not exercise or try to take recourse to number one and number, two alternatives and get either a model Bill prepared in the inter-Governmental Council or in the National Development Council through or consensus of the State legislatures. By the present amendment, through an indirect process, the autonomy of the States is going to be affected badly and the road to corruption would be open without check at every level. When the Government talks about devolution of power to the people, the Government should see that there is proper devolution of power at the State level also. There can be no devolution of power unless the Centre respects the devolution of powers to the States. The Centre is preaching all the time of more powers to the people. We too desire that the people,

right from the grassroot level should exercise power their on own but there is a constitutional process of devolution of power to the people. The Central Government can never bypass the States while going to devolve power to the people. The Government that slowly and gradually curbs the constitutional power of the States can never devolve power to the people in the true sense. The process followed by Rajiv Gandhi here puts the federal fabric of the Constitution in jeopardy. We all know it and it is felt by the people in general. The principle of decentralisation has been grossly abused and the very spirit of the Constitution of India ha's been dragged down by the morally bankrupt Government here. Secondly, I want to mention here how the Prime Minister thinks that the Comptroller and Auditor General would be able to cover lakhs of Panchayats and thousands of Nagarpalikas in " the country in time. It is known to all that the CAG is already so hard pressed to examine different public corporations and other Governmental departments that it nor^ mally takes six years for him to submit the report. By that time, it becomes virtually meaningless. The third aspect is about the financial memorandum. Rules and procedure say, a Bill involving expenditure shall be accompanied by a financial memorandum, which shall invite particular attention to the clauses involving expenditure, and shall also give an estimate of recurring non-recurring expenditure. What "does financial memorandum say? What I do not want to explain it because of shortage of time. The provisions are likely to increase the workload of the CAG as well as the Election Commission. The Election Commission needs augmentation of their staff. Without going into the details,

7.00 P.M.

they cannot spell out the likely financial burden involved in it. From these points we see that the likely

increase in the expenditure has not been clearly mentioned. This is a measure brought in such haste that it betrays the insincerity on the part of the Central Government. Moreover, these Amendments make way level-jumping in the adminisfor tration. The rationale of devolution of power and control of one layer by another just above it have been completely thrown to the winds. As a consequence there will be an incongruous situation in the States, at all the local levels, in the pan-chayats and in the nagarpalikas throughout the country. If these measures are introduced, the instability and incongruousness in administration will become more pronounced In the country. Then their will be no time to correct assert that this Government should not go in for these things. I emphatically say that the Government should withdraw the Bills as eaily as possible. *{Interruptions}*. Prime Minister Rajiv Gandhi is a great lover of super-computers and electronics. Probably he wants to control panchayats and nagarpalikas sitting here in New Delhi. I think it is a sort ofmadness to bring these Amendments. I would also like to say that even if the Bills are passed we will not allow them to be passed, we will defeat them; even assuming so happens that they are that it passed—'the Centre will have no authority with regard to panchayats and nagarpalikas and they will con-, tinue to remain under the sole and exclusive authority of State Legislatures. Then, what is the use of intro-ducing the Bills ? The Centre will only be subverting and tampering with the Constitution of the country. In this connection, I would like to give a final warning. One must not forget -that history is like a very cruel retaliator. It excuses nobody and when it starts retaliating it does not stop. Thank you.

SHRI SHABBIR AHMAD SA-LARAI (Jammu and Kashmir): Sir, both the Constitution (Sixty-fourth

[Shri Shabbir Ahmad Salarai Amendment) Bill and the Constitution (Sixty-fifth Amendment) Bill are intended to amend the Constitution so as to provide for establishment of pancbayats and also to provide for the working of these panchayats. They also seek to provide for nagarpalikas in urban areas. The basic idea behind these Bills is not in controversy. Even the Opposition as well as the Congress in power thinks that there should be devolution of power, the power to decide, the power to implement. But the whole atmosphere is charged wih suspicion. There is a suspicion that this is being done with a view to erode the powers of the States and thereby to bring in more of a unitary form of Government than a federal form. And for that purpose, references have been made to the provisions of the Bills as passed by the Lok Sabha. The Bills do contain provisions whereby the Central Government has provided for the control of the Comptroller and Auditor General of India as well as the Accountant General. Now, that suspicion can be removed by providing that the State Accountant General can provide for the accounts and for the audit of these accounts. So far as the criticism that the Bills have taken all the powers and have decided everything and left nothing to the State Legislatures to decide is concerned, I think there is not much of substance in that.

A reading of the various sections of the Bill would show that it repeatedly says that the State may by means of law passed by the State Legislature provide for such and such contingencies wnich are envisaged in the Bill. Now, therefore, I would submit that State Legislatures are not totally left out of the entire working of the panchayats and their establishments. But so far as our State is concerned, we have our own Panchayat Act and our constitution. According to the constitution of Jammu and Kashmir, the panchayats are to be established

and we have established the panchayats. Therefore, there is the suspicion that whatever powers remain with the States are being taken away. But this suspicion takes the place of reason. The Bill as laid before the honourable House require certain reconsideration

For instance, I will invite your kind attention to the provision in the Bill which requires re-consideration. For instance, at page 3 you have section 5, which says: "The Chairperson of a panchayat at the village level shall be chosen by election in such manner as the Legislature of the State may by law provide." and (b) a Panchayat at the intermediate or district level shall be elected by, and from amongst, the elected members thereof."

I would submit that clause (a) of section 5 should be re-cast so as to say:

"A Panchayat at the village - or intermediate level shall be chosen by election in such manner as the Legislature Of the State may by law provide."

Similarly, in section 243C(1) it is said: "Seats shall be reserved for the Scheduled Castes and the Scheduled Tribes..." But it does not talk about backward classes. Therefore, I would say:

"Seats shall be reserved for the Scheduled Castes and Scheduled Tribes and other Backward Classes..." This is one of the criticisms which has been levelled against the Bill by one hon. Member. And I do think that this amendment in the bill is necessary so that other Backward Classes which are as important and which need as much of attention as do the Scheduled Caste and Scheduled Tribes should also find reservation. This should be provided in the Bill and this amendment is necessary.

Further, I may take you to the

other provisions. For instance, ws have been saying much about the load of cases on the subordinate judiciary as well as the load of cases in the High Courts and District Courts. Undoubtedly, sands of cases are piled up which have not been decided, with the result that the faith of the people in the judiciary is shaken. Apart fro\m other reasons, one of the reasons is that for years together cases are not decided, so much so that people get disgusted and leave the courts in disgurt. There are cases which are pending for 15 years. After 15 years when the case is taken up, even the client or anybody else is not interested in the matter. And when a matter is decided after 15 years and we write to them to come for judgment, we do not have any response. Perhaps those people have perished in the process. This is the condition now. In fact, we have added to the burden of cases in the courts and to the misery OF the people by not filling up the vacancies of Judges in High Courts and other courts. In the State of Jammu and Kashmir there are five put out of eleven posts which are vacant for years together, which have not been filled up. But we have promised to the people to provide them speed and cheap justice. That could have been provided by means of these Panchayats. Panchayati adalat is nothing new for India. Panchayati adalat has been in existence. In Jammu and Kashmir we have gol Panchayati adalats. Those'Panchayati adalats decide criminal and civi matters. Therefore, I say that ii Section 433(E) or Article 243(E where you have said: Subject to the provisions of the Constitution, th< Legislature of a State may, by law endow Panchayat with such powei and authority as may be necessari to enable them to function as ai institution of self-government, sucl law may contain provisions for the devolution of power and responsi Wlity upon the Panchayat at th appropriate level subject to sue! condition as may be specified thereii with respect to (a) the preparation

and social justice and (b) implementation of schemes for economic development and social justice as may be entrusted to them including those in relation to the matters listed in the Eleventh Schedule. I say add (c) saying establishment of the conferment upon Panchayat adalat or nyaye adalat. The jurisdiction should be to try such criminal and civil matters as may be entrusted by the State Legislature. This is forgotten. (Time Sell rings) I don't say that this has been done intentionally. But somebody has forgotten it while it was being drafted. It will be very good for the people of India. It will be very good for all of us. It will be very good for those people who are suffering because their cases are hot being decided and for our future. Also it will be good to inspire confidence amongst our people that we give power to the people to decide smaller matters as has been done in many States and we establish *nyaye panchayats*. This has not been done here. It struck me that after this Bill has been framed, this thing has been forgotten although it is the avowed policy of the Congress as well of other socialist parties that we shall have such Panchayats as can decide matters or any controversy between the parties which are of a smaller nature, smaller offences and smaller revenue matters in order to give justice and succour to the people.

I will also invite your kind attention to Article 243(H) in which the power has been vested in the Comptroller and Auditor General of India to audit the accounts of Panchayats. This has created a serious suspicion and rightly so. There are obviously available in each State we call 'Accountant General'. Can't they do this job? If you keep the purse in the hands of the Central Government, you give birth to suspicion. Let us not give birth to misgivings. Let us do something which can make the matter easier for those who feel that their powers

[Shri Sabbir Ahmed Salarai] are being taken away. The existenw and continuance of the federal structure demands that they should do it with a broader mind. We should not throw the baby with the bath. The purpose is that we should have Panchayats. The purpose is that we should have devolution of power. The purpose is that disputes amongst the people should be settled at the grassroot level without going into costly litigation, without going far away from home and without expending so much of money. If that purpose is to be served, why bring in these clauses which create friction, which create suspicion, which create a sort of tug of war between the States and the Centr; ? (Time bell rings).

We support this Bill because it has a laudable purpose. We support this Bill because it is enshrined in the programme of Nava Kashmir of the National Conference, because it provides something which we have implemented in the State of Jammu and Kashmir. But it does not contain those good things which should be there. Th refoie, I will submit with all humility that all these am.ndments to which I have referred to the Members of this august House and to which I have invited the attention of the Government and the powers that should be accepted and these defects may kindly be removed. These may kindly be given a thought to so that we have a better Bill and a better law which can serve the purposes of the people of India.

With these words, I support this Bill subject to the submissions which I have made.

THE VICE-CHAIRMAN (SHRI 'V. NARAYANASAMY): Shri Ram Awadesh Singh. Please try to conclude in IS minutes.

हुं कि ग्रापने ब्राउ मुझे पहले बु दिया।

मान्यवर, इस बिल पर ग्राने से पर मैं एक छोटी साबत ग्रापको बत चाहता हूं। हम रे यहांब ज.र में घटिया सौदा बेचने व ले दवा बेचने बले सम्रुखन ते दिखाते हैं ग्रीर लोगों को जन करते हैं। जब लोग जमाहो जते से रही दवा निकालकर लोग बताते हैं कि यह दव। दांत व करेगी, यह छेट का दर्द ह यह दिल का दंद दूर करें। ग्रीर सब लोगों का इलाज वह कनफसिर दवा में दिखाते हैं। ग्राज पंतायता रा के बारे में जितन ड्रामा हुए जितना डमरू पोटा गया है और डम वज कर लोगों का ध्यान खींच गया कि दिल्ली की सरकार, र जीव गांह की सरकार सत्ता का विकेन्द्रीकरण क रही है और सत्ता को गांवों में जनत के पास ले जा रही है, इसका छ। पीटकर देश की जनता का ध्यान खींच गया है कि यह कनफिसय' दवा पेट दर्द दिल का टर्ड, तथा गाँव की सब बे भारिय का इलाय है, वह हम बताना चाह हैं कि क्या है।

मान्यवर, मुझे खुशी होती अगर सचमन में सत्ता का विकन्द्री रण होता हर लोग उन लोगों में से जो विना सहायता मांगे हो इस विल का समयेन श्रगर वाःई इससे सत्ता का विकेन्द्री रूपण होता। इस सदन में ऐस मीका आया जब इंदिरा गांधी जा नै सही मायने में कातिकारी कदम उठाये थे ग्रीर बैंकों का राष्ट्रीयक्षरण किया था, प्रिवी पर्स को समाप्त करने ना कदम उठाया था तो प्रतिपक्ष के समाज-वादी लोगों ने, सोमलिस्ट लोगों ने कम्यनिस्ट लोगों इंदिरा गांधी का समर्थन किया था क्योंकि हम लोग मांग करते रहे हैं कि बैंकों का राष्ट्रोयकरण करो, प्रिवी पर्स को समाप्त करो ग्रौर वही बिल जब भाया तो हम लोग पीछे नहीं भागे, उसका सपोर्ट किया था। हम लोह मांग करते थे कि चौखम्भा राज्य बनाम्रो.

सत्ता का विकेन्द्रीकरण करो। चौखम्भा राज्य हो जिसमें चार खम्बे ही-दिल्ली की पंचायतों प्रांत की पंचायत, जिले की पंचायत और गांव की पंचायत। इन चारों पंचायतों में सत्ता का विकेन्द्री-करण होना चाहिये।

भी विटठतराव मधिवराव जाधव (महाराष्ट्र) फिर विरोध क्यों कर रहे हो, वही तो किया जा रहा है?

श्री राम ग्रवधेश सिंह: ग्रापकी खोपडी में यह बात नहीं श्रायेगी...

श्री विठठलराव माधवराव जाधवः भापकी खोपड़ी नहीं है समझने के लिये...

श्री राम अवधेश सिंह: श्रापकी पीठ में कभी पुलिस के डंडे नहीं पड़े हैं। श्राप को पर खींचार कभी जेल में बन्द नहीं किया गया है। हम लोग उन लोगों में से हैं जिनको पुलिस के डंड्रे पड़े हैं, कान खींचार जेलों में हफ्तों-हफ्तों बन्द किया ग्या है । इसलिये मेरे पास दर्द है । ग्राप सुनिये । डा० राम मनोहर लोहिया ने कहा था कि चौखम्भा राज्य बनाओं तब जम्हरियत मजनत होगी। उससे देश में बृत हो गा। चौ खम्भा राज्य देश को बनाया जाये। सूबे की पंचायत हो, जिले की पंचायत हो, नांव की पंचायत हो और केन्द्र को पंचीयत हो । उन्होंने कहा कि लेजिस्लेटिव पावर पंचायतीं को दो, जिला पंचायत को कानून बनाने का अधिकार दो, पंचायतों को कानुन बनाने का अधिकार दो। सीग्रारपीसी में 1857 के बाद जो खंखार जानवर पैदा किया गया है, जिले का कलेक्टर माजाद भारत में, ऐसे खंखार जानवर की कोई जनह नहीं होनी चाहिये । जो खंखार जानवर पदा किया गया ग्रंग्रेजों के द्वारा 1857 के बाद उसी जानवर के जरिये देश की ग्राजादी के ग्रान्दोलन को कुचला गया ग्रीर उसी खुखार जानवर की बरकरार रखते हुये सत्ता का विकेन्द्री-करण कसे कर सकते हैं। जिले की पंचायत चुनी हुई पंचायत हो। उसको

अधिकार दो और कलेक्टर जैसे खंखार जानवर को, एस.पी. जैसे खेंखार जानवर को हटाग्रों। पुलिस को पंचायत के ग्रधीन करो तब जाकर सही मायने में पंजायती राज होगा, सत्ता का विकेन्द्री-करण होगा । आप घोखाधड़ी कर रहे हैं। जब हम चौखम्मा राज कहते हैं तो भाप पंचलमा राज बना देते हो। इस पंचलक्या राज में पंचायत भी है, ब्लाक की भी पंचायत है, जिला की भी पंचायत है, प्रदेश की भी पंचायत है भीर फिर दिल्लो को पंचायत है। यह पंचलंभा बना दिया और इस पंचलभा में एक खंभा मजबूत है। नाको सड़े हुये, चून लगे हुये खंभे हैं। इस पर कैसे महल टिका रह सकता है। महल को टिकाना है तो चारों खंभे मजबूत बनाओं और उसी पर इमारत खड़ी हो सकती है, मजबूत इमारत बन सकती है। अप बनाना चाहते है घुन लगा हमा खंभा । एक खंभा रहेगा दिल्ली वाला । यह सारो पावर छीन सकता है । बाकी छोनने की सारो योजनायें ग्राप कर रहे हैं। मुझे हिटलर की बात याद ग्रा रही है। ग्राप समझने की कोशिश करिये। हिटलर ने कहा था कि चांसलर की पावर और प्रजीडेंट की पावर दोनों हमको मिला दे जिये क्योंकि हम को बाँघा हो रही है काम करने में । कम्यनिस्ट श्रीर सोशलिस्ट दोनों को हाथ जोड़ कर कहा कि पालिया; ट में बिल पास करा दो । बांसलर ग्रीर प्रेजीडेंट दोनों पावर मिला दो और इम-को दे दो । ज्यों ही बिल पास हो गया तो पास होते के बाद तुरन्द उसने कम्यनिस्टों की ग्रोर ऊंगली उठायी ग्रीर कहा कि ग्रब ग्रापकी सह।यता की जरूरत नहीं है । फिर सोगलिस्टों की मोर अंगली उठायी भौर कहा I require no more your help. रात भें सब कम्यनिस्टों और सोशलिस्टों को जेल में बन्द कर दिया। उसी देंग-से मैं यह कहना चाहता हं कि यह जो बिल है यह हिटल ने जो बिल पास कराया था उससे ज्यादा भगानक और खतरनाक है । मैं यह कहना बाहता हुं कि फैडरलिज्म का यह लास्ट फाइबर । जो संघोय व्यवस्था है उसव्यवस्था

[श्र्वाराम अवधेश सिंह] के अन्दर खंभों को तोड़ना चाहते हैं।

श्री विठ्ठतराव माधव राव जाधवः प्लाइंट ग्राफ ग्राइंट । मैं माननीय सदस्य से जानना चाहता हूं कि इससे कीन बन्द हो सकता है । हिलटर का इससे क्या ताह्लुक है।

श्री राम ग्रवधेश (सहः श्रापकी खोपड़ी के बाहर की चीज है।

श्री विट्ठलराव माधवराव जाधवः ग्रापकी खोपड़ी इतनी नोची है कि वह किसी के...

श्री राम भ्रवधेश सिंह : यह निश्चित है कि हमारी खोपड़ी ज्यादा भ्रच्छी है । यह हम जानते हैं कि भ्रापकी खोपड़ी से हमारी खोपड़ी ज्यादा भ्रच्छी है।

# [उपसमापति महोदया पीठासीन हुई]

स्नाप स्ना गयीं स्रच्छा हो गया। गुरुवा भी करेंगी स्नीर हंस लेगी तो हमारा गुरुवा ठंडा हो जायेगा। मैं यह कह रहा था कि यह जो 64वां स्नीर 65वां संगोधन विस्त है यह उस संघीय व्यवस्था के ताने-वाने को तार-तार करने वाला है। उसका तहस-नहस करने वाला है। कसे करने वाला है यह संविधान में लिखा हुसा है States are federating units of the Union. यह नहीं लिखा है Panchayats are the federating units of the Union.

ग्राप पंचायत को जोड़ कर कह रहे हो । यह हमारा युनिट होगा, डायरेक्ट जिंक होगा । स्टेट को पावर है। जिले का कार्य क्षेत्र है उसमें लेजिस्लेटिव पावर दो तब हम समझेंगे कि पावर दृद पीपल जा रहा है। कलेक्टर जैसे खूखार जानवर को हटाओ । वाइसराय हटा या नहीं । अंग्रेज के जमाने में जो वाइसराय का खूखार पद था उस को हटा कर चुने हुये श्रादमी के हाथ में सत्ता दी गयी। तो कलेक्टर क्यों रहेगा, कलेक्टर के माध्यम से क्यों होगा? जो काम होगा वह कलेक्टर को हटा कर होगा। जब जिले में पावर जायेगी, जनता के प्रतिनिधियों के हाथ में पावर जायेगी तब ग्राप कह सकते हैं कि पावर जनता के पास ले जाई जा रही है।

कलाजो का गण हमको बांटा गया और प्रधान मंत्री की तरफ से बांटा गया । यह एक लम्बाचीड़ाबयान है। कह दिया कि ∘िष नीति के में इस प्रकार से लेसंयमित किया संबंध जायेगा कि हमारे किसानों को उनकी का लाभकारी मूल्य सनिश्चित जांध । ग्रभी तो सारी चीजें चुनाव के हिसाब सेहो रई। है। मैं हूँ कि इसको ग्र√प कैसे करेंगे, यह तो बताइये । लेकिन कुछ काम नहीं होगा । यह सब फांकेबार्ज है। कह दिया कि सुनिश्चित कर देंगे लेकिन कैसे करेंगे । एक बयात दिया गया कि कोग्रापरेटिव के जरिये किसानों की हालत सुधारेंगे । लेकिन मैं कहना चाहता है कि मझे ग्रन्य राज्यों के बारे में मालूम नहीं है, बिहार के पूर्व मुख्य मंत्री श्री जगन्नाथ मिश्र यहां पर बैठे हुये हैं, इनको मालूम है, इनकी ग्रगलें-बंगल में कोग्रापरिटिय के माध्यम से लुटने वाले माफिया बैठे रहते हैं और इनको धोखा भी देते हैं, उलटा भी देते हैं । ये बेचारे लाचार हैं. विवश हैं। इनके ग्रगल-बगल में बैठ कर बिहार लूट रहे हैं । उस पर प्रधान मंत्री का ध्यान नहीं गया है। हमारे यहां एक माफिया है जिसका नाम तपेश्वर सिंह है। उसने विस्कोमान को लुटा । ग्राजाद साहब ने उसको न्यूनी पहनाने का काम शुरू किया था लेकिन वह झट से उनको ही हटा दिया भीर क्या काम किया ? ऐसा खाक डाला... (ब्यवधान)

SHRI MURLIDHAR CHAN-DRAKANT BHANDARE (Maharastra): He is naming persons who are not present at all and who are Members of the other House. श्री राम अवधेश सिंह : श्राप तो क्या-क्या एलीगेशन लगते हैं।

श्री विठ्ठलर व माधवराव जीवव: महो। दया, पया इनकी खोपड़ी में समझाइये कि लोक सभा के मेम्बर का नाम यहां नहीं लेना चाहिये । इनकी खोपड़ी में यह बात नहीं छाती है ।

श्री राम अवधेश सिंह : इक्की सबी सदी का खाद हमारे यहां दिया गया कि 28 दिन में ही गेहूँ का पौधा उठा गया। इस तरह प्रधान मंत्री का ध्यान खीचा गया कि कोम्रापरेटिव वाले हमें लूट रहे हैं, ऐसा बीज दिया गया है... (अवधान)

श्री विठ्ठलराव माधवराव जाधव: महो-दया. ये किस पर बोल रहे हैं।

श्री राम ग्रवधेश सिंह : मैं उसी पर बोल रहा हूं जो पंचायती राज बिल यहां पर लाया गया है ग्रापके इंदेंगिर्द ऐसे ही लोग ग्रयों भीर ग्राप कहेंगे कि हम सत्ता को विकेन्द्रीकरण कर रहे हैं । ग्रव मैं ग्रसली पाइंट पर ग्राता हूं।

उपसभापति : ग्रसली पाइंट तो हो गया है । ग्राप मिनटों की गिनती मत कीजिये, इपया बैठ जोइये ।

क्षो राम ग्रवधेश सिंह : ग्रगर यह सरकार सचम्च में चहती कि जनता के लिये बिल लाना है ग्रीर बिल ऐसा काना है जिससे पावर जनता के पंस जये तो हम लोग ओंधे मुंह गिरते ग्रीर उसका समर्थन करते जैसे हमने बकों के राष्ट्रीयकरण की स्रोर प्रिवीपसं का समर्थन किया था। मैं यह सलाह दंगा कि जहां तक इसका ग्रन्छा ग्रास-पेक्ट है वह इतना है कि पांच साल में पंचायत के चुनाव होंगे, यह ग्राच्छा है, इसमें और कुछ अच्छा नहीं है। इतने पक्ष का हम आपको समर्थन देते हैं और बधाई देते हैं. लेकिन पच्चीस तरह का बढ़िया खाना बनाकर उसके एक कोने पर एक चम्मच पाखाना रख दीजिये तो उसे कीन खायेगा बताइये । श्रापने एक श्रच्छा काम तो कर दिया उसके एक कोने में पाखाना रख दिया श्रीर फिर श्राप कहू रहे हैं कि हम पंचखंशा राज बनायेंगे । श्राप डाइरेक्ट मत करो । श्राप स्टेट के माध्यम से पंचायतों को श्राटोनामी दो । मैं इस बात से सहमत हूं । इसलिये श्राप बिल को री-कंस्ट्रक्ट करिये श्रीर दस रोज के बाद फिर सेशन बुलाइये । हम लोग उसको पास कर देंगे । श्राप उस बिल को ऐसा बनाइयेगा ताजि देश को लगे कि पूरा सदन सत्ता पक्ष श्रार प्रतिपक्ष देश की जनता को गांवों को जनता को पावर देना चाहते हैं।

उपसमापितः मुझे अनाउन्समेंट करना है। श्राप बैठ जाइये।

श्रीराम अवस्रेश सिंहः मेरा टाइमः पूराहोने दोजिये।

उपसभापति: आपका टाइम पूरा हो गया है।

- श्री राम ग्रवधेश सिंह : ग्रभी पाच मिनट बाकी हैं। ग्रनाउन्सड बाह दि चेयर।

उपसभापति: ऋष वैठ जाइये। आप का टाइम हो गया।

श्री राम श्रवधेश सिंह: मैं कह रहा हूं कि सरकार इस बिल को पास न कराये श्रीर हम लोगों का संशोधन मान ले। श्रगर सरकार सचमुच में जनता को पावर देने वाला बिल लाती है तो जैसा हम लोगों ने बैकों के राष्ट्रीयकरण के लिये वोट किया, प्रिंवी पर्स को हटाने में वोट किया, वैसा ही इसके लिये वोट करेंगे। लेकिन सरकार यह करना चाहती है कि बिल जब पास नहीं होगा तो ये इस बिल को लक्कर चारों तरफ घूमेंगे श्रीर कहेंगे कि देखिये श्रपोजीशन दालों ने इसको पास नहीं किया। मुझ को एक किस्सी याद श्राता है।

श्री राम ग्रवधेश सिंह: एक सियार भीर एक सियारिन थे। सियार को एक उस्ताद मिल गया। वह वहां पर रखवाली करने वाला एक ग्रंघा था। ये उसके खेत का भट्टा खाते थे। सियार को वह ग्रंघा कहता था दुर दुर। सियारिन कहती थी कि भागो भागो वह सा गथा। वह **क**हता था कि नहीं नहीं ग्रीर कहता. था कि अब हफ्को खाने का परिमट मिला हुआ है। ऐसा करते रहे अकिन किर वहां पर दो ठो कुत्ता वह ला दिया। जब उसने कृता छोड़ा तो सियार ने कहा कि भागो भागो...

उपसमापित : वे कौन सी जुबान में बोल रहे थें।

श्री राम अवधेश सिंह: सियार ने कहा कि भागो भागो तो सियारिन ने कहा कि परमिटवा दिखा दो। उसने कहा कि यह परिमट सरिमट कुछ नहीं मानता है भागो भागो। जो ग्रंघा था परमिट उसको दिखाते थे लेकिन जब सिथारिन ने कहा कि परिमट दिखाओ तो वह कहता है कि यह परिमट सरिमट कुछ नहीं मानता है तो जब ग्राप पंचायती राज का परिमट जनता के पास दिखायों गे तो जनता आपको कहेगी कि परमिट सरमिट हम कुल नहीं भानते हैं। हम तुमको हरायेंगे।

उपसमापति : आप बैठ जाउ्छे।

श्री राम ग्रवधेश सिंह: परमिट नहीं चलेगा, पंचायती बिल की नौटंकी नहीं चलेगी और जनता ग्रापको हरायेगी तब ग्रापको पता चलेगा. . (व्यवधान) . . .

उपसमापति: ग्रापने सियार श्रीर सियारिन की कहानी सुना ली, ग्रब ग्राप बैठ जाइये।

श्री राम प्रवधेश सिंह : मेरे ग्रभी पांच मिनट ग्रीर बाकी हैं। पांच मिनट सभी गाकी हैं त?

उपसमापति : नहीं बाकी हैं।

श्री राम धवधेश सिंह : ग्रन्छ। दो मिनट दे दोजिये। मुझे खत्म करने दीजिये। (ब्यवधान) यह सियार जैसा बोलने से काम नहीं चलेगा। महोदया, में यह कहना चाहता हूं कि इस विश को वापिस ले लें ग्रीर नये संशोधनों के साथ इसको लाएं ताकि हम लोग पूरे समर्थन के साथ इसको पास करें ग्रौर जनता को सही मायने में अधिकार मिलें ग्रन्यया इस बिल का हश्र ग्राप भी जानती हैं यह विफल होगा और इस विल की इस हाऊस में पराजय होगी।

THE DEPUTY CHAIRMAN: Hon. Members, I have to make an announcement that arrangements have been made for catering dinner at 8.30 p. m. in Room Nos. 70 and 73 for the hon. Members, for friends from the Press and the officers and staff. I would request the Members to go in batches so that we do not waste time in adjoining for dinner. It is foi every one-staff, officers, watch and ward and every body else.

SHRI G. SWAMINATHAN: What about the time of voting?

THE DEPUTY CHAIRMAN Let me finish withthe food, then I will come to voting. The reply will start at 09.30 p. m. followed by voting. So in between, you please go and finish your dinner.

SHRI MURASOLI MARAN (Tamil Nadu): Who is replying Madam

THE DEPUTY CHAIRMAN: Whom do you want to reply?

SHRI V. GOPALSAMY: Th; Prime Minister.

THE DEPUTY CHAIRMAN: That will be for the Government to decide.

SHRI V. GOPALSAMY: You are really greal, Madam.

THEDEPUTY CHAIRMAN: The Prime Minister will reply. Today what\*

ever you nave asked, i nave givenyou.

SHRI CHITTA BASU (West Bengal): Madam, I rise se to oppose the

two Bills in principle. At the outset, I want to make it clear that we ate for the decentralisation of power.

THE DEPUTY CHAIRMAN: You continue. You are a veteran politician. You should not get bothered by -disturbance.

{The Vice-Chairman (Shri B. Satya-aarayan Reddy) in the Chair]

SHRI CHITTA BASU: Sir, We are for decentralisation of power, we are for regular elections to the panohayats, we are for reservation for women, we are for reservation and protection of the soheduled oasts and scheduled tribes of our oountry. We also want to get them involved in the decision making process right from the grassroot level up to the highest level decisionrmaking machinery. But I am opposed to these Bills on principle, firstly because these will impingeuponthe basic structure of the Constitution of the country. These Bills deal deadly blows to the principles of federalism as exmplained and enunciated by Dr. Ambedkar, who described the States and the Union as co-equals and the States not being dependent upon the Union. These two Bills directly violate that very sound principle of federalism. That sound principle is that oursis a Union of States. Our Union is not the predominating institution but the States and the Union are co-equal and Co-partners and they will have to function in harmony and in coopeiation.

As you know, Sir, the Constitution of the country has local self-government and Panchayati Raj under the State List, Entry 5. The State Legislature is empowered to'make suitable legislation for the Panchayati Raj institutions and Nagar Palika institutions but now the Union is trying to grab that power. Therefore,

it is a blatant abridgement of the States right! St gMM0teed by the Constitution and has all along been practised. It is just impermissible under the present system of devolution of power. We have got a set system of devolution of power. These Bills distort that very delicate balance between the States and the Centre and, therefore, it is in contravention of the basic spirit of the Constitution . If you would kindly permit me to say so, it is noting but a fraud on the Constitution of our country.

In this connection I won't quote, because you won't permit me to quote profusely, but I would only remind the House to recall what was said by Mr. Santhanam while he moved his amendment in the Constuutent Assembly. .... (Interruptions) Tamilian name? Is he a Brahmin?.. (Interrup tions)... No? Thank you So, Sir, this is my first reason on principle to oppose these two Bills.

My second objection to the Bills is that these two Bills display a cynical, perverted, notion of decentralization. Under the cover of decentralization, these Bills seek to centralize power in the hands of the Union at the cost of the States.

My third reason for opposing the Bills is that these Bills exhibit the intention of the Centre, I would say, the sinister design of the Union Government, to forge instruments to convert the Panchayati Raj institutions and local bodies into numerous Union territories in the States. They want to have their own islands of power, they want to see that the rights of the local self-government bodies and Panchayati Raj are not properly utilized by the people for the fulfilment of their hopes and aspirations. But they want to convert this Panchayati Raj institution into an instrument of interference into the affairs of the State Governments.

Fourthly, Sir, I want to mention in all humility, this Bill seeks to

#### [Shri Chitta Basu]

claim credit for rejuVehatfoh of the panchayati raj system, passing on all responsibilities to the Statesplease note "all responsibilities"for the functioning of the panchayati raj system and the local bodies to the State Governments but without parting with any power and not guaranteeing anything for the suc-cessful functioning of the panchayati raj system and local bodies. There are no guarantees from the Centre. All responsibilities have to be borne by the Stales, but the States' rights, are not being guaranteed. This is nothing but a hoax. This is nothing but a device by which to hoodwink the people, particularly on the election eve.

Therefore, on these four specific grounds I want to oppose the Bill on principle.

In the course of the speeches I heard the name of Mahatma Gandhi, that this Bill ts going to fulfil the dream of Mahatma Gandhi. True. Gandhiji wrote an article entitled "My Ideas of Village Swaraj" in the "HARIJAN"—I do not know whether you know it-on July 26, 1942. I had an opportunity of reading it. There the entire concept is different. Gandhiji's idea was that the village republics must be economical and socially selfsufficient without reliance on the Government. Here you want to make Gandhiji's dream in this way that all panchayati raj institutions will be nothing but your instru-ments, nothing but your variants. Therefore, you are killing the sprit of Mahatma Gandhi. Therefore, the sprit of Mahatma Gandhi in regard to panchayati raj is being killed, is being destroyed, is being buried.

• Now the Government wants, as I have alleged, to centralise power. I give an example. The Government has recently set up in Delhi the National Informatics Centre, it has been given the charge of collection-of data at the block level. Ah officer of the Centre would be placed in

every district to collect and c puterise information at the dis ffevel and transmit it to the r that is, the National Inform; Centre. At the District level this computerisation work and monitoring work will be done b: officer appointed by the Centre back of the GovernmtTherefore, as I have earlier alle they want to make the pancha raj system an instrument of if ference at the grass-root level. is the scheme on which the Cen Government is proceeding now,

It has been the habit of the Cen Government to take more powers the developmental activities in States. I will give an example i statistics too . Way back in the Cow National Development decided that the value of the Centra sponsored schemes would be limit to one-sixth or one-seventh of quantum of the assistance for State Plans and that too in the nati of experimental projects, suivey a research. That was the decision tal by the National Development Com in early 1970s. Now I have checked the figure. In 1987-88 the totalva of those schemes, the Centra) sponsored schemes, in the Stat amounted to 53 per cent of all Sti Plan schemes. My dear friends frc Karnataka must have got the infor n tion that for Karnataka this figure 1 reached up to 103 pei cent. They wa to make in roads into the develc ment activities of the State withe giving them the constitutional pov to function. Therefore, on all the counts I also feel that this is nothi but a device for further centralisatii of power.

Now look at the example of t State Government of West Beng You are saying that more financi resources should be transferred to t district level. In West Bengal 1988-89 transfers from the State the districts were about 40 per cei In 1989-90, this year, these t'ransfe have risen up to 47 per cent. It is 1:1 target of the State Government o: West Bengal to further increase ft transfer's from the State to the district

Therefore, it is not the State Government which does not want to transfer resources towards the districts. The reverse is the case with the transfer from the Union to the States. I give that example also. So far as West Bengal is concerned, transfers from the Union to West Bengal was 32 per cent earlier. Now it has-been reduced to 29 per cent. I think this trend is equally true in all the States. Transfer, which was 32 per cent has been reduced to 29 per cent not only in two years, but this is the trend. On the other hand the Left Front Government in West Bengal has increased the amount of transfer from the State to the districts.'This is what has been the centralisation of powers. What you are encouraging is nothing but centralisation of power.

No mention has been made about the recommendations of the Ashoka Mehta Committee. I think none of us was a member of that Committee, but it is for the benefit of the Hquse to know what actually the Ashoka Mehta Committee recommended. I will read out a summary portion of it:

"The logical corollary of creating Panchayati Raj as a medium imperative is the need for greater devolution of functions and authority f.om the Union to the States"

Ashoka Mehta was asked to recommend for the decentralisation of powers

and rejuvenation of Panchayati Raj system. Here to begin with that recommendation you say in order to rejuvenate, in order to strengthen the Panchayati Raj system, the first step to be done is that there should be transfer from the Union to the States. Therefore, I allege that it is a per verted motion of decentralisation of power and it is nothing but a device of centralisation of power at the hands of the Centre. Now, it has been referred to that M,ehta Committee also. The Mehta Committee also enclosed a modfifl Bill. This Bill does not tally with the model Bill of Ashoka Mehta JfJommittee's report. In two respects only I would interpret. The draft

Bill of the Ashoka Mehta Committee leaves the entire supervision, management and control of the Panchayati Raj to the, State Governments. The control and management all lies with the State Governments. Here you have deprived the State Governments i their rights in very specific and cruciial areas. One is election, and the other is audit. Therefore\* the total monitoring, total supervision which was envisaged by the Ashoka Mehta Committee has been reduced and you have taken 'away the power of the States in two crucial areas. The draft Bill provided for flexibil'ty in the structure of Panchayati Raj institutions. I mean two-tier or three-tier. Here the Ashoka Mehta Committee did not recommend for uniformity of structure. Here irrespective of the peculiarities irrespective of differences which exist from State to State, socially, politically or otherwise, you are recommending a rigid framework of Panchayati Raj a uni-form Panchayati Raj which is not applicable for a vast country like India with different specifics, with different particularities prevailing in different parts of the country, I think, every man who is connected with the State realities will understand my argument.

Now, we have got the repor of the Sarkaria Commission. It also distcusses the affairs of decentralisation of power. In the report of the Sarkaira Commission, the question of Panchayati Raj system was also discussed. The 'Sarkaria Commission suggested two things: (1) There may be an Inter-State Council to be formed and the Inter-State Council may decide upon a model Bill and the State Legislatures ought to pass that model Bill or alterna\* tely they suggested: (2) The State Governments may give the power to the Union Government to legislate upon Panchayati Raj system based on a common agreed draft model Bill with c.nsent. Why he has said so? I just quote what he has in his mind. The Sarkaria Commission had the perception of decentralisation of power at the grass-root level.

"Since there is a general tendency

[Shri Chitta Basu] towards greater centralisation of power, there is a special need in a country like India, for a conscious and purposive effort to counter it all the time."

He felt that there is a tendency towards centralisation of power and there should be a conscious effort to tight back that trend. I again quote:

"There is considerable truth in the saying that undue centralisation lead! to blood pressure at the Centre and anaemia at the periphery. The in-evitable result is morbidity and inefficiency. Indeed, centralisation does not solve but aggravates the problems of the people."

Therefore, all these principles have been dishonoured and thrown to the winds and it is nothing but a diabolical method of centralisation which is very dangerous for the country and the country's polity, the country's democracy. Therefore, I oppose the Bills and I want even at this late stage they should withdraw if they have got the interest of the country, democracy and better polity of the country in mind. Thank you.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): I requrest the Leader of the House, Mr. P. Shiv Shanker to clarify a point. &00 P.M.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT
[ (SHRI P. SHIV SHANKER) : Mr.
Vice-Chairman, Sir, t thought, I owe a certain explanation to the hon. Members. Unnecessary rumour arid panic is floating around on the statement that I had made as intervention at the time when Mr. Advant rose to speak. I did not say that the Sabha will bedissolved. (Interruptions)
Just a minute. I would like you to
check up every word that I have said. I will repeat that I will repeat it. also. I would request you to check every word of what I have said. In but, I have no authority to have said so. I only said, it is possible that we I said that. Just a might think. minute. It means nothing. We should

understand this simple English. 1 means nothing and obviously so. 1 means it is possible, it is not possible We have not made up our mind. 1 does not mention that we are goiu to dissolve the Lok Sabha. It is n susceptible of the meaning in form as it is sought to be floated oul side. I thought that I should explai my position because unnecessari! I find a lot of people—Lok Sabh Members equally the press peopl being panicky. I thought I should explain my position.

SHRI SUBRAMANIAN *SWA* MY (Uttar Pradesh) : Can yc clarify if you have any plan of disse ving the Rajya Sabha?

VICE-CHAIRMA1 THE (SHRI В. SATTAMARAYAI REDDY): That is not possibl Mr, Swamy. Now, Prof. Sourendi Bhattacharjee.

PROF. SOURENDRA BHA TTACHARJEE (West Bengal) Mr. Vice-Chairman after the Lead of the House explained the positioi the situation may perhaps not imi rove in view of the fact that whe the Leader of the House, a respons We Cabinet Minister makes sue a statement, nobody should be b'ame for coming to a conclusion. Bi that is neither here nor ther We would have been more concerne if it were declared that even the perennial House also should dissolved. Now the Panchayati Ri Bill, to my mind, is completely ui constitutional in the sense that artie 249 of the Constitution clearly la: down that if Parliament is to legi late on a matter which is under State List, the Council of States wi have to adopt a resolution by two-thirds majority. Then Parli; merit may legislate on a mafer urgent national importance an that also for a particular erioi The Constitution (Sixty-fourth An endment) Bill, 1989 and the Consti I tution (Sixty-fifth Amendmen

Biir, 1989 bear the article numbe by way of filling up a gap-^artic number 243—both the-Bills—Vh same article numbers goes through

both the Bills. the Article number is 243. Article number 246 is the Seventh Schedule Which enumerates the lists—List No.1 is the Union List. List Number 2 is the State List and •' under the State List, entry number includes Local Self Government including village panchayats village administration and thing. There are provisions evervwhieh infringe upon Article 249 or Article 2^0. When? Under emergency. Parliament can legislate even on State subjects. So far as we know, there is no emergency just at the present moment. So far as we know the Rajya Sabha has passed a resolution that Parliament legislate on such matter of national importance. Just by passing these Constitutional Amendments can a patently unconstitutional thing be done? Another underlying point is that it graveously and seriously infringes on States' rights on a matter which is basic to the States and which involves the grass-root level State, a pet term of our young Prime Minister. Of late he has taken to talking of taking democracy to grassroot levels and putting an end to exploitation which are very noble sentiments. But as sudent of history, I am reminded of astoryinthe European history in the 18th Century Queen Mary of Austria wept constantly over the fate of Poland. And it is said the more she wept, the more The Prime she took out of Poland. Minister's concern for the exploited for ths downtrodden, for the grassroot level, reminds me of that only because the • more he expresses his concern, the more the exploitation increases, the mors-the condition of the poor becomes worse. So, with that understanding these Bills 'have been brought and therefore its fides are seriousfy in question in my mind. The Congress rules over most of the States in the country. The Congress in its different incarnations whether Congress-S, Congress-I,"Congress-R or Congress-J—all of them put together, rules over a majority of the States. Our Prime Minister happens to be the President of that noble organisation, I do not like to proudly say at this point of my life

that I also used to be associated with the Congress at one time. When? It was the period of national struggle, national movement, when H was not the resort of power-brokers again in the inimitable language of our Prime Minister. But what prevented the Congress President during the period 1984—89 from bringing about change in Congress-ruled States, from bringing about panchayat raj there? Now, any power you propose to the panchayats will go to whe m? To the 'mukhias' and 'sarpanches' who are representatives of the worst forms. In bigger States like Uitar Pradesh the largest State, and in MadhyaPradesh, and in most of other States where the Congress (I) rules, the first duty is to bring something good in one's home. Bven after that, I feel impelled to say, it is a gigantic fraud on the nation at large. That will be very wrong. The people of the Congress Party very iberally told that their party would forego its time. If the Panchayati Raj Bill and the Nagar Palika Bill had not heen taken, would the Heaven have fallen? What is the scheme of things? What is in the offing? Mr. Shiv Shanker teld us an alarming news. Dissolution is not planning. Dissolution of the Lok Sabha has to ceme tod ay or tomorrow. Our programme was to sit till the 16th. But again during the second day without break, without anything, just in order to score a point in the ekctfp'rs perhaps all these things have been tried. Therefore, the; bond fides are not • acceptable.

# THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Your time is over. Pleate conclude.

PROF. SOURENDRA BHATTACHARJEE, Ali t his has beendone to make inroads into the domain the St ate. AparaHelsource of power issoughttobecreated. I need not go into the ElectionCommission arid the Comptroller and Auditor General. - As the hon. MemberShri Chitta JJasu pointed out, it is ond qtn stion Of principle that we oppose this Bill and oppose this Bill lock, stock and barrel. The only advisable thing and.

Prot, sourenara jjnatiacnarjeej the paly sensible thing for this Government would be to retrace its steps even at this last moment. It is a step towards confrontation with the States. Thank you.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY) : Mr. Gautam. Ten minutes.

श्री न्नानन्द प्रकाश गौतमः (उतर प्रदेश): आदरणीय उपसभाध्यक्ष महोदय, श्रभी पंचायती राज से सम्बन्धित जो संशोधन विधेयक प्रस्तुत हए हैं उनके सम्बन्ध में में अपने विचार रखने के लिए खड़ा हुआ हूं। पंचायत की धारणा हमारे देश में बहुत पुरानी है। संविधान इस देश में लागू होने के समय संविधान निर्माताओं ने उसमें विशेष व्यवस्था का प्रावधान किया था। अनुन्छेद 40 और पार्ट 4 में जो डायरेक्टिव प्रिसिपल्स आफ स्टेट पालिस है उसमें कस्टीट्यशन ने किस तरह से पंचायतों का प्रावधान किया है वह बताना चाहना है:

The Constitution has stated that the States will take steps to organise village panohayats and endow them with such powers and authority as may be necessary to enable them to function as units of self-government.

flTOsTt. srrarrT % vim\* CTTOTT ने एक बड़ा भारी ढिडोरा पीटना शुरू किया कि जनता को सत्ता का विकेन्द्रीकरण करने जा रहे हैं।ऐसा लगा कि कोई बहुत नयी चीज पैदा हो गयी, कोई बहुत कांतिकारी चीज जनता के सामने देने जा पहाँ हैं। ग्राखिर कौन सी ऐसी चीज थी जितके लिए संविधान में संगोधन **क**रने के ल्लिंक वर्तमान सरकार को बाध्य होना पड़ा। मजबूर होकर किसी विक्षेष उद्देश्य के तहत इस संविधान संशोधन को लाने के लिए बिल प्रस्तुत किया गया। वह कुछ भीर नहीं हो सकता, उसके प्रति संस्थी घारणा नहीं हो सकती बल्कि केवल चुनाव में एक नवा नारा देने का प्रयास है, जनता को लुभाने के लिए, केवल बोट प्राप्त करने के लिए एसी धारणा सारै देश में व्याप्त हो गयी है। पार्टियों के सर्देव से खोखके नारों

भ्रीर ब्राधा**रहोन** बोषणाओं पर भरोस किया और देश की भोती-भाली जनत को अधिरे। में रखकर गड़ी पर बैठे र 42 सालों से। चुनाव के पहले इस तरह हो लुभावने नारे ग्रीर घोषणाएं कांग्रेस हमेशा करती रही चाहे वह गरीकी हदाश्र का नारा रहा 🐉, चाहे समाजवाद क ग्रीर चाहे जनता के हाथ में ताकत दें के नारे के साथ पंचायतीयराज विरु का यह नारा। यह भी चुनावी प्रचा माल है। हां, इस समय जनता ने इतन ज़रूर स्वीकार किया है कि यह बिर लाकर कांग्रेस ने अब तक जो 40 वर्ष से जनता को इस श्रधिकार से विचित् रखा या उसका थोड़ा प्रायश्चित भ्रवश्य करना चाहते हैं।

शहरी विकास मंत्री (श्रीमती सोहसिन किदबई): आपने साना तो इतना।

श्री ग्रानन्द प्रकाश गौतमे : प्रायः कांग्रेस के राज्यों में यह देखने में श्राया है कि चुनाव पंचायतों के हुए श्रौर उनका गठन भी हुआ मगर उन्हें छोटे-छोटे बहाने बना कर बर्खास्त कर दिया गया। उन्हें स्थगित किया गया। ग्राजादी के इतार से अपन तक पंचायती राज की भावना से परहेज करने वाले सत्ता में बैठे कांग्रेस के लोगों को अपने पिछले 40 साल के इतिहास पर शर्म करनी चाहिए पंचायती राज और नगरपालिका बिल को एक बहुत बड़ा ऋतिकारी कदम कहना कांग्रेस के लोगों का हक नहीं है। प्रधान मंत्री जी के मन में एकायक पंचायती राज लाने की भावना अही। जो उनकी एक महत्वाकांक्षा थी और प्रगले चुनावों के लिये यह एक नारा मात है। जल्दी से जल्दी जिस तरह से इस बिल को लोक सभा में बिना विपक्ष की मौजदगी में पास करवा लिया गया वह उचित नहीं है। संविधान में महत्वपूर्ण संशोधन करना हो और विपक्ष की मौजूदगी की परवाह नहीं की जाय तो यह कैसी पंचायती राज की धारणा है ? क्या पंचायती राज की भावना को प्राप उसी भावना से गांवों तक से जाना चाहते हैं? निश्चितः

ही इसके परिणाम अच्छ नहीं होंगे। आप कह सकते हैं कि विपक्ष ने असहयोग का फैतला किया है। मगर पंचायती राज की भावना तो यही है कि बिरो-धियों के अतहयोग को भी आप बातचीत के माध्यम से सहयोग में बदल दें तो शायद यह पंचायती राज की भावनी हो सकतो थी । आपको मानना चाहिये कि पंचायती राज की भावना इसी तरह से होती हैं । पंचायती राज की धारणा कोई नई धारणा नहीं है। धाज दी के बाद हमारे देश के ग्रामीण क्षेत्रों में और सारे समाज में पंचायती राज की भावना भले ही वह सरकार या संविधान के मातहत नहीं रही हो लेकिन वह मौजूद रही है कि कम से कम अनुसूचित जातियों और अनु-सुचित जनजातियों में आज भी पंचायत के निर्णय को पूरी ताकत के साथ लागू किया जाता है उसकी अपील भी नहीं हो सकती है।

Constitution

जब यह बिल लाया गया तो ऐसा लगा कि अनुसूचित जातियों और 7 महिलाओं के साथ बहुत बड़ी हमददी दिखाई जा रही है। भ्राप कहते हैं कि वे भी अब विकास में भागीदार हो सकेंबें । ग्रापकी पिछली करनी धौर कथनी में जो अन्तर रहा है। उससे गरीब जनता में भय फैल गया है क्या यह भी उसी तरह से झुठा नारा सिद्ध होगा । ग्रनुसूचित जातियों के बारे में आपने भूमि सुधारों को अच्छी तरह ते लागू नहीं किया और इस विका में आज तक कोई प्रवास नहीं किया। वे कानन कि तवों तक ही सीमित रहे। श्राजं गांवों में तुने हुये प्रधान अपते। लोगों को अच्छी जमीन दे देते हैं। और अपने रिण्तेदारों के नाम पर कर देते हैं। गरीब हरिजनों के लिये जनके पास कोई हल नहीं है। आपने कहा कि हम हरिजनों को ग्रधिकार दे रहे हैं, उनको स्वायत्ता दी जा रही है। इससे उनके मन में भय पैदा हो गया है कि क्या अब वही जमाना आयेगा कि जमींदार साहब उसी तरह के हो जायेंगे क्योंकि भय इसलिये है कि जिस तरह

चुनावों में अच्छे लोग नहीं ग्राते उसी तरह से यहां भी होगा। इस बिल के अन्दर ऐसी कोई व्यवस्था नहीं है जिसमें भूज बल ग्रीर धन बल को चनावों में रोका जा सके। पंचायती राज में आवश्यकतानसार सरकार को पंचायतों के अनुदान तथा और बहुत सी बातों के लिये कानून बनाना और पंचायत चलाना और उनके विकास कार्यों को देखने का काम राज्य सरकारों का है, किन्तू पंचायती राज के वित्तीय मामले राज्यपाल जैसे सत्ता के विचीलिये घोषित करेंगे, इसमें भी प्रधान मंत्री नहीं चुके । इस तरह से राज्यपाल का हस्तक्षेप पंचायत और राज्य सरकारों के जबंध में हस्तक्षेप है जो भारत के संविधान के खिलाफ है। जो पढे लिखे धनुसूचित जाति के व्यक्ति है उनके बारे में बड़े जोरों से ढिढोरा पीटा गया कि उनके लिये वडी हमदर्वी दिखाई जा रही है और यह कहा गया कि जो चालीस सालों से कानून बना हुआ था, संविधान में नियत है, वह आरक्षण पूरा किया जायेगा, लेकिन भ्राज तक भी ग्राप उस ग्रारक्षण को पूरा करने में सक्षम नहीं हुये हैं। पिछले मई महीने यें आपने जोरों से घोषणा की कि अनुसूचित जातियों के लोगों का आरक्षण दो-तीन महीनों में 31 अगस्त तक पूरा कर दिया अयेगा। आपने बड़े जोर-शोर है अखवारों में इसका प्रचार किया । लेकिन ग्रव लोगों को सच्चाई की जानकारी हुई तो एन्होंने प्रभनः सर माथे पर दे मारा । यह भी ग्रापका ग्रादय नारा निकला । ग्रापने सारे विभागों को बताया कि स्पेशल रेक्टमेंट होगा । वहीं पीछे स कार्मिक विभाग की जो एक डी थी. लेटर है उसको मैं यहां पर उद्धत करना चाहता हं । महोदय, कामिक मंत्रालय द्वारा डी.ग्रो. संस्था 36012/c/88 एस.सी.टी./एस.ब्रार.डी., 1 जून 1989 में यह कहा गया है कि यदि स्थान रिक्त नहीं है या नई भर्ती पर रोक लगी है तो आरक्षण का कोटा पुरा करना ग्रावस्थवा नहीं है। सारे विभागों दे इस आरक्षण के मामले की ताक पर रख दिया और श्रारक्षण के

# [श्री झानन्द प्रकाश गौतम]

लिये जो विशेष अभियान चल्या था क्या श्राप बता सकते हैं कि उसमें कितना काम हुआ है?

इसी तरह से पंचायती राज के नाम पर अनुसूचित जाति के लोगों और महिलाक्यों के लिये जो कुछ दे रहे हैं यह कोई बहुत बड़ी बात नहीं हैं। यह बुनाब स्टट हो संकता है । मान्यकर, सत्ता का विकेन्द्रीयकरण अध्यने क्रिया । के किन सत्ता का विकेन्द्रीकरण किन तरह से ? लोगों में यह घीरका बढ़ है कि विकेन्द्रीकरण उस सता नवी का होगा जो सत्ता भ्रष्टाकार में लिप्त 🖢 । उसका ही विकेन्द्रीकरण किया जारेगा । जवाहर रोजगार योजना और नेष्ठक रोजगार योजना, इनके माहाम से जो पैसा नांव के कियानों को दिया बंबा उसमें सार्रे चैक हटा निर्ध गयें। रोक, सारे प्रतिबंध हटा लिंबे नमें । कोई मिर्देश नहीं है । जहां मर्जी है खर्चे करोः । को**ई** पूँठेमा नहीं । भव यह हो रहा है कि प्रधान जी अपना काम करा रहे हैं और उस पैसे का इस्तेम ल केंबल प्राने लिये कर रहे हैं । और वे धपनी शक्ति बल से गांव में जो इसका विरोध करता है उसका मकावला करते हैं । भव लोगों के मन में यह धारणा पैदा हो गयी हैं कि इस तरह से प्रधान मंत्री जी गांव के प्रधानी को अपनी तरफ शामित कर लेंगे और कोई ग्रादमी उनके प्रष्टाचार पर ग्रावाज उठाने वाला नहीं रह जायेगा । इसलिये देश में इस धारणाका...

उपसभाष्टाकः (श्रीजी सत्पनारावणः रेड्डी) :खत्म की यै श्रापका समय हो गया।

श्री प्रानन्द प्रकाश गौतम : मैं यह कहना चाहता हुं कि जिस तरह से इस बिल में प्रावधन किये गये हैं वह देश के संविधान में जो निहित प्रावधान है उसके विरूब है । जनता को सीधा-सीधा लाभ पहुंचाने का प्रावधान नहीं है । इस विश्वकीण से जो यह स्वरूप झाया हैं मैं एस स्वरूप का विरोध करता है।

SUBRAMANIA1 SHRI SWAMY; Sir, I. will take just The Bill may hav minute only. some good joints but it has a larg number of short falls. It shoul really have gone to a select Con mitte where it shorld-have bee discussed and made into a Bill o unanimous choice,. In other words then the whole House could hav But it has supported it. brought here with hardly any time and I also recognise that the timini of the Bill is such as to make, Weapon and to take an election maximium advantages out of th< Of cdttrse, all ruling par ties do that alLover the world and this ruling party is no better. they have done that in those circum stances. But, Sir, despite alf the shortfalls, I have been directed of the Central Parliamentary Board of my Party to vote for the Bill and that is all 1 want to say. you.

SHRI MURLIDHAR CHAN-DRAKANT BHANDARE; Vicr-Cbaif man, Sir, I rise to support the Constitution Sixty-fourth amend ment Bill and the Constitution Sixtyfifth Amendment Bill. Now, these are two measures which have caught the fancy of the people, won their hearts and received universal acclaim. And, if in the voting, which is to follow soon, one finds that the opposition has not voted for the Bill, it only shows how out of tune they are with the aspirations and the wishes of the people. The basis of this Bill is, of course, to strengthen democracy, lb essence is a very popular demandi, "give power to the Democracy, as people." besn said by Abraham Lincoln, is a government of the people, by the people and for the people; end when I talk of people, I don't mean Members of Parliament' here, or the members of the legislature there. I mean that unknown poor man whose, in the words of Gandhiji, tears we nave to wipe off. By this Bill, a small unknown invisible man is going to be the master

of bis destiny. Today tfiey have a bare right of vote. Therefore. only democracy lies in casting after this Bill is But one vot;. enacted, it will give them vast potentialities of shaping their destiny and of exercising their own decision-making power in sphere\* which concern them, which Concerns the life around them and which will give them what is the basis of our Constitution and which has been so aptly set out in the Preamble, namely, equality of opportunity. And for this one single reason that it will expand the horizon of democracy that I welcome this measure and support it wholeheartedly.

**Short Duration** 

I shall briefly deal with certain points, legal and Constitutional, Constitutional, moral and ethical, which have been raised by thr opposition, because many nave so id so many things. ft sesms that our party has luntarily surrend:red its tim? but I do not want to sett the rxord rigM by telling and convincing tue Hoim that not one of their objections has any validity either in law or otherwis?. The first on '& why should this be a Constitutional provision\* Now, 1 const\* dethis power tottiepeopl-, power at the grassroot the very basic sit structure of our Constitution. No wooes\* of devolution of power, whether it is power, to Parliament, whetn.'r it is power to the legislature, wp-tfeer it is power to the municipalities or panchiyats is complete unless that devolution power has Constitutional basis. 11 cannot be left to the sweet will of the Sfrtes to enact iaws in snch mann?r as they like. And in fact, the devolution of this power must be protected by the Constitution because one knows how difficult it is to amend the Costitution. is sasy to repeal an Act- but difficult amend the Constitution, What is mos t important when you ask why we are giving Constitutional basis for this measure, I neve only to cite the recommendation of Aehok Mehta Committee, a committee

which was constituted mo Janata Government of the position The 12th recommendation The Commitu; agreed savs; Commitu; agreed to need for a provision in the Constitution in order to provide the pan\* onayati raj institutions the requisite status as well as assurance of dontinuous functioning." It is not a matter of surprise that the Ashok Mehta Committee recommendations were not adopted the Janata Government out bν out even their own committee has recommended, sad I cannot conceive of the devolution of cower being has the constieffective unless it which it tutional status now given by: these Bills. then there is the objection and it is a serious objection that we are encroaching upon the legislative power of the State Legislature; I know, I am a citizen of India, also I am a Memoes of Rajya Sabaa which is a Council of States aad I am aware of the delicate and fine balance which the Constitution has made in the division of powers between the States and the Centre. Let me assure the Members of the opposition that I am as vigilant, if not more, as any one of them in guarding the interest of the State and particularly the State which I represent in this House. very carefully looked at the ptovisions and in the course of time these provisions will further be Interpreted and tested in courts' of but I have no doubt at all that they do not encroach upon, to manner, the legislative power of the State op affect the operation of List II which has often been referred to fa the debate. Myhort. friend Upendraji read out from a judgement which has absolutely He said that the no relevance. is a Legislative power which the Parliament te exercising and hot constituent power. That matter! will settled because for long it wai held that the power under artidi 368 is a constituent power whid

# .(Shri Mudidhar Chandrokant Bha.nda.c]

has its origin under article 368 ar\*d it does not miznate. or it does not come out of the fountain of the other legislative powers as given in articles 245, 246, 247, and so on and so forth. Only in Golaknath case by majority of one they said; no, this is not a constituent power, this is a legislative power, and therefore, it must yield to Part III of the Constitution. But after Keshwanand Bharti case in 1973 it has now been well es'ablished that the constituent power of the Parliament and the Legislatures to amend the Constitution under article 368 is distinct' and in exercising that power the Parliament can repeal, .modify or vary any article. So, let there be no mistake at all on this count that we are undertaking some kind of exercise in legislative! imcompetence. Then, if one looks at the scheme, everything has to be done by the State Legislatures. Look at article 243E Which J think is the sheet anchor of the 64th Amendment Bill and it says: Subject to the pro-visions of this Constitution the Legislature of a State may by law, andow, the panchayats with such powers and authority as may be necessary to enable them to function as institutions of self-government and such law may contain provisions for devolution of powers responsibilities upon panchayat at the appropriate level, subject to such conditions as may be specified therein with respect to the preparation of plans for economic development and social justice; the implementation of schemes for economic development and social justice as may be entrusted to them including those In relation to the matters listed in the Eleventh Schedule. So, it is,, not a provision of this Constitution which is going to operate, but it is the provision of the legislation of the State which will hold the field and cover the various

items, as many as 29, mentioned in the Eleventh- Schedule. Let me also make this clear that will be a good opportunity because at least one of the Members of the opposireferred to article 249. It tion would be a good thing if two or more-£tate Legislatures request Raiya Sabha to make a legislation article 243E and then we undercan, as We have done in the, case of environmental law; provide for a model legislation. But that legislation will not be for the Centre but for the States and the States can adopt that model legislation and carry on the good work.. What has been thwarting the march of the people is the complete absence of the participation of the out people in the planning prpsoe and to the implementation process, Right from building a small sahool, or naying a small dispensary or having a road, they have to look to somebody coming a some time and trying to complete the school over a period of 5 years or 10 years and in the meantime continuing perennially and endlessly 'Operation . Blackboard'. And I am glad that this measure will instil a of obligation, a sense of sense duty, a sense of pride and a sense of fulfilme the villagers, and it will bring about a rapid change. 1 know to what extent that change has taken place in my State of Maharashtra is not Maharashtra. the premier State for no We do not say that there are nothing. faults, but we have strengthened our grassroot institutions. have powerful cooperatives" today. The large tracts of prosperity which you see in Maharashtra today-will now also be seen in U.P., will also be seen in Bihar, will also be seen in Orissa, Rajasthan and other economically backward States. Ultimatsly, , democracy is not merely political democracy; it is the economic democracy which is important. One must get equal opportunity and all the needs—shelter, food, clothing, education, medical care, employment everything that goes in to fulfil the

dignity of an individual. If you look at the cue cardinal test, the sheet anche- on which our Consr titution is based-broad democracy, equality of opportunity and dignity of the individual you will appreciate 'the importance of this measure and those who have choseq to oppose this measure for political reasons i and ulterior gains will really one day rue the day. for their-iOpposition, here today.

Then I found another argument madebymyhon friend, Mr-' Uperidra. He said : "Why don't you write for the word 'Governor' the words 'State Government'?" Now the scheme of the Constitution Is absolutely clear. Whenever we use the word 'President' or whenever we use the word 'Governor? either under article 74 or under article 163, it really means the Government. In the case of the Centre, it is the Union Government. In the case of the State, it is State Government. Justice Krishna Iyer in Mary Ram's case has said—though I do not like to use it because ultimately the President is the highest office under our Constitution—that the President and the Governor are mere abbreviations for the Union Government and the State Government. That is the correct position. One knows of this position. Therefore, it is unfortunate that in some places the Chief Ministers had reajly to be controlled and checked by the Governor. But that does not alter the ^constitutional position.

The merit of these bills is the reservation-30 per cent reservation for women and reservation scheduled caste's and scheduled tribes. People who have been suppressed, people who have been rendered helpless, people who continue to be the weaker sections now will have their voice expressed in the management of their destiny.. Mr. Upendra said, "we believe in regular elections;" One knows for how many years, they did not hold the elections to

Hyderabad Municipality. When it was held after many decades, since the Telugu Desam list there what they,did was they stopped all the funds of Hyderabad Muninicipality. These are all things very well known. To the exten\* that this gives that Constitutional assurance of continuity the guarantee that nobody will touch you for a period of fiv years ana, even if somebody touches you, within six months you will have fresh elections Constitutionally, mandatorily. think, that is a very positive, and a very long step; in the right direction.

**Discussions** 

Well the DMK is opposing it. When tt comes to autonomy of the States, they say ope thing but, when it comes to, the, autonomy of the village .they have quite another thing to say.

Lastly, I can say, here I had moved a Resolution for stopping criminalization of politics. I have said things of various kinds on corruption. In fact, let me tell you when Mr. V.P. Singh was the Finance Minister, the only issue on which Idisagreed with him was when he accepted apologies from the economicoffenders who were caught rcdhanded. Under what authority did you accept the apologies and let them.scot-free? But that suited people at that time. I also told him. that -if a child were to be caught stealing a bread or a> rupee from a pocket, her would be sent to jail for one month, but those whom you caught cheating redhanded to the tune of crores of rupees, them you allowed to go scot-free. So, my views on these things are well known, whether it- is corruption or whether it is criminalization of politics. .

Those who talk of Sarpanchs talk as if it is going to' be the end of democracy and here I am reminded of what Churchill used to say: "Well, the Indians are not fit enough to govern themselves Here I see the same colonial, feuda'

#### [Shri Mnrlidhar Chandrakant Bhandare]

note coming from the Opposition. I have always had great faith in the sagacious voters of our country They may be illiterate but they are not ignorant. There was a time in 1952 when Rajaji said, "Well, you can give voting rights only to graduates or only to matriculates or only to those who are literate," sad we were those who opposed it because we knew that it was not merely conferring the right to vote but it was the unifying of the country.

People\* do not realize fully what Parliament is. It is one institution where all people of this country, Whether they speak Tamil or Kashmiri in their own State, speak with one voice and in one language. Therefore, I must say that all these fears are totally misplaced and they are without foundation. And the people of the country know how to weed out the corrupt, how to weed out the criminals, and i share here what has been so eloquently stated by my friend from Tamil Nadu, Mr. Swaminathan : We will surely usher in what Oandhiji conceived as Gram Swaraj. If the Opposition Still chooses to be stubborn and obdurate in its opposition, it will be one example among the many of the Oppositon, running away from the issues, and it won't be long when the electors will also run away from them.

With these words, Sir, I support both the Bills wholeheartedly. Thank you very much.

SHRI RAM JETHMALAN1 (Karnataka) : Mr. Vice-Chairman, Sir, while fully endorsing almost every word that was uttered by my two distinguished and veteran friends, Mr. Ghitta Basu and Mr. Bhattacharjee, I wish to add a few nuances in support of the submission that I wish to make that the inteUee\* tual attitude and philosophy beI bind this measure are undesirable, the timing and motivation ate highly objectionable and the mannci in which the measure is being projected and presented to the people of India is almost obscene.

we are a secular country. and we pride ourselves in the se-Constitution that we have ourselves. The Consticular given to ourselves. very wisely'does not give tution primacy to any denominational religion. But our secularists tend to that secularism is itself a forget form of religion. Secularism itself consists of a set of tenets and principles on Whieh our republic k to conduct its own affairs. Just as every denominational religion has a holy book, the Republic- also has a ; holy book, and that holy boo£ fe the" Constitution of India.

Sir, reverence to this Constitution—by reverence I do no! suggest that the Constitution is unamendable, that the Constitution can never be altered—but a basic minimum reverence for the Constitution, I think, is a condition of political' stability, is a condition of our commitment to basic values of our constitutional polity. And more than that, it- is an assurance of continued protection of fundamental human freedoms which are written in the body of our Constitution.

Sir, the Constitution is a bask law becasue that law was given bj the people of India to themselves Other laws are enacted by subor dinate legislatures, whether it h the State Legislature or the Centra Legislature or other subordinate legislatures, but the basic law is th< law given by the people themselves

**का० रत्याकर पाण्डेय** (उत्तर प्रदेश) **मॉम**नींब उपा**रक्का** जी, मेरा व्यवस्था क प्रश्ने हैं... 🖣

THE VTCE\*CHAIRMAM (SHR B. STAYANARAYAM REDDY Don't record anything of what h says.

•Not recorded.

DR. RATNAKAR PANDEY:\*

उपसमाध्यस (श्री बी॰ सत्यनारायण रेक्डी): ग्राप बैठ जाइये। ये इस माननीय सदन के सदस्य हैं।

DR. RATNAKAR PANDEY: \*

उपसन्नाध्यक्ष (श्री बी० सस्यतारायण रेक्की) : रत्नाकर पांडेय जी, भाग बैठ जाईयें । मेहरवानी की ये । ऐसी वार्ते सदन में कहेना आपको शोभा नहीं देता।

SHRI RAM JETHMALANI:. Unless the House knows how to control him, the proceedings cannot go on . . . (Interruptions)

DR. RATNAKAR PANDEY: \* (Interruptions)

SHRI RAM JETHMALANT: tie should stop. (Interruptions)

DR. RATNAKAR PANDEY: \*
(Interruptions)DR. RATNAKAR
PANDEY:\*

द्यसम्बद्धाः (भी बी सस्यावादावण रेक्टो) दे एक माननीय सदस्य है इस सदन के । प्रापको यह गोभा नहीं देता । प्राप कृपया बैठ जाइये । DR. RATNAKAR PANDEY:

उपसभाष्यक (श्री बी० सस्यनारायणः रेड्डी): इनकी कोई बात रिकार्ड नकी जाये।

डा॰ रत्नाकर पाण्डेष : जब तक ये बोलेंगे, मैं बाहर जा रहा हूं।

उपसमाध्यक्ष (श्री बीं सत्यनारायणः रेड्डी) जाइये-आइये, बाहर जाइये। (श्यवद्यन

SHRI RAM JETHMALANI: Before I proceed, I suggest that all these obscene utterances must bis struck off the record. Sir, I wish to make it clear that we will not allow the Prime Minister to speak if this is the condition. Either this

\*Not recorded.

gentleman should stop or we will not allow the proceedings to go on.

उपसमाध्यक्ष (श्री बीठ सस्यनः रायण रेक्डी): जो कुछ उन्होंने ग्रापके बारे में कह है वह रिकार्ड में नहीं गया है।

श्रीमती सूर्यकाता जयवंतराव पाडीस (भहाराष्ट्र) : श्राप रीक कर तो देखिये प्रधान मंत्री को । कैसे रोकते हैं ?

श्री कमल सोरारका (राजस्थान) : देखिये ग्रान चैलेंन मत को ये, बहिन जी।

उपसभाष्यक (श्री बीठ सत्यनारायक रेक्डी) मेरी दगैर इंगत के किसी की गत रिकार्ड में नहीं गयेगी। (श्रावधान) कमल मोरारका जी, आप क्यों कर रहे हैं? उनकी आदत आपको आ गयी? आप कैठ जाड़िये।

SHRI RAM JETHMALANI- a It is a wrong attitude that whenever the ruling party conceives a political whim or entertains! a caprice, or wants to do something, which they regard politically expedient for the time being, and if the Constitution stands in the way of those irrational projects, it is the Constitution which must be alt-red, changed, maimed or distorted of shape. I suggest that the Constitution in this country is not the respect which even receiving the" Cattle le Trespass Act and other of a similar kind' are statutes receiving. In 39 years, the Constitution has been amended 65 times and this is the 65th amendment,, which is being passed. I suggest that this io not a very enviable record. To treat the Constitution in this manner and amend it every time it stands in the way of your political designs is, with respect, to betray a sense of public frivolity, to betray a sense of public irresponsibility and to betray a lack of commitment to the republic of which the Constitution is the Holy Book. Constitution is concerned, as the the founding fathers, who consisted galaxy of Constituof a brilliant tion-makers and considered the

[Shri Ram Jettynalanij

question of power to the people land the so-called grass-roots democracy, had decided in their wisdom that it is the. State legislatures which shall be competent and in a position to deal with this problem of devolution of power at the local levels and they in their wisdom after a great deliberation enacted Article 40 of the Directive Principles and put the administration of Panchayats and the setting up of local self-Government units in the State List. While I do not suggest that occasionally one Entry may not be shifted from the State List to the Central List and while I do not suggest that you are tinkering with the basic sense of the Indian' Constitution now, I do suggest that this delicate principle of federalism which was written into the Constitution deserves to be respected. And if it is to be tinkered with, it is to be tinkered with for a sufficient cause, which does not in my opinion exist at all. It is worth recalling that the record of non-Congress Governments in the matter of localself-Government is an impressive record. Wherever non-Congress Governments have flourished and had been in poweri the local-self-Government has at the same time flourished. Why was it then not possible for the ruling party to compel the" Governments which were ruling the States on their behalf, why did they not compel those Governments to enact legislation and make a reality of the local-self-Governments which is being talked about today? 'the Congress must realise and the ruling party must "realise" and all 9.00 P.M. political parties must, realise that before you tinker with i the Constitution and amend it even for a supposedly laudable purpose, you must look at it gravely, you must look at it seriously, a- second

time, and .watch--wfljily because if a thing cannot be done under the Constitution a sit exists, it, must introdu ce a sense of introspection and seriousness and find our that something is not wrong with the project upon . which you hav embarked. Sir, the least that should bo done before a Constitutional amendment is embarked upon is that you must go to the people with a proper election manifesto and seek the mandate of the people for amendment of the Constitution. When the Janata Party came into power in 1977, the Janata Government had made it a part of tre election manifesto that the Forjy-secondifAmendment) of the Constitution snail be reported if< it comes into power and we s'hall make amendments to the Constitution which shall maker eimposition of the emergency more difficult. It is that date that the Constitutional amend-' meets of a limited character were carried out bythe Janata Party and. that is the precedent which must be followed. I have in vain looked at the Congress election manifesto of 1984-85. There is only one paragraph, 94, which talks of Centre-State relations. There is no reference to Panchayats and setting up of Panchayats and even that limited paragraph, 94, of the Congress election manifesto talks of Centre-Stats relations knd it says "To strengthen the Centre, it is not necessary at all to weaken the States and the strengthening of tne States is the process by which the Centre itself can be strengthened." This is the Congress election manifesto. It gave no indication to the electorate that you wanted to ani?nd the Constitution during the next five-years for the purpose of this so-called devolution of political Therefore, Sir, my first submission is that this is a lame-duck Government. This lame-duck Government which is breathing its last has no moral authority to tinker with the Constitution. Now, we are going to the people for a trial of political strength. Go to

'the people, tell-the people that . you went to ushur fh tris kind of Panchayati Raj ; you want to give grass-root damocrft'cy to the people for which tfifey-; according to you are hungering, all the poor people in the country are waiting for this great gift of God, to descend upon them. Go to the people, have a mandate for your election manifesto and if the people return you to power, comeAihd make this Constitutional amendment. without a mandate from the people to interfere with the Constitution, is thoroughly immoral particularly when it is going to inteTfer; with the very delicate principle of fe-deralism which the founding fathers wrote, in the Indian Constitution in some great detail and with utmost care.

Sir, then, t some stage not under any inner intellectual compulsions or political compulsions of the ruling party but under other compulsions. The Sarkaria Commission came to b." appointed. Before the Sarkaria Commission, no si'ch proposal was mooted on behalf of the ruling This proposal came to be mooted by other non-Congress Governments and non-Congress political parties and the Sarkaria Commission devotes a good part of its report to the examination of this phenomenon and the Sarkaria Commission vewy wisely reported that the first method, primary method of introducing local self-Government in a better form is that you must resort to consent legislation, give it to the States, recommend this legis-lation to the States, and if the people of this country want that model legislation as a great gift of God which now the Prime Minister of India and the Congress Government are going to give, then, the people will themselves compel the Governments to pass that State Governlegislation and those ments which do not pass this legislation will be thrown out of power by the people. Sir, the Sark Commission said "You resort to Sarkaria

this consent legislation, a model legislation being recommended'." It said "Otherwise,\* resort to article 249. Let the 'Council of States representing the various States of India piss a resolution by a twothirds majority and enable the Centre to legislate upon this subject in national interest" or it said You follow the other method, the third method" wnich they suggested was "you have trie legislation by consent of two or more first passing resolution then the Centre should legislate for those groups of. States and then when the model is found to be workable by those groups of States, then it will be immediately and thereafter voluntarily adopted by other States which are struck by the wisdom and the efficacy of this phenomenon. Sir, the Sarkaria Commission gave two constitutional amendment methods the last place and I am surprised that the ruling party has not tried the first, the second and the third expedient at all and has proceeded now to amend the Constitution and the motivation obviously, Sir, is that you want to impress upon the people of this country that all others wanted to deny to you power but we are now giving you a gift even by the great expedient of having to amend the Constitution for your benefit. This is the deception of which Mr. Chitta Basu talked about. This is the collosal and grand deception and smokescreen of which Mr. Bhattacharjee talked about and it is a grand scheme of deception of the people and Sir, I want particularly to lodge my protest against the manner in which the Prime Minister and his supporters go round the country, telling the people that the Prime Minister is now giving power to the people. Has the Prime Minister of this country, have his supporters and these are speeches on the Doordarshan, these are speeches on the Radio, these are speeches which have been quoted and requoted in every newspaper—any power to give to the people? They say

[Shri Ram Jethmalani]

that the Prime Minister now has decided to turn over power to the people or this country. Sir, who is the Prime Minister of this country to give power to the people? It is the people of the country that nave given power to the Prime Minister himself. First of all the scheme of the constitution is this. (Interruptions)

SHRI H. HANUMANTHAP-PA (Karnataka): Mr. Jethmalani, will you yield for a minute?

SHRI RAM JETHMALANI: Sir, I do not yield to anybody. I am not yielding. Kindly ask him to sit down.

SHRI H. HANUMANTHAP-PA: Wiil you yield for a minute? (Interruptions)^

THE VTCE-CHAIRMAN(SHRI B. SATYANARAYAN REDDY): No, Mr. Hanumanthappa, I am' not allowing you. Whatever Mr. Hanumanthappa speaks will hot go on record. (Interruptions).

SHRI H. HANUMANTHAPPA:\*

£ SHRI RAM JETHMALANI: Sir, the people of this country have all the power in them. If the people of this country wanted any particular legislation to be passed for their benefit, they would have asked for it. I want to know one thing- In the whale country and in most of the States, it is the Congress party which has been in power. Then why is it that for the last forty years or so, nothing has been done to strengthen the so-called grass-root level democracy? (Interruption). I have heard almost with dismay an argument which is made on behalf of the propogandists that for the first time in the history of this country, the people are going to get powers which were denied to them by Jawaharla! Nehru, Lai Bahadur. Shastri and by the present Prime Minister's mother. Sir, this is an undeserved arrogance, an arrogance which is matched by the

ignorance and the sycophancy of the ruling party but it has no possible foundation in any kind of merit. Sir, allied with and connected with this so-called Panchayati Raj.. (Interruptions).

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): The interruptions will not go on record.

SHRI RAM JETHMALANI: Sir, I agree with my friend Mr. Murlidhar Bhandafe. (Interruptions).

SHRI VITHALRAO MADHAVRAO JADHAV:\*

SHRI DEBA PRASAD RAY (West Bengal):\*

SHRI VITHALRAO MADHAVRAO JADHAV:\*
[The Deputy Chairman in the Chair]

DR. BAPU KALDATB (Maharashtra): Something has happened to them. (Interruptions).

**उपसमापति** : ग्राप सब लोग बोलेंगे तो मेरी क्षमक्ष में कुछ नहीं मायेगा । (भवकान) आप बैठ बाइये। मेरी वस्त में कुछनहीं आ रहा है। (**स्थवधान)**। I cannot understand what your Please sit down. I problem is. request hon. Members to sit down. I do not want to name anybody. Please sit down. I do not even want to take names. Please sit down. I very humbly request. Please sit down. It is very late. (Interruptions). Just listen to me. म्राप वैठेगे ता मैं कुछ समझ सक्रों। एक ब्रादमी कोई घोलेंगा, क्षानी तकलीफ बयान करेगा तो मेरी समझ में आ। सकता है तभी कुछ कह सकती हूं। (व्यवधान) He has his time. Let him finish his speech. At 9.30 we have the reply. We do not want to delay. (Interruptions). Please sit down. Please take your seats. (Interruptions). I am not able to hear.

SHRI M. S. GURUPADA-SWAMY: I do not understand why they are mishchaving. There is no reason. (Interruptions). It seems they have lost their balance.

जयसभापति : मैं श्रापते रिक्वेस्ट करतो हूं कि श्राप बैठ जाइमे, मेरी बात सन ली ये । (व्यवश्राम) Just a minute. Listen to me. Their party has got 34 minutes. If one Member wants to speak, it Is up to them. If five Members want to speak, it is also up to them to adjust. It is all right. (Interruptions).

SHRI M. S. GURUPADASWA-MY: Your behaviour Is very shameful really. You do not know how to behave. *(Interruptions)*.

श्री सुरेन्द्रजीत सिंह ग्रहलुबालियां (विहार): ह वही दल है. (अवधान). जिने कंस्टीट एमन अमेडिमेंट का विरोध किया था। (अवधान) यह वही दल है जो पंचायती राज विल का विरोध कर रहा है...(अवधान)

THE DEPUTY CHAIRMAN: Please, please, just a minute. (Interruptions) Please... (Interruptions) Do you know the meaning of 'please"! That is why I am saying: Please. The time for the Janata Dal is 34 minutes. The Member started at 8.49. It is 9.16 only. Let him finish his speech. There is no point in getting agitated. (Interruptions)

I want to ask the Leader of the Janata Dal whether one person will speak? I have two names listed.

SHRI KAMAL MORARKA: All the time for Mr. Jethrnalani.

THE DEPUTY CHAIRMAN: Who are you to decide? Areyou the leader also (Interruptions) So Mr, Virendra Verma will also speak. Please conclude your speech. (Interruptions)

SHRI RAM JETHMALANI: How muclnnore time do you wan\* to give me?

THE DEPUTY CHAIRMAN; It is not for me. It is for your own self. You have 34 minutes. How much time do you want to give to Mr. Verma?

SHRI RAM JETHMALANI: Please give him 10 minutes and 24 to me. How much time is left? (Interruptions) Ten minutes? All right. That is the promise. (Interruptions) Five minutes (Interruptions) Now, Madam, do I start? Do I finish?

Now, Madam, the short time of five minutes that Is left I wish to devote to two pieces of specific deception which are being practised upon the people of this country.

The first piece of deception is that never in the history of this country has a constitutional amendment of such vital public import has ever been brought before this House. Madam, I think this is an affront not only to the great galaxy of statesmen that fashioned the basic law of our eountry but it is also an insult to the memory of all the great men that have ruled from time to - time country and have exercised political power.

Madam, I wish to record posterity that I am not. prepared to believe that Mr. Rajiv Gandhi is another Dr. Ambedkar. I am not prepared to believe that any of these, gentlemen sitting across this House, across the bar. of this House, on the other side, have even the remote resemblance to that brilliant galaxy of people who sat in the Constituent Assembly of India. (Interruptions)

THE DEPUTY CHAIRMAN; That is his viewpoint. Why.should you object? Let him have, his viewpoint. Do not object. It is his viewpoint. Why do you want to object to it?

SHRI RAM JETHMALANI: Now I come tobe second piece's of deception. *^Interruption*^ The second piece of public deception is tnat by this amendment trelostand forgotteeam of Gandbiii the is being lealised for the first timo in the history of this country; I refuse to believe tnat Gandniji is reborn. I refuse to believe that the oresent Prime Minister has "the remotest oossible resemblance to the Mahatma Gadhi whose memory is being utilised and is misused and is being insulted for the ourpose of this base political end,

Madam, I agree with only one thing which my friend, Mr. Bhandarr, said. The people of this country are very intelligent. The people of this country know who the corrupt are. The people of this country know how to deal with corruption. Let me say this and this is ray feeling about the people of this country. people of this country, the poor people of this country for whom you ar\* shedding crocodile tears are not waiting now in their villages and in their slums and in their hovels for this Jiwahar Rozgar Yoina to fructify and some federal money to pour forth into thi villages. Madam, I wish to record my protest against public money which you have taken from the poor people being distributed, a small petty portion of that money being distributed, and that should be called as if it is a gift from the Jawanarlal Nerhu's family or it is a gift from Rajiv Gandhi. 1 protestagainst this Yojna being called Jawanar Yoina. The late Prime Minister of this country would have objected to it.

Madam, now I am winding up. The people of this country are not interested in getting a pittance of the money which you have stolen from them. They are interested in all the stolen wealth being brought back from foreign countries and distributed to the people of this country. The people of this

, country--rwant to., know wbo^tbi originators of this yojna are The people of this country want to know who is the idr'ntity ol PITCO, who is the identity of Moineau and who is Moineau, They all know who nave taken awaj the poor people's money. Bring back that poor people's money and, that is what the poor people of this country want They will jell you when you go to; them for their vote. When you ask them for their vote, they will tell you; Bring back tnat money and please return to ps our stolen money wnioh you have taken away and not give us this pittance of a gift. We are not going to be satisfied with the cr'mbs that you are throwing. Thank you.

श्री मोर्जा इर्शादबेग (गुजरात) : माननीया प्रथमभापति महोदया, संविधान के 64वे ग्रौर 65वें संशोधन का मैं हार्दिक समर्थन करते हुए यह कहना चाहता हं कि एक बहुत बड़ा क्रांतिकारी कदम कांग्रेस के नेतत्व में ग्रीर राजीव गांधी के नेतृत्व में प्राज सदन के सामने प्रस्ताबित किया गया है। मैं इस पर बोलते हुए यह कहना चाहंगा कि कई बातें यहाँ पर उठाई गई हैं। समय का मभाव है बरना मन्त्र हंग से इसका जवाब भी दिया अगसकता वा । इनके एक प्रश्न का जवाब पंडित जवाहर लाले नेहरु ने दिया है। विकेन्द्रीकरण की दिशा में ग्रीर पंचायती राज की व्यवस्था की दिशा में मैं उनके शब्दों को उद्धृत करना चाहता है । मान्धवर, पंडित जवाहर लास नेहर ने बुछ वर्ष पूर्व यह कहा था कि---

''एंचायती राज के लिए अत्यंत उत्साह के तसके पर में पहुंचा हूं। भारत के पांच लाख या उसने शिवक गांधों में पंचायती राज की स्थापना करनी यह भारत के लिए बुनियादी एवं ऋत्तिकारी बात है। गांव में एक ब्रत्यन्त निम्न स्तर से अपर तक कार्यरत लोकतन्त्र प्रतिनिधित्व वासी संस्थाओं के इस विपुल जाल का विचार मुझे रोमांचक लगता है सर्वोपरि कक्षा में संसद हो या राज्यों में विधानमण्डल वहीं लोकतन्त्र नहीं है लोकतन्त्र के मायने हैं एक ऐसी व्यवस्था जो व्यक्ति को जागृत कर के उसे योग्य स्थान सम्भाल लेने की जब देश में आवश्यकता पदा हो तो देश में किसीं भी स्थान को सम्भाल लेने की प्रत्येक व्यक्ति को तालीमबद्ध करने वाली

यह व्यवस्था ग्राज इस संविधान संशोधन से राजिव गांधी लाना चाहते हैं । पंडित अवाहरलाल नेहरू ग्रीर ग्रागे कहते हैं इन्होंने जो प्रश्न किये हैं यह उन प्रश्नों का जवाब है---

"पंचायती राज तथा सहकारी समाज से भारत में राजकीय लोकतन्त्र से नहीं श्राधिक लोकतन्त्र की भी स्थापना होगी जिससे लोग स्वावलम्बी एवं समुद्ध बनेंगे"

पंडित जवाहरलाल नेहरू द्यागे कहते हैं कि पंचायतों को ग्रधिक सत्ता दिलाने की दिशा में यह तमाम प्रयास जो उस वक्त थोड़े बहुत हुए थे उस वक्त उन्होंने कहा कि--

''पंचायतों को अधिक सत्ता दिलाने के तमाम यह प्रयास यानी पंचायती राज में कान्ति लाएंगे ऐसा मुझे प्रतीत होता है"

इस ऋन्ति की निरन्तरता उंडित जवाहरलाल नेहरू से इन्दिरा गांधी तक, लाल बहा**द्**र शास्त्री तक ग्रीर ग्राज राजीव गांधी तक चल कर आई है स्रोर इस प्रकाश को श्रधिक ज्योतिर्मय बनाने के लिए आज यह संविधान संशोधन विधेयक ग्रापके सामने प्रस्तुत किया है। देश की जनता देखेगी भ्रापं यह व्यवस्था किस ढंग ने ने जाना चाहते हैं, ग्राप इस व्यवस्थां को किस ढंग से शुठलाना चाहते हैं । इसके सन्दर्भ में कहना चाहुंगा कि विकेन्द्रेकरण की बात करते हैं : विकेन्द्रीकरण कहां 'शरु हो ? उनका यह कहना है किPower goes to C.M. हम और प्रधानस्त्री कह रहे हैं कि Power goes to people अब विकेद्रीकरण ग्रगर सीधे के-द्रसेगाय तक पहुंचताहै तो कण हज है ? लेकिन दलाल उनको बनना है, बिर्च लिये उनको बनना है क्योंकि सत्ता उनके हाथ 589 R.S.-9

से छुटती नहीं है ग्रीर सत्ता का किस क्षंग से दुरुपयोग किया गया है यह देश की ज्यहिशियरी ने उन राज्यों मे से बताया है कि किस ढंग से सत्ता का ६ रुपयोगः उन्होंने किया है। केन्द्र की व्यवस्था बनी थी इस में ग्रपनी व्यवस्थां को मिला कर ग्रपने नाम से किस हंग से उन्होंने लगाया। मैं कहना चाहुंगा कि राजीव गंधी ने यह प्रस्ताव देश के समक्ष ला करपंचायतों को क्या-क्या सत्ता हमने दी है इसके श्रन्तर्गत उनको एम्फ्रीक्युटिव की सत्तादी है, काइनेशियल सत्ता उनको दी है ग्रौर सब से बड़ी बात यह है कि जिनका पचास प्रतिशत योगदोन है देश की जनसंख्या में ऐसी महिलाओं को प्रतिनिधित्व देने की दिंशा में कारगर कदम इसके क्रन्दर उठाने की बात है। इससे देश की महिलाओं का ग्रासन ऊंचा उठ सकता है उनके ऋत्मविण्वास ऋौर ऋत्मसम्मान को हम श्रीरऊंचा उटा सकते हैं । देश में पंचायती राजकी व्यवस्थाको *निय*मित्त**ा** की दिशा में ले जाने का यह पहला कदम है। कानन बनाने की व्यवस्था तो राज्यों के हाथ में है हस्तातरण की बात कहा क्रार्वे है। कानुन की सत्तातो राज्यों को दी है कानून बनाएंगे चाहोंगे जैसा वैसा कान्न बनाएगे : गुजरात में आज चल रहा है: महाराष्ट्र में आज चल रहा मैं । थे यह भी कहता चाहंगा कि पश्चिमी बंगाल जहां विपक्ष दल की सरकार है पश्चिमी बंगाल में जो सरकार चल ती है उस में पंचायती राज को कुछ अच्छो व्यवस्था जरूर है: ब्रान्ध्य प्रदेश में भी चलती है ब्रौर जो तमाम विपक्षी सरकारें हैं उनके श्रन्छे .स.बों का निचोड निकाल कर एक ऐसी न्यवस्था जो देश के सच्चे स्वरूप को ग्र**ःछे** इंग से उजागर कर सके यह मुख्क का एक सक्षम प्रयास हमारे सामने किया जा सकता है। मैं कहता हं कि विकेन्द्रीकरण के इस आयोजन को यह हठलाना क्यों चाहते हैं ? मैं ग्रागे कहना चाहता है कि इसे तरह प्लानिंग के सम्बन्ध में भी दिया गण है। राज्यों को ऋधिक जिम्मेदार इसके अन्दर माना गया है। टैक्स, लबी भीर और औल वर्गरह के लिए भी राज्यों को पावर्ज है वह राज्यों के हाथ में है । कहां राज्यों का *गवर* हस्तांतरण हो रहा है ? मैं यह चहुंगा

श्री मीर्जा इर्ज़ाद बेंग] कि केन्द्रीय सरकार इसके लिए एक ऐसा माङल लान वनाए एक माइल बिल श्री प्रस्तुत करे जो तमाम राज्यों के लिए अच्छे ढंग न अस्ती प्रणाली बनाने के लिए उसका मार्गदर्भन करे। महोदया वैचायलों के प्रण्टों और विवादीं को निण्टाने के संबंध में एक ग्रलग जडे शियल हिन्यनल राज्य स्तर पर स्यागित किया जाना बाहिए जिस ? उनके जो भी प्रप्त है उनका निपटारा हो सकता है। धाँमक तया भाषा के लगुमनि एनं ग्रो०बं ० सी । का हामीनेशन ग्रादि के लिए भी इसके भदर जो शाडल का स्वरूप बनाया गया है उसमें प्रतिनिधित्व देना चाहिए ।

गर्वत्सं की बात की । रही है। सब ानते हैं कि गवर्तर का संविधान के श्रांतर्गन का स्थान है गवर्गर के स्वतंत्र ग्रिधिकार वहां भी िये ग्ये हैं ग्रीर महोदया, संविधान के धनुसर यवर्गर को राज्य रकार की सलाह । वाम करना होता है 🕫 क्यों भूल गते हैं। चुनाव जी किये भने हैं वे चुनाव को अलगढंग से नहीं होंगे। इसके अंदर प्रबध न दिया है कि जो चुनाव होंगे वे इलोक गन कमीशन के अंतर्गत होंगे। कहां धांधली होने की संभावना है। हा न भी पूरे देग में इसी तरह से चुनाव होते हैं । श्राटिकल 368 संसद को अधिकार देती है इन संशोधन करने का और इन अधिकार के अंतर्गत यह संशोधन प्रस्ताव था हम रे पामने लाया गया है। आटिकल 316 संवैधानिक कानून बनाने का इद्दिकार रज्यों को देती है। मैं उनसे पूछना चाहना हं कि विकेन्द्रीकरण की दिशा में जो 'मि वनी थी उस समिति पर हस्ताक्षर कि कि थे। ग्राज स्करते क्यों हैं। उर फिति पर **इ**स्ताक्षर थे श्री राम : एण हेगडे के. श्री इरा ोझियन के और मधु िमये के और उन सबने अशोक मेहता समिति को सम्मख कहा या कि संविधान संशोधन करके पंत्रायती राज व्यवस्था को संवैधानिक दर्जा देना चाहिए। क्यों मुकर रहे हैं। यह भ्रापक लोगों ने ही कहा। भ्राप फिर से बुबारा आप कह रहे हैं, आज फिर मुकर रहे हैं। यह उनका मुखोटा है।

मैं दूरी बात कहना चाहता हूं कि ... (समय की घंटी)... फरवरी 1989

में स्थानिक सरकारों की केन्द्रीय काउंसिल और अखिल भारतीय मेयर काउँ जिल की संयुक्त बैठित में उपेन्द्र जी जिस राज्य से आते हैं उन प्रदेश की तेलग देशम सरकार भार केरल की वामपंथी गांची सरकार थ पश्चिमी बंशाल की सरकार के प्रक्रिति वियों के सहाल के ते । ने, उनके मार्क्षवाद। मेपर ने ही नगर प्रविकाओं के संबंध अविधान संशोधन अ प्रसाव रखा थ और इसी तरह... (समय की घंटी) मैं कन्क्लूड कर रहा हूं। इसी तरह 11वीं संयुक्त बैठक में राष्ट्रीय मोर्चा के यूथ ने तमाम न र ंलि लश्चों को समान दर्जी दिलाने की मांग को थी।

महाद्या, संविधान संशोधन से बनने वाले श्रधिकार और बाध्यता वा लोकल कानुनों के बीच में बड़ा ग्रंतर है। संविधान उको बाध्यता बनाता है। श्राखिर मे एक बात कह कर अपनी बात खत्म करना चाहता हूं। गुरुपदस्वामी जी ने कुछ पाइट्स उठ ये थे। उन्होंने कहा था कि राज्य की विधान भाग्रों के श्रधिकार शाबादित हैं। इनको करा छग्रा जा रहा है। अलग से उनको दिया जा रहा है। ग्राडवाणी जी ने भी ... (समय को घंटी) यह कहा कि राज्य सरकार के जो कान्त हैं उन्हें इम्प्लीमेंट करना चाहिए । कानून होने के पश्चात् भी भा पर चुनाव नहीं हु, यह एक हकीकः है और समय पर चुनाव हो इसके लिए इसके अंदर ये अधिकार दिये गये हैं। ये इनको क्यों झुठला रहे हैं।

आखिर में इतना कहना चाहता हं कि उपेन्द्र जी और दूसरे लोगों ने यह बात कही कि यह तो लन्बी प्रक्रिया थी और धा इपको क्यों लिए गया। ये भूल गये हैं कि यह प्रोग्राम तो तीन वर्ष पूर्व स चल रहा है। उपेन्द्र जी ने यह भी गलत कहा है कि उनकी सरकार को इनके ग्रंदर कंसल्ट नहीं किया गया। उनको पता होना चाहिए कि आपके राज्य के द्यापके अधिकारियों के प्रतिनधि ने वहां जो बैठक हुई थी उस बैठक में धाकर ग्रयना निवेदन किया था । ग्राप क्यों भूल जाते हैं और फिर कह रहे हैं कि छांछ प्रदेश सरकार को हमने कंसल्ट नहीं किया

इसी तरह से मैं उनते यह कहना चाहता हू... (समय की घंटी)

उपसमापति: स्नाप वैठ लाइये ।

श्री सी**जां इर्शावबेगः** विदिन वन मिनट प्राई एम कल्बलूडिंग ।

इसी तरह । उन्होंने एक वात मेरे नेता प्रधान नंती राजीव गांधी के बारे में कही । उनेन्द्र जी ने यह कहा कि उन्हें क्या पता कि जामीण अवस्था और आमीण वस्तु क्या होती है । उपेन्द्र जी रेल वंत्रालय से आकर आपको अगर सब बातों का पता लग सकता है तो राजीव गांधी जी को दिनके घर में दी-दो प्रधान मंत्री हुए, जिनके घर में दी-दो प्रधान मंत्री हुए, जिनके घर से आजादी का आदोलन चला था जिनके खून में आजादी थी, जिनके खून में राजनीति थी—इसको क्यों झठलाते हैं।

SHRI PARVATHANENI UPENDRA (Andhra Prad;sh): I only said that Prime Minister bas never lived in a village. I stand by it.

श्री मीर्जा इशांदबेग: मैंडम रंगमंच से प्राक्तर के प्रगर कोई एक व्यक्ति प्रान्ध्र प्रदेश की शासन धुरी वाहन कर सकता है तो राजींव गांधी को ग्राप किस मंह ने श्राप कह रहे हैं ? राजींव गांधी के जून में राजनीति है राजींव गांधी के घर में... (व्यवधान) प्राप्तको पूरा पता नहीं है ।... (व्यवधान) नाटक रंगमंच से प्राक्तर के तुम्हें मब पता लग सकता है देश को चलाने का पता लग सकता है और जिनके घर से राजनीति चली है और जिनके घर से जानदी के प्रांदोलन चले हैं, उनको झुठना रहे हो ग्रीर उनको यह कह र हो ।

उपेन्द्र जी, श्रापको ऐसी बात करने से पहले शाने बुर की तरफ भी देख लेना चाहिए ।... (व्यवधान)

SHRI PARVAItI/VINEINI
UPENDRA; Why are you misleading? i only said Prime Minister never lived in a village. He does

not know what a village is. AUM I stand by it... (Interruptions)
THE DEPUTY CHAIMAN:

THE DEPUTY CHAIMAN: I would Rumbly request you to and sit down.

श्री भीजा इशांदबेग : श्राखिर में में एक शब्द बोल कर बैठ जाता हूं । में श्रापके माध्यम से तमाम संसद की ग्रोर विपक्ष के मिलो को भी अनुरक्त करता हूं... (समयको घंटी)... कि एक सही दिशा में ले जाने वाला कदम जब कांग्रेस पार्टी ने रखा है, तो श्राप उसका समर्थं न करं, दरना वही हाल होना कि जिन लोगों ने बैंकों के नेशनलाईजेशन का जिस ढंग चे विरोध किया था श्रीर इसी ढंग से प्रजा ने जो उनको सबक सिखाया था, वही सबक ग्राप लोगों को प्रजा सिखायेगी।

इन्हीं शब्दों के साथ में आपका धन्यवाद करना हूं

उपसमापितः आज के दिन एक मैडन स्पीच हो रही है श्रीर उसके बाद आखिरी श्रापकी होगी ।

श्री वीरेन्द्र वर्मा (उत्तर प्रदेश) : मेरी स्पीच करवा कर आप मैडन स्पीच करवा दीजिए ।

उपसभापतिः श्रटल जी वया कहेंसे कि मेडन स्पीच बाद में करी।

श्री दीरेग्द्र वर्षाः हा, मेडन स्पीच बाद में करवाइये ।

उपसमापति : चिलिए आप बोल दीजिए, वर्माजी । श्रापके दस ही मिनट तो हैं।

श्री बीरेन्द्र वर्माः माननीया उपसभापति जो, इस ग्रादरणीय सदन का प्रत्येक माननीय सदस्य जनता को ग्रधिकार देने में, सता के विकेन्द्रोकरण करने के पक्ष में है। सम्भवतः एक व्यक्ति भी ऐसा न होगा.... (व्यवधान) जो सत्ता का विकेन्द्रीकरण न चाहता हो।

डा० रस्नाकर पाण्डेयः एक है, राम जेटमलानी ।... (व्यवधान)

श्री वीरेन्द्र वर्मा : मैं अपनी यह बात इन तथ्यों पर ब्राह्मारित करता हूं कि अभी माननीय सदस्य जो कह रहे थे विपक्ष की म्रोर इशारा करके, जैसे कि विपक्ष विकेन्द्रीकरण के पक्ष में नहीं है, मैं उसे निराधार साबित करने की चेष्टा रखता

माननीया, ब्रान्ध्र प्रदेश में , पश्चिमी बंगाल में, कर्नाटक में श्रीर तमिलनाडु में विपक्ष की सरकारें हैं।

थी सुब्रहमण्यम स्थामी: बानीटक में नहीं हैं।

भी वीरेन्द्र वर्माः आप स्नलीजिएगा। श्राप उनसे कहें, उन्हें रोकियें। वह लीग बकार की बात करते हैं।

माननीया, यहां जिन प्रदेशों की मैंने चर्चा की, वहां विपक्ष की सरकारों ने जनता को सत्ता के विकेन्द्रीकरण के सिद्धांत के आधार पर श्रिधिकार सौंपे। उन ग्रधिकारों की चर्चा, माननीय प्रधान मंत्री जो ने भी देश के विभिन्न कोनों में की है, किंतु मैं श्रापकी श्राज्ञा से यह बात बताना चःहता हूं कि मैं उत्तर प्रदेश का निवासी हूँ। जिला परिषद या डिस्ट्रिक्ट बोर्ड जिसे कहते थे, उसका श्रध्यक्ष साढ़े चार साल तक मुजफफरन<sub>ग</sub>र का रहा हूं। सन 1948 में डिस्ट्रिक्ट बोर्ड को जो अधिकार थे जिला परिषदों की स्थापना के बाद उसका दसवां हिस्सा भी अधिकार म्राज जिला परिषदों के पास नहीं हैं। ... (स्यवधान) पहले लीजिएगा, श्रव शोर मचाने से तो काम नहीं चलेगा। दसवां हिस्सा भी आज जिला परिष में के पास ग्रधिकार नहीं है। प्राथमिक शिक्षा भी स्नाज जिला परिषदी पास नहीं है ।...(ध्यवधान) प्राथमिक शिक्षा, जूनियर हाई स्कृल तक की शिक्षाएं डिस्ट्रिक्ट बोर्ड के पास श्री भीर आज प्राइमरी शिक्षा भी जिला परिषदों के पास नहीं हैं, पंचायतों के पास नहीं है।...(ब्यवधान)

एक माननीय सदस्य : वही तो देने जा रह हैं।.... (ब्यवधान)

भी दीरेग्द्र वर्माः देखिए, ग्र डिस्टर्ब कर रहे हैं ! अब असलीयत । फैस करना चाहिए। ग्रसलीयत को फं

एक माननीय सदस्यः कहने में श्रं करने में जो फर्क है ग्रभी मालूम जाएंगा ।... (ध्यवधान)

उपसमापतिः वर्मा जो, ग्राप इध देखिए, उधर मत देखिए ।

श्री वीरेन्द्र वर्मा : महोदयः, जो बिल ग्राएहैं इतमें विभिन्न समितियों अप्रत्यक्ष चुनाव रख हैं जैसे उत्तर प्रदे में ब्लाक कहते हैं, म्युनिसिपैलिटीज चैयरमैनों के चुनाव वह सब अप्रत्य चुनाव है जिसका अथ होता है कि चं श्री भी पैसे वाला चुने हुए सदस्यों व खरीदता है। उठा भी लेते हैं, छिपा भ लेते हैं । भ्रान्ध्र प्रदेश और दूसरे प्रदेश में डाइरेक्ट इलेक्शंज हैं, प्रत्यक्ष चुनाव हैं मैं सहमत नहीं हूं ग्रापके इस प्रोविज से जो ग्रापने अप्रत्यक्ष चुनाव इसमें रर हैं, जो नोमीनेशस्त्र रखें हैं न मैं उस हक में हूं। माननीया, ऋभी एक माननी संदस्य यहां से चले गए 11 साल जिला परिषदों के चुनाव महाराष्ट्र ः नहीं हुए । 20-20 साल तक उत्तः प्रदेश की नगरपालिकाओं श्रीर टाउन एरिय के चुनाव नहीं हुए हैं। उत्तर प्रदेश बं 10 जिला परिषद आज भी ऐसी। जिनके श्रध्यक्षों के चुनाव श्रव तक नहीं हुए हैं। माननीया, विभिन्न प्रदेशों कं सरकारों को शिकायतें थीं कि हमें ग्रीर श्रधिकार दिए जाएं । उसी के सरकारिया कमीशन का गठन हुआ। मुझे ऐसा प्रतीत होता है कि इन कन्ने के जरिए विकेन्द्रीयकरण नहीं, केन्द्रीयकरण अधिकारों का किया जा रह हैं। चर्च है राज्यपाल की, क्रभी मेरे माननीय मित्र राज्यपाल के ग्रधिकारों की चर्चाकर रहेथे। राज्यपाल के ऋधिकान तो हमने 1984 में देखा था, चहे गए। भानतीय सदस्य एक बैठे हैं देखा था 1984 में ह्यान्ध्र प्रदेश में राज्यपाल के इक्षिकारी को, देखा था जम्म और काश्मीर में िस प्रकार

राज्यपाल ने अपने अधिकारों का दुरु।योग किया था, देखा है हमने राज्यपाल के अधिकारों को कनिटक में जिस प्रकार से उसका दुरु।योग अपन हुमा है और देखा है हमने राज्यपाल के अधिकारों को मिजो-रम और नागालैंड में जिस प्रकार उसने अपने अधिकारों का दुरुपोग किया है। राज्यपाल केन्द्रीय लरकार का खिलीना है, कञ्चालों है। ... (व्यवधान) राज्यपाल केन्द्रीय सरकार का, प्रधानमंत्री का या गृह मती का एक खिलीना है, उनके इशारे पर नाचना है, उनका एजेन्ट है। ... (व्यवधान)

भी सतपाल मित्तल (नःस-निर्देशित) । यह गया है, विल्कुल गला बात है।

उपसमापति : वर्मा जो, एजेण्ट है, नाचता है, इस्तेमाल न करें।

SHRI PARVATHANENI UPENDRA: What is this? Is it unparliamentary to say that the Governor is an agent of the Central Government?

THE DEPUTY CHAIRMAN: You don't say that, Mr. Upendra. You understand what Mr. Verma राज्यपाल को कहना कि एजेन्ट है, नाचता है, गलत बात है। यह अच्छा नहीं लगता।

you might \_also become a Governor. पह रिमार्क मत लाइए ।

SHRISUBRAMANIAN SWAMY: Shri Ramlal is in Janata Dal now.

SHRIPARVATHANENI UPENDRA: ButnotinJansta Party.

श्री सतपाल मिसलः : जो गवन काम करता है, वह जनता दल में चला जाता है, रामलाल जी चले गर्थे।

श्री वीरेन्द्र वर्मा: उनने आपके इशारे पर काम कि गर्था।,,,, (व्यवधान),, जहाँ तक लोकतंत्र को मजबूप करने की चर्चा है, सब सहमत हैं, कोई भी इसका विरोधी नहीं है।

उपसमापति : वर्मा जी, एक मिनिट में ग्राप खतम की जिए ।

्श्री दीरेग्द्र वर्माः देखिए, बहन जी, माननीया, बहन जी तो गलत कह गया, आदरणीया, मेरे तो अभी तीन-चार मिनिट भी नहीं हुए।

उपसमापितः वह तो प्रापके साथियों ने े ले सिए, उनसे झगड़ा करिए।

श्री बीरन्द्र वर्मा : आदरणीया, आप जल्दी न वारें, में लिंदी समाप्त करता हूं। लोकतंत्र को मजबून करने की चर्चा हाउस में प्राय: उठती है। हम सभी उसे हक में हैं और हक में सभी को होना चाहिए। देश में लोकतंत्र स्थापित भी है। कल भी चर्चा हुई उसन वेशतर भी, कि 1977 ईसवी में लोकतंत्र का गला घोंटा गया, नौ राज्यों की, जनता की चुनी हुई गरकरों को भंग किया । ... (व्यवधान) ... मैं उस समय मिनिस्टर था, जनता हूं, लेकिन 1980 ईसवी में भी नौ ही सरकारों को आपकी सरकार ने भी उसी ही प्रकार से डिजोट्ब किया था, जिस प्रकार, से कि सन् 1977 ईसवी में किया गया।

महोदया, प्रधानमंत्री जी यह कहते हैं कि पंचायतों को ध्रधिकार देने से भ्र<sup>ष्</sup>टा-चार समाप्त होगा । मैं जीवन भर भ्रष्टा-चार का जानी-दुश्मन रहा हूं, बिरोंधी हूं क्रौर रहूंगा। मुझे अधिक प्रसन्नता है कि माननीय प्रधानमंत्री जी भ्रष्टाचार पंचायती को ग्रधिकार देने से समाप्त करने का इरादा रखते हैं, लेकिन भ्रष्टाचार तो ग्राज उत्पर से नीच आ रहा है, नीचे से ऊपर को नहीं चल रहा है। एक बात और कहते हैं हैं प्रद्यानमंत्री जी कि सत्ता के दलालों को हराना है। धरे भाई मैं पूछता हूं मत्ता किसके हाथ में है मेरे ने ज्यादा आणको पता है, तो फिर सत्ता के दलाल कौन हुए ? सत्ता जिनके हाथ में है, दलाल उन्हीं के होंगे। तो उन्हें आप हरा दें। दलाल अया वर्ष रखे हैं।...(**समय की घंटी**)...

सावलीया, समाप्त कर रहा हूं। जहां तक शेड्यूल्ड कोल्ट्स, शेड्यूल्ड-ट्रइडन महिलाझों के प्रारक्षण की बात है सभी श्री वीरेन्द्र वर्मा]

इससे सहमत हैं, सी फीसदी सहमत हैं। कर्नाटक में जब जनता दल की सरकार थी, वहां महिलाश्रों के लिए 25 प्रतिशत सीटें रिजर्वकी गई थीं। यह जो दिल है, द्यापका इसमें शब्यूल्ड कास्ट्स शेड्यूल्ड-ट्राइडिंग, महिलाओं के लिए तो श्रारक्षण रखा है, लेकिन पिछड़े वर्ग के लिए ग्रार-क्षण का कोई प्रावधान नहीं रखा है इश्लिए भी में इसका विरोधी हूं। और भी बातें हैं, जिनसे मैं पूर्णतः सहमत नहीं हुं। मैं इसका इस कारण भी बिरोध करता हं कि चुनाव किर पर हैं, जनता नई संसद् की चनेगी, नई संसद् सभी प्रदेशों के नेताग्रों से, मुख्य मंत्रियों से परामर्श कर नए जिल को तैयार करे श्रीर सबकी इच्छा के अनुपार जिल तैयार हो तभी देश के श्रीर जनता के हित में होया। 🐪

इन्हीं शब्दों के साथ मैं इन दिलों का विरोध करता हूं।

THE DEPUTY CHAIRMAN: Shri A. Nallasivan. Honourable Members.tni sis his maiden speech. {Interruptions}.,.

SHRI A. NALLASIVAN (Tamil Nadu): Madam, Deputy Chairman, I thonk you for the opportunity gi\?n to m? for making my maiden speech in this august House.

Madam, at the outset I wish to state that our party, the Communist Part of India (Marxist), opposes these two Bills on Panchayati Raj end Nagar Palikas. Our Party considers that these two Bills are further sinister steps on the part of the Government of India in making the Indian Stat 3 more and more authoritarian. The attitude authoritarianism in politics tends to cutting more and more at the root of federalism and concentrating more and more powers in the hands of the Centre.

Madam, we know that the political s>!t-up of the country consists

of three tiers—the Central vernment, the State Govf ment and the Local Self-Gove ment. Our Constitution pla the third tier, that is , Local S Government, under the respoi bilityand control of the State vernment. In our country, thege ral democratic opinion is ID and mors insistent upon giving 11 powers to the States, that is, St autonomy, so that the States be able to fulfil the responsibi of administering not only the St but al"o the Local Se!f-Gov ment institutions, which is a responsibility. But In through these two Bills trie vernment of India wants to t: away even the powers that are existing with the State Gove ment. Not only that. The vernment of India proposes to su vise how the Centre Is Bills wit administered by State Government with regard Loc?l Self-Govt ment bodies.

My friend from the Congi side was saying that tfce w "Governor" is b?ing put then the Bill, that it is equivalent "State" and that Governor me the State. Then why don't you the word "State" itself there? 1 are doing this because you wan put thi Governor OVT the heac the Stite in the matter of minjstering these local bas That is the position. The Cei says that these Bills have I brought for decentralisation powers. Our party also stands devolution of more powers local self-government. We have not only as a policy but we implementing in West Bet and Kerala. For instance, we 1 given more powers to them West Bengal not only to admi ter the civic needs but also register the tenancy rights of peasants and agricultural labou in the rural areas. We have gi more powers to local self-gi bodies in West Bengal than Vi has been envisaged in this I chayati Raj Bill. We have gi

vacate substantive powers to the panchayati raj institutions in West Bengal the responsibility ot registering the tenancy rights of the peasants in the villages.

My friend from the Congress (I) on the other side is telling that because of this Panchayati Raj Bill, the rural people are going to have a very jubilant social, economic and political life in the rural areas. He also talked about mass participation in the activities in the rural, panchayat areas. I want to ask him only one question. Prof. Mahalanobis had given a repoit to Pt, Jawaharlal Nehru saying that even according to the land ceiling acts of the Congress Governments, there will be 6-4 crore acres of extra land in the hands of the Gove nment to be distributed to the poor. What is the record of the Congress with regard to land reforms? Without land beyond ceiling being found in villages and being distributed to agricultural labourers and poor peasants, how are you going to enthuse the rural people to take . part as a mass in the activities of the panchayat s? But in West Bengal and Kerala we have given more powers to the panchayats.

My point is, even to bring about Uniform devolution of power to ♦ the local self-government, can it be brought about without cutting into the powers of the States in the crucial areas of elections and auditing in the local self-goven-ment administration. You say, you want to give power to panchayats. All right. Can it not be brought about without cutting the rights of the State Governments in the crucial areas of election and auditing? The moot question to be answered by the Congress Government is this. We also stand for devolution of powers. But can it not be done like that?

The e bills are in line with the policy already taken by the Govern<sup>1</sup>\* ment of India in the matter of convening directly the meetings of the District Magistrates, Commissioners, Municipal the Block Development Officers etc. Without reference to the Stat© Governments. You are doing all that. Then, where is the power State Government of the Why should there be a State Govenment at all? The Constitution may straightaoway be changed into a unitary constitution. What is meaning of this? You are telling the District Magistrates, you are telling the Municipal Commissioners, you ate telling the Block Development Officers, After all, the power is in the hands of the Centre. You need not aot according to the directives of the State Government." you not encouraging disobedience among the State Government officials? This is how you are undermining even the exis'ing powers with the States- Therefore, you are trying to build up a unitary state, keeping the form of a federal state. That is what you are trying to do.

You are taking away the powers of the State Governments on elections saying that the elections are being delayed. But what is the guarantee that elections will be held regular for local bodies even when the responsibility is transferred to the Election Commission? For instance, there is an accusation in the political circles that even the Election Commission adjusts its programmes according to the convenience of the ruling patty at the Centre.

10 P.M.

If such an accusation is there against the Election Commission itself, where is the guarantee of holding regular elections? Simply because you ate amending the

## [Shri A. Nallasivan]

Constitution, will there be regular elections to the local bodies? No. Have we not discussed recently the postponing of elections to the Karnataka Legislature ? Even though the situation is ripe for elections, you are postponing the elections in that State because the people's opinion is against you because of the rise in prices of so many essential commodities. Therefore, you are trying to make use of the provisions in the Constitution in such a way that the Central Government can extend the Governor's rule for a full one year. Then where is the guarantee for holding regular elections to the Panchayati Raj boards even after the amendment of the Constitution? In this connection I want to bring to your notice that most of the overdue elections in local bodies have not been held mostly in Congress (I) ruled States. I can give you the example of my own State, Tamil Nadu. When the AIADMK was in power, it was the Congress paity which was aiding that Government to drag on its feet on the question of conducting elections for nine years. You can see mostly Congress (I) ruled States are not Conducting elections regularly to the local bodies. Therefore, you should have criticised and punished vour own Chief Ministers who have not conducted elections regularly. Instead of that you are now punishing all the States by taking away even their existing powers. Mow you are going to transfer the auditing authority to the Com-ntroller and Auditoi General of India... (Interruptions)

THE DEPUTY CHAIRMAN: Never disturb anybody who is making a maiden speech.

SHRI A. NALLASIVAN How will you' be able to audit the accounts of lakhs and lakhs of municipalities and Panchavati Rai bodies with the help? of the CAG set up in Delhi? What purpose

will it serve-by bringing CAG al into the picture? You say you ha' brought this Bill with the intentu of giving more powers to the people But that is not your intentio Why could you not bring it in t] last A\ years? Why are ye bringing it at the fag end of -yei five-year term? Because you a having your eyes on the election Let alone bringing this Bill, fir hold elections to the municipality and local bodies in the Congress ruled States. Why have you the done that ? you are now doii it because the people in the Congre (I) ruled States are very dissatisfied with the absenc of civic rights and amenitie The civic needs have not be( fulfilled Threrefore, the Congre High Command feels that I saying that they are going topowers to the people, the peop can be mesmerised into believir that the Congress High Commarw especially Rajiv Gandhi, is givin power to them; so they should vot for him.

THE DEPUTY CHAIRMAN You can interrupt but not anyon who is making a maiden speech

SHRI A. NALLASIVAN; The Indian people will now see throug] your game. They understand you now. So, on behalf of my party. oppose these Bills.

THE PRIME MINISTER (SHR) RAJIV GANDHI): Madam Deputy Chairman, I have been following with the closest interest this important debate on the Panchayat Raj and Nagarpalika Bills. These Constitutional Amendments, which I had the honour to introuduce at the last session, are of truly historic and revolutionary significanc. It is, therefore, not surprising that the debate should have been sometimes stormy, sometimes incisive, sometimes reflective, but at all times lively. I wish to thank all members of both sides of the House for the important contributions they have made to this debate which is bound to adorn textbooks on Constitutional history for many years to come.

By and large, it appears to me there is general acceptance of the, need for maximum democracy and maximum devolution. What is disputed is matters of Constitutional jurisdiction, political propriety, electoral motivation and legislative detail. Allow me, Madam, to deal with each of these apprehensions in turn.

It has now been well established in bath Houses that there can no doubt about the Union Governcompetence to introduce ment's Constitutional these Amendments. displayed the utmost We have in not impinging upon rectitude the essential Constitutional relationship established between the Union and the States. Our basic aim is to secure Constitutional sanctity for democracy in the Panchavafs and Nagarpalikas and devolution to them of adequate power and finances to ensure people's participation in the development process.

First, we have left Entry Five of the State List exactly as it is and where it is. The competence of State legislatures to deal with municipal legislation relating to rural and urban local bodies has not been tampered with in any way. Second, care has been taken to SO draft the Constitutional ments as to leave it en enirely to State Legislatures to draft the law on the subject, and to State Governments to formulate and pass the necessary orders to realise the objectives of these Constitutional Amendments. The only point I would wish to stress is that all municipal law has to conform to the provisions of the Constitution. These two Amendments, when passed, will set the Constitutional

;age on the basis of which State legislatures will undertake detailed ;gislation'

Third, it is erroneous and misjading to say... (Interruptions)

AN HON. MEMBER: Sir.

SHRI RAJIV GANDHI: I aid 'Third'. One, two, three; not out. Those who have not understood on their head-phones.

Third, it is erroneous and misleading to say, as some Members opposite have alleged, that what we have attempted to do is to draft a detailed Municipal legislation by the backdoor of detailed constitutional Amendments. We have restricted ourselves to essential regularity in orestalling of features such as the forestalling elections and arbitrary and prolonged suspen-We have been asked why sions. we have prescribed in such a detail a common structure of Panchayats at village, intermediate and district levels, as also a common structure of Nagarpalikas for diffesizes of population. rent answer is simple. A uniform strucme ans uniform pattern and degree of democratic representation in the local bodies. Why should the pattern and degree of democracy differ from one part of the country to the other? We are, after all, one country. Another major objective we have in mind is to reduce the vast gap that now separates the voter from his representative. vast country like ours, there are at present not more than about 5,500 persons—5,000 in the State Legislatures and around 500 in Parliament—to directly represent million people. The number of seeking the assistance of the voters elected representative is so large that there is no way the represen-tative can really give his personal attention to his electrorate as a Also, it means, the people whole. have to approach their M.L.A., or even M.P., to get grass-roots

[Shri Rajiv Gandhi]

problems attended to. The Panchayati Raj and Nagarpalika Bills will generate st many lakhs of elected grass-roots representatives that the distance between the voters and his representative would be drastic ally rtduced, the powerbrokers would be driven from their perches, and grass-root problems would receive grass-root attention. There is no reason why these benefits should no reach the people in a more or less uniform manner throughout the country. That objective can only be secured by uniformity in the structure of local bodies.

The third point is perhaps, of the greatest significance. We are to ensure just repredetermined sentation for the weaker sections through reservations in of society all our local bodies. The only way of ensuring uniformity vations is by ensur in reserensuring a uniform structure of local Government. you an example to Let me give illustrate complic.ions that the would have arisen if we had tried to system of rea uniform secure servations withour having a uniform structure o local Government. At present in some States including Congress-run Maharashtra and non-Congress - run West Bengal, the Panchayat Samiti is a body direcJy elected by the people at large. In some other States, how-ever, the Panchayat Samiti is not a directly elected body but acommi-ttee of the Chairman of Village In a directly Panchavats. elected Samiti it Panchavat entirely İS feasible to reserve seats for Scheduled Castes and Schedued Tribes in proportion to thdr population, as also to reserve 30 percent of the seats for women. If, however, the Panchayat Samiti is not a directly elected body but only a committee of the Chairman of the Village Panchayats how is one to secure proportionate representation for Scheduled Castes and Scheduled Tribes or 30 per cent reservation women? In prescribing a uniform

structure of local government for the country as a whole, our aim is not to arbitrarily impose sttucture uniform on a dicountry. -It is only to verse ensure that there is uniformity of reservations throughout the country for the Scheduled Castes, the Scheduled Tribes and women. We are second to none in recognising the diversity of our country. We are second to none in celebrating the variegated cultures of our country. We are second to none in being the most passionate advocates of our unity in diversity, in recognising and affirming that, in a country like India, the only unity that is possible is by a large-hearted acceptance of diversity. Respect for diversity means recognising that palm trees grow in some parts of the country and the chinar grows elsewhere. But what has this to do with the oppression of Harijans or Adivasis or discri-mination against women? Surely, the ladies of Kerala deserve equal treatment in the Panchayats as the laides of Kashmir, even as Scheduled Castes and Scheduled Tribes everywhere are entitled to equal representation. Diversity means respect for a Carnatic Kriti in Thanjavur, a baul in Bengal, a dhrupad in Gwalior and a manganiar lok-geet in Rajasthan. But does this mean reservations in Tamil Nadu should be different to reservations in Bengal? Does this mean that the Adivasis of Rajasthan should be treated differently to the Adivasis of Madhya Pradesh or that the Scheduled Castes in one part of the country should get reservations in proportion to their population but be denied the same privilege in other parts of the country? To do this would be to make a farce of the noble precept of unity in diversity.

We celebrate the intellectual, spiritual and cultural diversity of our country. But, as I said a minute ago, we are one country. Wher it comes to oppression and discrimination, the people of India are united in demanding a uniform end

to all oppression, all suppression all social tyranny, all obsolete social morals. I repeat, Madam, that it is to secure a uniform system of reservations that we were obliged to prescribe a uniform structure of local government.

I now turn to questions of political propriety which appear to have agitated the feelings of our friends opposite. We have been asked: How dare the Prime Minister interact directly with District Magistrates? I answer: What call has the Prime Minister of a country like India to remain as Prime Minister unless he feels at. home in the humblest hut of the humblest, remotest village of our vast and varied country? I toured hundreds of villages. I spoke to countless people. There, in their hearths and homes, I experienced the cruelty of an unresponsive administration, the oppression of an administration without a heart, the callous lack of compassion that most of our people find at the hands of much of our administration. I then looked at the administrators thems Ives-most of them dedicated young men and women, of extraordinarily high intelligence, deeply concerned about the people placed in their charge and yet, apparently, incapable of converting their enthusiasm and personal compassion into a responsive administration. I sought an answer to this riddle, a solution to this conundrum. That is how I decided to pose the question to the District Magistrates themselves. How could this possibly be wrong?

In any case, there was nothing clandestine about my encounters with District Magistrates. The first one was held at Bhopal. I invited Chief Minister Motilal Vora. to join us. He accepted and was with us in the meeting. The second one was at Hyderabad. I invited Chief Minister N. T. Rama Rao to accompany me to the encounter. For reasons best known to him, he haughtily declined. (Interruptions). I asked him once again at Hyderabad

airport. He once again refused to come with me. How can the Opposition ... (Interruptions) ....... now turn around and say I went behind the backs of Chief Ministers to talk to District Magistrates?

When it came to meetings with village pradhans and sarpanches panchayat samiti chairmen and presidents of zila parshads, we took care to seek the cooperation of at least two Opposition-run State Governments in holding these sammelans. Chief Minister Jyoti Basu kindly agreed to cooperate and we held a most informative and useful Sammelan in Calcutta, in full view, I might add, of the representatives of that State's non-Congress Government. We were making arrangements with an Opposition-run Government for the South Zone Sammelan in Bangalore when that Government crumbled under the weight of its own inconsistencies. If the Janata Dal failed to host the South Zone Sammelan that was not on account of any failings on our part but only because of their own inability to hold out until the Panchayat representatives arrived.

We have consulted openly, frankly and freely with every echelon concerned: beginning with the common folk of our villages to whom I spoke; then the bureaucracy, including District Magistrates, Chief Secretaries and Secretaries to the Government of India; and then the Panchayat and Local Self-Government Ministers and Chief Ministers of States. It was never we who shied away from meeting them. Regrettably, however, some Opposition-run State Governments refused to send officials and even elected representatives to these encounters and then, in a shameful act of abnegation of governmental responsibility, failed to participate in the Conference of Chief Ministers which I called in early July.

We come to this House, Madam, at the culmination of a process of open, transparent consultation withou [Shri Rajiv Gandhi]

precedent in the history of independent India. The amendments we present are the distilled essence of the views of thousands of elected local body representatives, hundreds of District Magistrates, scores of senior Government servants and dozens of Ministers and Chief Minis-. ters. There is no impropriety on our part. The only impropriety has lain in the discourtesy with which a well-intentioned invitation was turned down,

Madam, much play has been made by the Opposition of the proximity of the forthcoming general elections to the important legislation which this House will shortly be voting upon. I do not quite understand the point at issue here. Is it not a fact that we were elected to govern and legislate for a fiveyear period?

SHRI PARVATHANENI UP-ENDRA: Misrule.

SHRI RAJIV GANDHI: Is it not a fact that we were elected to serve the people of their development and progress for a five-year period? Should we stop governing and legislating only because elections are in the offing? It is the people who have given us this responsibility. It is to the people and the people alone—that we are responsible. (/«-terruptions). We reject this artful misinterpretation of parliamentary practice that would require us to desist from legislation because of the proximity of the polls.

In any case, Madam, it was at the very beginning of our present term of office, in the first broadcast I made to the nation in January 1985, that I outlined the plan we had in mind to make our administration responsive to the people's needs. I raised these issues in my speech at the Congress Centenary in Bombay in December 1985. In August 1986, this intention of Government was enshrined as the Twentieth

Point of the Twenty Point Programmr under the rubric "Responsive Administration.'

At that time, I must confess, we were in quest of managerial solutions to unresponsive administration. We were looking to a simplification of procedures, grievance redressal machinery, single-window clearances, computerisation and courtesy as the answers to the problem. As we went along, we discovered that a managerial solution would not do. What was needed was a systematic solution.

The Panchayati Raj and Nagarpalika Bills constitute the most significant systemic transformation in the governance of the Indian polity since the Constitution entered into force just under forty years ago. We learnt that a paternalistic administration cannot be a responsive administration. We learnt that a grassroot administration without political authority was like a meal without salt. We learnt that however well-intentioned our district bureaucracy might be, without effective elected authority the gap between the people and the bureaucracy could not be closed. We learnt that the vacuum created by the absence of local level political authority had spawned the power-brokers who oc-cupy the gap between the people and their representatives in distant Vidhan Sabhas and the ever more remote Parliament. We learnt corruption could only be ended by giving power to the Panchayats and making Panchayats responsible to the people. We learnt that intne people. We learnt that in-efficiency could only be ended by entrusting the people at the grassroot with the responsibility for their own development. We learnt that callousness could only be ended by empowering the people to send their own representatives to institutions of local self-government, by empowering the people to reject those who betray thoir mandate.

The Panchayati Raj and Nagarpalika Bills are not only instruments

282

or bringing democracy and devolution to every *chaupal* and every chabutra, to every angan and every dalan. They are also a charter for ending bureaucratic oppression, technocratic tyranny, crass inefficiency, bribery, jobbery, nepotism, corruption and the million other malfeasances that afflict the poor of our villages, towns and cities. The Bills are the warrant for ending the reign of the power-brokers, of the intermediaries whom Shakespeare called "the caterpillars of the commonwealth."

These Bills fill a yawning gap in the country's polity. They are the result of a process that was started in the immediate aftermath of our great electoral victory and has been carried forward in carefully considered stages till it has ripened for consideration by our august Houses of Parliament. There is nothing sudden or surprising about the timing of these Bills.

There is another point I would wish to stress. Elections come and go. The consequences of these Constitutional Amendments will far outlast the outcome of the forthcoming general elections. These Amendmen will become a sacred obligation on all Governments, whether at the Centre or in the States, whether run by the Congress or by any Opposition party. There is nothing gimickly about our intentions. We are making democracy at the grossroots a solemn and ineluctable Constitutional obligation. Equally, we are making the devolution of administrative and financial powers to the local bodies an inascapable responsibility of all governments, now and in the future, here at the Centre and there in the States, a responsibility as much of Congress-run governments as of governments run by others. An election gimmick is a trick of the trade. A Constitutional Amendment is a solemn, long-term pledge. Ours is a pledge to the people. Those who thwart the people do so at grave risk to themselves. When the voter stands in the seclusion of

the voting booth, his hand will go down on the hand which clasps his as a friend.

With your permission. Madam, I would now like to deal with some of the matters of detail touched upon by- participants in this debate.

It has been alleged that Schedules Eleven and Twelve infringe in some manner upon the legislative sovereignty of the State Legislatures and the freedom of action of State GOT vernments in regard to responsibilities assigned to them by the Constitution. The; confusion appears to arise out of confounding the Legislative Lists of the 7th Schedule and the. Lists incorporated in the proposed 11th and 12th Schedules. The Union, State, and Concurrent Lists detailed in the 7th Schedule deal with the respective Legislative competence of the Union, the States, and the Union and the States together. The 11th and 12th Schedules on the other hand constitute an illustrative list of subjects in respect to which development programmes might be implemented by Panchayats and Nagarpalikas respectively. These are subjects regarding which understanding at the local level is likely to be much more profound at that level than in some distant State capital and where implementation by local elected bodies is likely to be much more responsive to articulated pbulic need than the cold administrations of official . agencies.

The 11th and 12th Schedules do not confer any legislative competence upon the local bodies. No- . thing is taken away from the legislative competence of State Legislatures. All that is indicated by the 11th and 12th Schedules is the path which devolution along effective - might be pursued to render the Panand Nagarpalikas into chayats brant, dynamic, meaningful institu-tions of local self-government. It is explicitly stated in the Constitutional Amendments now before the House that it would be for the State Legislatures to lay down the Legislative

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[Shri Parvathaneai Upendra] parameters of devolution and for State Governments to give practical effect to these parameters. recognise that the precise pattern of devolution might vary from State We leave it to the good to State. sense of our people to endorse or reject through their vote the degree and nature of devolution conferred upon the Panchayats and Nagarpalikas by different State Legislatures and State Governments. Those Governments that live up to State the expectations of the people will receive the endorsement of the people. Those who fail the people will receive the rejection they deserve. Our sanction is the people's vote. The only thieat we hold out to State Governments is the threat of their being rejected at the polls by the people whose Constitutional rights they transgress, by the people who feel deprived of the opportuto them by Constitutional nities

Amendments.

Surprisingly, little has been said in this debate about the heart of the Amendments, which is the provisions of planning and implementation. It is undeniable that our planning has increasingly removed from become the perceptions and aspirations of our people at the grassroots. Such District planning as is taking place is largely formalistic in nature, a putting together by bureaucrats and technocrats of what they perceive to be in the interests of the people. The people themselves are not consulted at all, or are consulted but perfunctorily. Through these Amendments, the primary responsibility for planning would devolve upon the Panchayats at every level, and each tier of the Nagarpalikas. Each local community, whether in a small village covered by a village Panchayat or in a village turning into a town governed by a Nagar Panchayat, or in a town governed by the. Municipal Council or in a city governed by a Corporation would prepare its own plan for its won development. would particularly draw the atten-

tion of the House to the wording of the relevant provision. It pro vide in effect for any plan for economh development to incorporate its socia justice component. As it is, the pro vision for reservation ensures tha the Panchayat and the Nagarpalika undertaking the planning exercise will be adequately weighted with the weaker sections of society. itself will contribute to a heightened social consciousness in the preparation of plans. But these Constitutional provisions go even further. They make the completion of any plan prepared by a Panchyatat or a Nagarpalika contingent upon the incorporation in the plan of its social justice component. In other words, whereas up till now even in so progressive a State as Guiarat wh'ch has pioneered trie social justice committees in panchayats, social justice has been an adjunct to the planning process. These Constutional amendments make social justice an integral element of the planning process. Plans prepare by panchayats, pahnchayat samitis and nagar oalikas will then be filtered upward to the zila parisbade for harmonising and consolidation by a committee elected by the members of th; zila pairnad and the nagar-palikas. This committee for district planning incorporates members Scheduled Castes and the of the Scheduled Tribes in proportion to tileir population in the district and reserve 30 per cent of thij seats for women. Thus the very composition of the district planning committee is such as to ensure the integration of social justice with economic planning in district plai s. This holds true equally of the elected body being established for metropolitan planning. These constitutional amendments presage an entirely new era not only in terms of consultation at the grissin planning not only dstailed roots but also in terms of ensuring socialicsticeas an integral compon'.n of the development process. As re gards implementation, there has (i bee a half-hearted attempt by Members of the Opposition to raise alarm by pointing to one licunae

or the other in the 11th and the 12th Schedule. These digs world have a purpose if had been any attempt to make the 11th and 12th Schedules either comprehensive or obligatory. We have made it amply clear that the^e two Schedules are illustrative in nature aimed at indicating practical ways in which the implement at ion of the programmes and projects "might be entrusted to elected local bodies, instead of being carried out as at present by cold, remote official agencies. It is by being held responsible for the implementation of programmes that local bodies will become turfy responsible toth : people. is when representativeness is combine with responsibility that responsive administration follows. Moreover, the location of the district planning committee in the zila parisnad and indeed its very creation provides the first-ever platform of rural urban interaction of developmental issues. This in itself will contribute to e higher awareness of various problems of social injustice and the remedial measures required to rectify them. Through the proposed metropolitan planning authroity. India becomes one cf the first developing countries in the world to provide a platform for interaction between States anc<sup>1</sup> Central authorities and the elected representative of urban and adjacent rural local bodies, thus integrating the demands of «ocial justice with the imperatives of economic growth. We have left it to State Legislatures and State Governprecise ments to determine the contours of the responsibility that will devolve on local bodies for the programmes. implementation -of Some States will go further than others, Some variations in the degree and pattern of devolution would be justified and acceptable. But any State Government which transgresses the spirit of these amendments will have to facethe wrath of the people. We at the Centre have made a beginning in trusting the local bodies to implement their own programmes. Yojna and The Jawahar Rozgar the Nehru Rozgar Yojna are the

earnest of our commitment to placing responsibility for development administration squarely in the hands of the elected representatives of the people nt the grassroots. No logner will the people have to run from one bureaucratic closed door to another from one indifferent official to another. No longer will they nave to bribe end cajole their way to securing th-'ir legitimate rights. We are bringing to an end the Kafk;' esque nightman; through which the people at the grassroots have lived. Trrir problems will now be solved at their doorsteps. Answerability will be within the very village where they live. Accountability would be nriled to the panchay it ghar and the nagaroalika. Truth will not be ridden in ever more voluminous file\* and cupboards bursting at the seams but will be revealed on the floor of the panchayat ghar and et the village hustings, on the floor of the town-hall and the hustings in every mohalla.

As regards the sound finances of the panchayats and nagarpalikas, we propose entrusting this responsibility to the Finance Commissions envisaged in the Constitution?.! amendment. Here again, some of the comments made by Members opposite would appear to indicate while they hive glimpsed some of the parallel features between the Finance Commission established under articl 280 of the Constitution and the Finance Commissions proposed in the present amendment, they have not com- . Drehended the essential differences between the two. Whereas the Finance Commission established vnder article 280 effects the actval allocation of resources between the Centre and the States, the Finance Commissions referred to in this amendment would limit themselves to the principles on the basis of which allocation might be made between the States and the local bodies. 'The actual allocations will be made by the State Governments in the light of State legislation on the

[ahr rarvatnanem Upendraj subject and the principles recommended by the Finance Commissions.

We at the Centre ar; underkating an exercise to review nagar-palika and panchayat finances with a view to seeing whit steps m'ght be taken to augment the availability of financial resources for local self-government. We would hope, the State Governments, both those iun by oir party and those run by the opposition partes would undertake a similar exercise in self-enlightenment.

The Constitutional amendment entrusts Comptroller the the responsibility Auditor General for causing the local bodies to accounts of the to be prepared and audited in such manner as he deems fit. Members opposite appear to have jumped to the conclusion dismantling that this means existing State machinery for the examination and auditing of lecal bodies accounts. In our view the CAG in his wisdom unless otherwise there would deems no need to dismantle the existing State machinery nor undertake any augmentation substantial of staff in the CAG's office. What CAG is being asked being mandated to do is to examine existing procedures in different States for the preparation and audit of local bodies accounts and prescribe methods by which such accounts and auditing might be made stricter and less prone to abuse. is no question of requiris There requiring CAG to himself take over the direct responsibility for accounting auditing. The State local fund audit- . ing bodies would continue to exercise their functions but under the overall guidance and direction of the Comptroller and Auditor General.

I now turn to the dust being raised by the opposition over the role of the Election Commission. Here again it is a total misreading of the Constitutional amendment

to suggest that the exitings machinery for the conduct of elections to local bodies would have to be dismantled. The Election Commissior will conduct the elections through the State electoral officers and their staff Also as elections are going to be regular and arbitrarily prolonged suspensions are to be outlawed it would be essential to further strengthen the existing ma chinery. The important change we are effecting is not in centralising the conduct of elections but ir bringing the process of elections to the local bodies under the purview of the Election Commission.

In recent months the burden of responsibility on the Election Commission has been considerably increased. Legislative amendments undertaken in respect of the Representation of the people Act art other legislations have greatly adde to the workload of the Commission The responsibilities envisaged fo them under the Panchayjaii Ra and the Nagar Palika Bills will further increase the Chief Election Commissioner's responsibilities.

## [Mr.Chairman in the Chair]

F Mr. Chairman, Sir, we seek m confrontation on these Bills. Ir preparing these Bills we have drwan upon the experience of all Congres States as much as of non-Congres States. W; have freely anc re peatedly acknowledged our deb to Opposition Governments lik those in West Bengal and Andhr Pradesh and the earlier Janata Gc vernment in Karnataka who hav made innovative contribution *U* the improvement of panchayati *n* in our country.

SHRI DIPEN GHOSH Without amending the Constitution

SHRI RAJIV GANDHI: Equall do we owe a debt of gratitude to the pioneering Congress stalwart in Gujarat and Maharashtra wh

have the longest, unbroken and unblemished record of panchaya'i raj in the country- There are negative lessons too to be karnt as we have freely and fully admitted from is inadequate or insufficient parichayati raj and nagar palika administration in some non-Congress as well as in some Congress States .There is no partisan politics in this. Our only interest is the national interest—the interest of development, the interest cf the poor, the interest of the weak. We admit also that the objectives we seek to achieve are objectives which at various times in the past have been espoused by Opposition parties ranging all across the spectrum, from the Bharatiya Janata Party and its forebearers to the two Communist Parties and their forebears. We invite all the parties in the House to join hands with us in passing these Bills.

The Bills are for the The Bills are for their welfare, their benefit. The Bills a re to give power in the hands of the people. Bills are to end the reign of power-The Bills are to entrust brokors. responsibility to the grassroots. The Bills are to Rive representative administration. The Bills are involve the people's participation in planning and implementation in development and social -justice. Bills are designed to entrench democracy in the very foundations of our polity so that the superstructure of democracy in State capitals and the national capital might be stable, sound and well-founded. The Bills represent the realisation of Mahatma Gandhi's vision-Bills represent the fulfilment of Pandit Jawah8rlal's dreams. Bills are the outgrowth of Indiraji's endeavours. Sir, I invite the House to pass these -Bills unanimously, Those who support these Bills earn the people's gratitude. Those who oppose these Bills will fail the people and live to rue their lapse.

Mr. Chairman, Sir, I commend to this House the Constitution

Sixty-fturth Amendmem) Bill, 1989 and the Constitution (Sixty-fifth Amendment) Bill, 1969.

Thank you, Sir.

MR. ČHAIRMAN: I shall first put the motion regaiding the Constitution (Sixty-fourth Amendment) Bill, 1989, to vote. The question is..

SHRI LAL K. ADVANI (Madhya Pradesh): On a point of order. Sir, normally.

SHRI PARVATHANENI UP-ENDRA: Sir, all non-Members must leave the House. (Interruptions)

SHRI LAL K. ADVANI: If ft had been one or two Members, I may not have raised this issue at all. But I would like to invite the attention of the Chair to Kaul and Shakdher, page 789, which says:

"When a division is about to be taken, only members of t he House have the right to be present in the Inner Lobby and all other persons, including those to whom a cour- tesy right of access is allowed, must vacate it."

Namely Article 88 empowers Mem bers of the other House elso who are. members of the Government to have access to this House, but not a right to vote in this House. (Interruptions)

I know that. Mr. Chairman, if had been only one or two, I would not raised it. After all a seat is resirvtd for the prime Minister in this House even though he may be a Member of the other House. But there are seve al Members sitting here. merely point to the fact that there is nohing obligatory, there is no right with me, but at the same time the preceding rulings and precedents say that it is better if he is not present in the House to avoid objections. So it is desirable. I am only poinling to the desirability of this fact

SHRI P. SHIV SHANK.ER: Mr. Chairman, is the hon. Member cr,s iBg aspersions on those who are sitting here as Ministers.

Constitution

SHRI LAL K. ADVANI ; I have cast no aspersions on, them.

SHRI P. SHIV SHANKER It amounts 10 that. You need not bring il to 'he notice of ihe Ministers. They are very well aware of it. And it was Unnecessary on your part to have raised this point.

SHRI LAL K. ADVANI : I said, I consider it desirable. That is all.

SHRI G. SWAMINATHAN Sir, I stand on a point of order . The Ministers who are not Members, even though 1 hey are not Members of the House, have got eve-y right to be present curing the division. That has always been so. Minister can be asked to go from others in the House. Only the outside lobbies shall be asked to leave. When 'ho Minis'er is p'esent in the House, he cannot be asked to go ou' and it w;ll be casting aspersions on the office of 'he Minis'er. He has got every right to be i ere. (Interruptions)

CHAIRMAN Confusion seems to be arLing orn of he fact ' hat here is a confusion about being present in the House and hems resent in 'he inner lobby. are not permitted, 'hey should not go 'o he inner lobby. They can be present in 'he House and that is what becomes clear in the next . He says :

a member akes advantage of his presence and goes into the lobby.' So the objec'ion will be if they go info the lobby. It is very clear. language is. absolutely The clear. You have been a Member of the Lok Sabha and you know the whole thing. The convention is also l.nbwr to Shri Atal Bihari Vajpayee.

"Objection can be 'aken if such

श्री ग्रटल बिहारी बाजवे थी (मध्य प्रदेश) । भागति जो, इं भन लाबी में ाने व बार नहीं है न्योंकि कोई बहा पर बट श्रे करा होगा । पहले बोट लाबी : हु अं कर अंधा ।

SHRI DIPEN (West Bengal) .: The reference is'fr going into the lobby, i.e. whan th voting takes place in the lobb) That is why "inner lobby" is rel erred to.,

CHAIRMAN : is, the whole pisitionis a, bsolutel; clear. (Interruptions) There can •not be lobbing. The word use< is "lobbying". Lobbing is to b avoided. That is why they an not permitted to be in the lobby.

SHRI DIPEN GHOSH: There are two me hods of vc>ting—voting by pushing the button or by going to the lobby and mat king. In cast the voting is to take place by goinl to the lobby and marking, the Members who arc not Members of this House but have access to this House, should not go to the lobby. That means, the presence of such Members during i he Voting not desirable ----- (Interruptions).

SHRIG. SWAMINATHAN: Voting is different. It is a question of raising the hand and also going to the lobby. When a Minister can be her • by right, how can be ask him to go out?

(Interruptions)

SHRI GURUDAS DAS GUP-TA (West Bengal): Sir, the point, is very clear.

MR. CHAIRMAN: I have heard it.

SHRI GURUDAS DAS GUPTA: Sir, I have a submission.

MR. CHAIRMAN: What is it?

SHRI GURUDAS GUPTA: One Minute, Sir. My submission is that desirability says Those who-will participate in the

293

voting should be present at the time of voting in the House itself. Those who have no right to participate in the voting, why'should they be present? What is the reason?,... (Interruptions)... Why should all the others sit here. Those who the others sit here Those who piloted the Bill should be present. Why should others be present?

SHRI PARVATHANENI UP-ENDRA: Should all 1 he 60 members of the Cabinet sit heve? The Primf Minister has piloted the Bill. Let him sit.

SHRI- P. SHIV SHANKER: This is a very strange argument, an argument which is against the Constitutional provisions.

(Interruptions)

SHRI VISHVJIT. P. SINGH (Maharashtra) : Sir, I crave your indulgence.. (Interruptions)

SHRI A.G. KULKARNI (Maharashtra) : Sir, I want to say one-thing. ■ . (Interruptions)

**भी चतुरातन मिश्र**ः "ध्यक्ष महोद**्र** प्राज टाटल अजन्स किसनी **है य**े एन*े* निर् कर दीजिए ते,कि प्रजेन्स 🔏 जादा वोटिंगन उड़े। SHRI A.G. KULKARNI: Si', I want to bring to your notice that in the Rajya Sabha... (bxterruptions) .... Nobody from the House goes out ... (Interruptions)

SHRI VISHVJIT P. SINGH: Sir, as a junior Member of this House I would like to make a very small submission. We ou~ht to hang our heads in shams today... (Interruptions)... . We are all Members here... (Interruptions) •• • Do we have to vitiate the atmosphere so much .as to say that we . do not have mutual trust?...

(Interruptions)

SHRIMATI RENUKACHOW-DHURY (Andhra Piadesh): It is misconduct. .. . (Interruptions)

SHRI VISHVJIT P. SINGH It is amazing. I request her not to adopt this kind of an attitude.... (Interruptions)

MR. CHAIRMAN: It is a their discretion. The Chair has no" right to ask them to go out.

.11 P.M. .

MR. CHAIRMAN: Under article 368 of iheCons'itu'ion, the motion w'll have to be adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members of the House present and voting.

The Ouestion is: -

"That the Bill fur-i her to amend the Cons itution of India (Sixtyfourth Amendment), as passed by the Lok Sabha, be taken into •consideration."

*The -House divided.* 

MR. CHAIRMAN: Ayes: 157, Noes : 83

AYES-157

Ahluwalia, Shri S.S. Alia Kumari - --Alva, Sarimati Margaral'i . Amla, Shri Tirath Ram Amrita Pritam, Shrimati Anand Sharma, Shri Ansari, Shri M oh am met Arnin Aotony, Shri A.K.

Bagrodia, Shri santosh

Bansal, Shri Pawan Kumar

Barongpa, Shri Sushil

Bekal Utsahi, Shri

Bhajan Lai, Shri

Bhandare, Shri Murlidhar Chaadrafcant

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan

Bhatt, Shri Jitendrabhai Labhshanker

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Birla, Shri Krishan Kumar

Chatterjee, Prof. (Mrs.) Asima

Chaturvedi, Shri Bhuvnesh]

Chavan, Shri S.B.

Chowdhary Ram Sewak

Darbara Singh, Shri

Deori, Shrimati Omen Moyong?

Desai, Shri Jagesh

Deshmukh, Shri Shankarrao Narayanrao

Dharam Pal, Shri

Dhusiya, Shri Sohan Lai

Dronamraju, Shri Satyanarayana

Dubey, Shri Bindeshwari

Faguni Ram, Dr.

Fernandes, Shri John F.

Fotedar, Shri Makhan Lai

Ganeshwar KusJ.n, Shri

Oaufran Aza-a, Shri

Gopalan, Shri R.T.

Gupta, Shri Vishwa Bandhu

Hanspal, Shri Harvendra Singh

Hanumanthappa, Shri H.

Hari Singh, Shri

Hashmi, Shri Shamim

Heptulla, Dr. (Shrimati) Najma

Husain, Shri M.P.

Jacob, Shri M.M,

Judhav, Shri Vithalrao Madhavrao

Jamuda, Shri Durga Prasad

Jani, Shri Jagadish

Jogi, Shri Ajit P.K.

John, Shri Valampuri

Joshi, Shrimati Sudha Vijay

Kailashpati, Shrimati

Kakodkar, Shri Purushottam

Kalita, Shri Bhubaneswar

Kalmadi, Shri Suresh

Kesri, ShrFSitaram

Khan, Dr. Abrar Ahmed

Khapards, Miss Saroj

Khatun, Kumari, Sayeeda

Kidwai, Dr. Mohd. Hashiw

Kollur, Shri M.L.

Koya, Shri B.V. Abdulla

Kulkarni, Shri A.G.

Kuthiravattom, Shri Thomas

Laxmi Narain, Shri

Lenka, Shri Kahnu Charan

Lotha, Shri Khyomo

Madni, Shri Maulana Asad

Mahendra Prasad, Shri

Mahto, Shri Bandhu

Majhi, Shri Prithibi

Malaviya, Shri Radhakishan

Malik, Shri Mukhtiar Singh

Manhar, Shri Bhagatram

Masodkar, Shri Bhaskar Annaji

Mathur, Shri Manmohan

Matto, Shri Ghulam Rasool

Meena, Shri Dhuleshwar

Mirza Irshadbaig, Shri

Mishra, Or. Jagaonatb. Mlshra, Shri Sheo Kumar Mishra, Shri Shiv Pra'ap Mittal, Shri Sat Paul Mohammad Yunus, Shri Mohan Singh, Shri Mohanty, Shri Subas Mohapatra, Shri Basudob

Naik, Shri G. Swamy Narayanasaray, Shir V. Natarajan, Shrimati Jayaathi

Pachouri, Shri Suresh

Pahadia, Shrimati Shanti
Palaniyandi, Shri M.
Panic, Shri Bishambhar Nath
Pandey, Shrimati Manorama
Pandey, Dr. Ratnakar
Panwar, Shri B.L.
Parmar, Shri Rajubhai A.
Patel, Shri Chhotubhaf
Patoi, Shri Vithalbhai M.
Patil, Shrimati Paratibha Devisingh
Patil, Shrimati Suryakanta Jayawaatrao
Pattnaik, Shri Sunil Kumar
Pugtia, Shri Naresh C

Raflque Alam, Shri Raf, Shri Kalpnath

Ramachandran, Shri S.K.T.

Ramamurthy, Shri TainJivanam K.

Ramanathan, Shri V. Rataa Kumici, Shrimati Rathwa, Shri Ramsiah Ravi Shankar, Pt. Ray, Shri Deba Prasad Raai, Shri Syed Sibtey

Reddy, Shri T. Caiad.-awkhftr Richharia, Dr. Qjyiai Dis Sahay, Shri Dayanand Sahu, Shri Baik'jatha Nat'i . Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumur Salaria, Shri Shabbir Ahmad

Salvo, Shri N.K.P. Satyae, Bahin, Shrimati Sharma, Shri Chandaa Sharma, Shri Satish Kum\*r Shiv Shanker, Shri-P. Siddigi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Shrimati Pratibha Singh, Shri R.K, Dorendra Singh, Dr. Rudra Pratap Singh, Shri Surender Singh, Thakur Kamakhya Praiad Singh, Shri Yishvjit P. Solanki, Shri Madhavsinh Sukul, Shri P. N. Swaminathan, Shri G. Swamy, Shri Subramanian

Taimur, Shrimiti Syedi Anwara

Tariang, Shri Jarlie E.
Thakur, Prof. Chandra P.
Thakur, Jagatpal Siagh
Thakur, Shri Rameshwar
Thakur, Shri Surendra Singh
Thangkabalu, Shri K.V.
Tiria, Kumari Sushila
Topden, Shri Karma

Tripathi, Shri Chandrika Prasad

Tyagi, Shri Shanti

Valiullah, Shri Raoof Verma, Shri Kapil Verma, Shrimati Veep a Vikal, Shri Ram Chandra Vincent, Shri M.

Yadav, Shri Ram Naresh

NOES—S3

Advani, Shri Lai K. Ajit Singh Sim

Amin, Shri Mohammed Ashwani Kumar, Shri Aurora, Sardar Jagjit Sing'i

Baby, Shri M.A, Balanandan, Shri E. Balaram, Shri N.E. Bala, Sari T.R. Basumatary, Shri Aoiritlal Basu Ray, Shri Stmii Bhattacharjes, Pro.f Sjuwuira

Constitution '

Chakravarty, Shrimati Bijoya Chaudhuri, Shri Tridib Chautala, Shri Om Pirakash Chowdhury, Shrimati Reauka

Das Gupta, Shri Gurudas

Gautara, Shri Aaand Prakash Ghosh, Shri Dipsa Gopalsaray, Shri V. Goswami, Shri Ramaarayan Gowda, Shri D.B. ChaaJre Gowda, Shri K.G.Thimme Gurupadaswamy, Shri M.S.

Jaswarrt Singh, Shri • Javali, Shri J.P. Jethamalani, Shri Ram'

Kaldate, Dr. Bapu Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Kiruttinan, Shri Pasumpon Tha. Kunjachm, Shri P.K.

Lakshmanna, Prof. C. Lather, Shri Mohinder Singh Ledger, Shri Davia

Mahajan, Shri Praimi Maheswarappa, Shri K.G. Mahishi, Dr. (Shrimati) Saroji.ii Malaviya, Shri Satya Prakash Maran, Shri Murasoli Mehta, Shri Chimanbhai Mishra, Shri Chaturanan Mishra, Shri Kailash Pali Moraraka, Shri Ka.nal

Mukherjee, Shrimati Kanak Mukherjee, Shri Samar

Naik, Shri R.S. Nallasivan, Shri A. Padmaaabha.a, Shri Me;ntay Patil, Shri Vishwasrao Ramraa " Poddar, Dr. R.K.

Quasem, Shri Mostafa Bin

Radhakrishaa, Shri Puttapaga Rahman, Shri Mohd. Khabslur Rat, Shri Ratna Bahadur Rajaagam, Sari N. Raju, Shri J.S. Rao, Shri Gopaia Rao Raj, Shri' Moturu Haaumaniha Rao, Shri Yalla Sssi Bhushana Rsdiy, Shri B. Satyaiarayan RedJy, Dr. G. Vijaya Mohan Rjddy, Dr. Narreddy Thulasi

Saikia, Dr. Nagsa S'iniia, ShriJU'ti Vijaya Rijj S;n, Shri Ashis Ssn, Shri Sukoaul Sidiiqui, Shri Abdai Samad Singh. Shri Ram Awadhesh Siaha, Shri Yashwaat. Sivaji, Dr. Yelamanchili Sfesdharari, Shri Aransil

Talari Manohar, Shri

Yadav, Shri 3 uirad

Upendra, Shri Parvataansai Vaghela, Shri Shaaker Sinh Vijpayee, Shri Atal Bi'i3ri Venkattaaran, Shri.Tiadiyaaam G. Vcrma, Shri Ashok Nath. . Vsraia, Shri Vtriaira Viduthalai Virumbi, Shri S. you have Shri tsh Du,t

The motion was not carried by a 25majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

**SHRI** GURUPADA-M.S. SWAMY-. I ask tip Pima Minister the verdict hemourably accent and send his resignation In view of •=

'ho mandate and in view of the Hariientafy tradition, I ask the Prime Minister to resign {Interruptions). In view of the dera3Cv.tt& conventions, I ask the Prime. Minister to tender his resignation.

Constitution

MR. CHAIRMAN: I put the second Bill to vote. There if an amendment by Shri Satya -Prakash Malaviya for reference of the Constitution (Sixty-fifth Amendment) Bill, 1989 to a Select Committee of Rajya Sabha.

SHRI SATYA. PRAKASH MALAVIA : Sir, I am not pressing amendment.

The amendment was, by leave, withdrawn.

MR. CHAIRMAN: Now, I. put the second Constitution Amendment Bill to vpte.

The question is:

"That the Bill further to amend the Cons-itution of India (Sixly fifth Amendment), as passed by the Lok Sabha, be taken into consideration."

*The House Divided:* 

MR. CHAIRMAN: In order to avoid any confusion, slips are distributed. Each Member moniioh his Division number and will write yes or no and put his signature so that we will have the record.

MR. CHAIRMAN: Aves 157. Noes 83 **AYES--157** 

Ahluwalia, Shri S.S. Alia Kumári • Alva, Shrimati Margaret Amla, Shri Tirath Ram Amrita Pritam, Shrimati Anand Sharma, Shri Ansari, Shri Mohammed Amiu Antony, Shri A.K.

Bagrodia, Shri Santosh Bansal, Shri Pawan Kumar

Barongpa, Shri Su.shil Bekal Utsahi, Shri Bhajah Lai, Shri Bhandare, Shri Murlidhar Chandrakant Bhardwaj, Shri Haasraj Bhatia, Shri Madan Bhatt, Shri Jrtendrabhai Labh3hanker Bhattacharjee, Shri Kamalendu Bhim Raj, Shri

Birla, Shri Krishan Kumar

Ghatterjee, Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Chava'n, Shri S.B. Chowdhary .Ram Sewak

Darbara Singh, Shri Deori, Shrimati Omem Moyong Desai, Shri Jagesh Deshmukh, Shri Shatvkarrao Narayanrao Dharam Pal, Shri Dhusiya, Shri Sohan Lai Dronamraju, Shri Satyartarayana Dubey, Shri Bindeshwari

Faguni Ram, Dr. Fernandas, Shri John EC' Fotedar, Shri Makhan. Lai

Gaueshwar Kusjim, J5hri Ghufran Azam, S/jri Gopalah, Shri R.T. Gupta, Shrs Vishwa Bandhu

Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Hari Singh, Shri Hashmi, Shri Shamim Heptulla, Dr. (Shrimati) Najma Husain, Shri M.F.

Jacob, Shri M.M. Jadhav, Shri Vithalrao Madhavrao Jamuda, Shri Durga Prasad Jani, Shri Jagadish Jpgi, Shri Ajit P.K. John, Shri Yalampuri Joshi, Shrimati Sudha Vijay

Kaiiasbpati, Shriraati Kakodkar, Shri Purushottam Kalita, Shri Bhubaneswar Kalmadi, Shri Suresh

Kesri, Shri Sitaram Khaa, Dr. Abrar Ahmol Khaparde, Mis3 Saroj Khatun, Kumari Sayeeda Kidwai, Dr. Mohd. Hashim Kollur, Shri M.L. Koya, Shri B.V. Abdulla Kulkarani, Shri A.G. Kuthiravattom, Shri Tioma\*

Constitution

Laxmi Narain, Shri Lenka, Shri Kahnu Charai Lotha, Shri Khyomo

Madni, Shri Maulaaa Asad Mahendra Prasad, Shri Mahto, Shri Bandhu Majhi, Shri Prithibi \ Malaviya, Shri Radhakishaa ^alik, Shri Mukhtiar Singh Mfcnhar, Shri Bhagatram MasStfkar, Shri Bhaskar Annaji Mathura. Shri Manmohan Matto, Sntt' Ghulara Rasool Meena, Shri' Dhulesihwar Mirza Irahadtsaij, Shri Mishra, Dr. Jagatanath Mishra, Shri Sheo SKumar Mishra, Shri Shiv Pratap Mittal, Shri Sat PauK Mohammad Yunus, Shri Mohan Singh, Shri Mohanty, Shri Subas MohapaKa, Shri Basudeb Naik, Shri G. Swamy Narayanasamy, Shri V. Natarajan, Shrimati Tayanthi

Pachouri, Shri Suresh Pahadia, Shrimati Shanti. Palaniyandi, Shri M. Pande, Shri Bishambhar Nath Pandey, Shrimati Manorama Pandey, Dr. Ratnakar Panwar, Shri B.L. Parmar. Shri Rajubhai A. Patel, Shri Chhotubhai Pate!, Shri Vithalbhai M. PatiJ, Shrimati Pratibha Devisingh Patil, Shiimati Suryakanata Jayawantrao Pattnaik, Shri Sunil Kumar Puglia, Shri Naresh C.

Rafique Alam, Shri

Rai, Shri Kalpanth Ramachandran, Shri S.K.T. Ramamurthy, Shri Thindivanam K. Ramanathan, Shri V. Ratan Kumari, Shrimati Rathwa, Shri Ramiinh Ravi Shankar, Pt. Ray, Shri Deba Prasad Razi, Shri Syed Sibtsy Reddy, Shri T. Cnandrasekhar Richharia, Dr. Govind Das

Sahay, Shri Dayanand Sahu, Shri Baikuntha Nath Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Salaria, Shri Shabbir Ahmad Salve, Shri N.K.P. Satya Bahin, Shrimati Sharma, Shri Chandan Sharma, Shri Satish Kumar Shiv Shanker, Shri P.-Siddiqi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Shrimati Pratibha Singh, Shri R.K. Dorendra Singh, Dr. Rudra Pratap Singh, Shri Surendsr Singh, Thakur Kamakhya Prasad Singh, Shri Vishvjit P. Solanki, Shri Madhavsingh Sukul, Shri P.N. Swaminathan, Shri G. Swamy, Shri Subramanian

Taimur, Shrimati Syeda Anwara Tariang, Shri Jerlie E. Thakur, Prof. Chandrash P. Thakur, Jagatpal Singh Thakur, Shri Rameshwar Thakur, Shri Surendra Singh

Thangkabalu. Shri K.V. Tiria, Kumari Sushila Topden, Shri Karma Tripathi, Shri Chandraika Prasad Tyagi, Shri Shanti